

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

February 21, 1955

No. 378

1. Oath or Affirmation

A member took oath in Hindi.

2. President's Address laid on the Table

Secretary laid on the Table of the House a copy of the President's Address to both Houses of Parliament assembled together on the 21st February, 1955.

3. Obituary References

The Speaker made references to the passing away of Shri Nama Arjun Borkar a sitting member of the House, Shri Jamnadas Mehta, Shri P. K. Salve and Shri Harbilas Sardas, members of the old Central Legislative Assembly.

Thereafter the House stood in silence for some time as a mark of respect.

4. Adjournment Motion

The Speaker postponed till the 22nd February, 1955 his decision on the admissibility of an adjournment motion by Shri Hirendra Nath Mukerjee and Shrimati Renu Chakravartty regarding the situation created in the course of General Elections in Andhra as a result of the alleged failure of the Government to afford sufficient protection to voters in that State for exercising their franchise, in order to enable Government to ascertain facts and make a statement.

5. Papers laid on the Table.

1. Secretary laid on the Table a copy of the statement showing the Bills passed by the Houses of Parliament during the Eighth Session, 1954, and assented to by the President.

[P.T.O.]

2. The following papers were also laid on the Table:—

(a) A copy of each of the following notifications together with the explanatory notes, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934:—

(i) Ministry of Communications Notification No. 10-A/24-53, dated the 21st October, 1953;

(ii) Ministry of Communications Notification No. 10-A/76-54, dated the 18th September, 1954; and

(iii) Ministry of Communications Notification No. 10-A/7-52, dated the 16th November, 1954.

(b) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

(1) Report of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning Ring Frames, Spindles, Spinning Rings, Fluted Rollers, Tin Rollers and Looms) Industry, 1954;

(2) Ministry of Commerce and Industry Resolution No. 36(6)TB/53, dated the 31st December, 1954;

(3) Ministry of Commerce and Industry Notification No. 36(6)TB/53, dated the 31st December, 1954; and

(4) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (1) to (3) above could not be laid within the prescribed period.

(5) Report of the Tariff Commission on the Caustic Soda and Bleaching Powder Industry, 1954;

(6) Ministry of Commerce and Industry Resolution No. 32(1)TB/54, dated the 28th January, 1955;

(7) Ministry of Commerce and Industry Notification No. 32(1)TB/54, dated the 28th January, 1955; and

(8) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (5) to (7) above could not be laid within the prescribed period.

(9) Report of the Tariff Commission on the Automobile Sparking Plug Industry, 1954;

(10) Ministry of Commerce and Industry Resolution No. 21(2)TB/54, dated the 22nd January, 1955;

(11) Ministry of Commerce and Industry Notification No. 21(2)TB/54, dated the 22nd January, 1955; and

- (12) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (9) to (11) above could not be laid within the prescribed period.
- (13) Report of the Tariff Commission on the continuance or protection to the Stearic Acid and Oleic Acid Industry, 1954;
- (14) Ministry of Commerce and Industry Resolution No. 2(1)TB/54, dated the 31st December, 1954; and
- (15) Ministry of Commerce and Industry Notification No. 2(1)TB/54, dated the 31st December, 1954.
- (16) Report of the Tariff Commission on the continuance of protection to the Oil Pressure Lamps Industry, 1954;
- (17) Ministry of Commerce and Industry Resolution No. 46(1)TB/54, dated the 31st December, 1954; and
- (18) Ministry of Commerce and Industry Notification No. 46(1)TB/54, dated the 31st December, 1954.
- (19) Report of the Tariff Commission on the Dyestuff Industry, 1954;
- (20) Ministry of Commerce and Industry Resolution No. 78(1)TB/54, dated the 2nd February, 1955; and
- (21) Ministry of Commerce and Industry Notification No. 78(1)TB/54, dated the 2nd February, 1955.

(c) A copy of each of the following Ministry of Works Housing and Supply Notifications under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952:—

- (i) Notification No. 8064-EII/54, dated the 29th September, 1954;
- (ii) Notification No. 8273-EII/54, dated the 4th October, 1954; and
- (iii) Notification No. 8855-EII/54, dated the 19th October, 1954.

(d) A copy of each of the following Central Excises Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification No. 53, dated the 22nd December, 1954; and
- (ii) Notification No. 1, dated the 29th January, 1955.

(e) A copy of the Essential Commodities Ordinance, 1955 (No. I of 1955) promulgated by the President after the termination of the Eighth Session of the Houses of Parliament, under the provisions of Article 123(2) (a) of the Constitution.

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(f) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (1) Report of the Tariff Commission on the Automobile Hand Tyre Inflator Industry, 1954;
- (2) Ministry of Commerce and Industry Resolution No. 21(3)-TB/54, dated the 14th February, 1955; and
- (3) Ministry of Commerce and Industry Notification No. 21(3)-TB/54, dated the 14th February, 1955.

(g) A copy of each of the following Notifications, under sub-section (2) of section 4A of the Indian Tariff Act, 1934:—

- (i) Ministry of Commerce and Industry Notification No. S.R.O. 112, dated the 8th January, 1955;
- (ii) Ministry of Commerce and Industry Notification No. S.R.O. 113, dated the 9th January, 1955;
- (iii) Ministry of Commerce and Industry Notification No. S.R.O. 332, dated the 5th February, 1955; and
- (iv) Ministry of Commerce and Industry Notification No. S.R.O. 386, dated the 15th February, 1955.

6. Resignation of Member

The Speaker announced that Shri Harekrushna Mahtab had resigned his seat in the House with effect from the 28th January, 1955.

[The House adjourned till 11 A.M. on Tuesday, the 22nd February, 1955.]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

February 22, 1955

No. 379

1. Starred questions.

Fifty-one Starred Questions (Nos. 1—19, 21—52) were put down on the order paper. Starred Question No. 20 was transferred to the list of questions for the 1st March 1955. Original notices of Starred Questions Nos. 21, 26, 27 and 33 were received in Hindi.

Thirty-six Starred Questions (Nos. 1—4, 6—8, 10—18, 21—27, 29, 30, 32—34, 36—41, 43 and 44 were orally answered and supplementary questions were asked on Thirty-three of them. Replies to the remaining questions (including Starred Questions Nos. 5, 9, 19, 28, 31, 35 and 42, of which the questioners were absent) were laid on the Table.

2. Unstarred questions.

Eight Unstarred Questions (Nos. 1—8) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs the Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri Hirendra Nath Mukerjee and Shrimati Renu Chakravartty on the 21st February, 1955, regarding the situation created in the course of General Elections in Andhra as a result of the alleged failure of the Government to afford sufficient protection to voters in that State for exercising their franchise.

4. Papers laid on the Table.

The following papers were laid on the Table:—

- (1) A copy of the Madras Essential Articles Control and Requisitioning (Temporary Powers) Andhra Amendment

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Act, 1955 (President's Act No. 1 of 1955), under sub-section (3) of section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954.

(2) A copy of the Indian Standards Institution (Certification Marks) Rules, 1955, published in the Ministry of Commerce and Industry Notification No. S.R.O. 151, dated the 15th January, 1955.

(3) A copy of the Coal Mines (Conservation and Safety) Rules, 1954, published in the Ministry of Production Notification No. S.R.O. 3146, dated the 25th September, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

(4) A copy of each of the following reports:—

(i) Report of the Press Commission, Part II—History of Indian Journalism; and

(ii) Report of the Press Commission, Part III—Appendices.

5. The Budget (Railways), 1955-56

Shri Lal Bahadur Shastri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1955-56 in respect of Railways.

6. Government Bill—Motion for reference to Joint Committee

The University Grants Commission Bill, 1954.

Further discussion of the following motion moved by Dr. Mono Mohon Das on the 18th December, 1954, was resumed:—

“That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri Narhar Vishnu Gadgil, Shri V. B. Gandhi, Shri Jethalal Harikrishna Joshi, Shri R. V. Dhulekar, Shri Birbal Singh, Pandit Algurai Shastri, Shri Syamnandan Sahaya, Shri T. S. Avinashilingam Chettiar, Shri S. Sinha, Shri T. N. Vishwanatha Reddy, Shri A. M. Thomas, Shri N. Rachiah, Shri Diwan Chand Sharma, Giani Gurmukh Singh Musafir, Shri Radhelal Vyas, Mulla Abdullahai Mulla Taherali, Shri Krishnacharya Joshi, Pandit Lingaraj Misra, Dr. Mono Mohon Das, Shri Rameshwar Sahu, Shri Jaipal Singh, Shri Hirendra Nath Mukerjee, Shri K. M. Vallatharas, Shri B. Ramachandra Reddi, H. H. Maharaja Rajendra Narayan Singh Deo, Shri B. H. Khardekar, Shri Meghnad Saha, Shri Sivamurthi Swami, Shri P. N. Rajabhoj and Maulana Abul Kalam Azad, and 15 members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 30th day of April, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The following members took part in the debate:—

- (1) Dr. Mono Mohon Das
- (2) Shri M. S. Gurupadaswamy
- (3) Shrimati Jayashri Raiji
- (4) Shri V. G. Deshpande
- (5) Shrimati Renu Chakravartty
- (6) Shri N. M. Lingam
- (7) Shrimati Ila Palchoudhuri
- (8) Shri Nand Lal Sharma
- (9) Kumari Annie Mascarene
- (10) Shri S. N. Das
- (11) Shri S. S. More (Speech unfinished)

The discussion was not concluded.

[The House adjourned till 11 A.M on Wednesday, the 23rd February, 1955]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

February 23, 1955

No. 380

1. Starred Questions

Eighty-six Starred Questions (Nos. 53—138) were put down on the order paper. Original notices of Starred Questions Nos. 56, 81, 90, 109, 127 and 131 were received in Hindi.

Thirty-four Starred Questions (Nos. 53—61, 64—66, 69—72, 74, 76—78, 82—85, 87—91, 93, 94, 115, 126 and 137) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 62, 63, 67, 68, 73, 75, 79—81, 86 and 92 of which the questioners were absent) were laid on the Table.

Starred Questions Nos. 53, 94, 115, 126 and 137 were answered together.

2. Unstarred Questions

Thirty-one Unstarred Questions (Nos. 9—39) were put down on the order paper. Original notices of Unstarred Questions Nos. 20, 21 and 28 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various Sessions shown against each, were laid on the Table of the House:—

- | | | |
|------------------------------|-----------|-------------------------------------|
| (1) Supplementary
No. I. | Statement | Eighth Session, 1954 of Lok Sabha. |
| (2) Supplementary
No. V. | Statement | Seventh Session, 1954 of Lok Sabha. |
| (3) Supplementary
No. XI. | Statement | Sixth Session, 1954 of Lok Sabha. |

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| (4) Supplementary
No. XVI. | Statement | Fifth Session, 1953 of Lok Sabha. |
| (5) Supplementary
No. XXI. | Statement | Fourth Session, 1953 of Lok Sabha. |
| (6) Supplementary
No. XXVI. | Statement | Third Session, 1953 of Lok Sabha. |
| (7) Supplementary
No. XXV. | Statement | Second Session, 1952 of Lok Sabha. |
| (8) Supplementary
No. XXVI. | Statement | First Session, 1952 of Lok Sabha. |
| (9) Statement No. IV (Sugges-
tions). | | Fifth Session, 1953 of Lok Sabha. |

4. Statement re: Supplementary Demands for Grants 1954-55

Shri Arun Chandra Guha presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) in 1954-55.

5. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

6. Panel of Chairmen

The Speaker informed the House that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business, he had nominated the following members on the Panel of Chairmen in place of the members nominated earlier by him on the Panel:—

- (1) Pandit Thakur Das Bhargava
- (2) Sardar Hukam Singh
- (3) Shri Upendranath Barman
- (4) Shri Frank Anthony
- (5) Shrimati Renu Chakravartty
- (6) Shrimati Sushama Sen

7. Motion in reply to the President's Address

Shri Tribhuan Narayan Singh moved that an address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on 21st February, 1955.”

Shri C. P. Mathew seconded the motion.

Thirty-five amendments were moved by—

- (1) Shri Shankar Shantaram More
- (2) Shri Meghnad Saha
- (3) Shri M. S. Gurupadaswamy
- (4) Shri Sivamurthi Swami
- (5) Shri R. Velayudhan
- (6) Shri K. A. Damodara Menon
- (7) Shri Tushar Chatterjea
- (8) Shri Vishnu Ghanashyam Deshpande
- (9) Shri Sarangadhar Das
- (10) Shri Nand Lal Sharma
- (11) Thakur Jugal Kishore Sinha
- (12) Shri Hirendra Nath Mukerjee
- (13) Shri T. B. Vittal Rao
- (14) Shri S. V. Ramaswamy
- (15) Sardar Hukam Singh
- (16) Shri P. N. Rajabhoj.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Lalit Narayan Mishra
- (3) Swami Ramananda Tirtha
- (4) Shri Nand Lal Sharma
- (5) Her Highness Rajmata Kamlendu Mati Shah
- (6) Pandit Algu Rai Shashtri
- (7) Shri Sarangadhar Das
- (8) Shri Diwan Chand Sharma
- (9) Babu Ram Narayan Singh
- (10) Shri Mathura Prasad Mishra
- (11) Shri R. Velayudhan
- (12) Shri K. A. Damodara Menon
- (13) Shri Govind Hari Deshpande
- (14) Pandit Suresh Chandra Mishra
- (15) Shri Ganpati Ram
- (16) Shri Vishnu Ghanashyam Deshpande (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 24th February, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

February 24, 1955

No. 381

1. Starred questions

Sixty-five Starred Questions (Nos. 139—203) were put down on the order paper. Original notices of Starred Questions Nos. 141, 154, 166, 179, 181, 186, 191, 195, 198 and 200 were received in Hindi.

Thirty-one Starred Questions (Nos. 139—144, 147, 150—153, 155, 160—165, 169, 171—180, 184 and 194) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including Starred Questions Nos. 145-146, 148, 149, 154, 156—159, 166—168 and 170 of which the questioners were absent) were laid on the Table.

2. Unstarred questions

Eighteen Unstarred Questions (Nos. 40—54 and 56—58) were put down on the order paper. Unstarred Question No. 55 was deleted from the list. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Orders, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:—

- (i) Delimitation Commission, India, Final Order No. 20, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 14th January, 1955;
- (ii) Delimitation Commission, India, Final Order No. 21, published in the Gazette of India, Extraordinary, Part II, Section 3, dated the 22nd January, 1955; and

[P.T.O

(iii) Delimitation Commission, India, Final Order No. 22, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 3rd February, 1955.

(2) A copy of each of the following papers under section 36 of the Employees' State Insurance Act, 1948:—

(i) Annual Report of the Employees' State Insurance Corporation for the financial year 1952-53; and

(ii) Audited Accounts of the Employees' State Insurance Corporation for the year 1952-53.

4. Presentation of Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Twelfth Report of the Estimates Committee on the Ministry of Information and Broadcasting—All India Radio.

5. Statement by the Minister of Finance

Shri Chintaman Dwarkanath Deshmukh made a statement regarding the Industrial Credit and Investment Corporation of India Limited and laid a copy of the Agreement between the Government of India and the Corporation.

6. Motion Re: Allocation of Time Order

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business as announced by the Speaker to-day.”

The motion was adopted with a modification in the allocation of time order as proposed by the mover.

7. Motion in reply to the President's Address

Further discussion on the following motion and the amendments thereto, moved on the 23rd February, 1955, continued:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on 21st February, 1955.”

The following members took part in the debate:—

(1) Shri Vishnu Ghanashyam Deshpande

(2) Shrimati Renu Chakravartty

- (3) Shri Tek Chand
- (4) Shri Ganesh Sadashiv Altekar
- (5) Sardar Hukam Singh
- (6) Shri P. N. Rajabhoj
- (7) Shrimati Tarkeshwari Sinha
- (8) Shri Asoka Mehta
- (9) Dr. N. B. Khare
- (10) Shri A. M. Thomas
- (11) Pandit Chatur Narain Malviya
- (12) Shri Radha Raman
- (13) Shri Meghnad Saha
- (14) Shri Brajeshwar Prasad
- (15) Shri Choithram Partabrai Gidwani
- (16) Shri Uma Charan Patnaik
- (17) Shri H. C. Heda
- (18) Shri Kamal Kumar Basu

The discussion was not concluded.

[The House adjourned till 11 A.M. on Friday, the 25th February, 1955.]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief record of proceedings]

February 25, 1955

No. 382

1. Starred Questions

Seventy-seven Starred Questions (Nos. 204—280) were put down on the order paper. Original notices of Starred Questions Nos. 206, 249, 252, 270, 272 and 280 were received in Hindi.

Thirty-one Starred Questions (Nos. 204—207, 210, 212, 215—218, 220, 223—226, 230, 232—236 and 238—247) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 208, 209, 211, 213, 214, 219, 221, 222, 227—229, 231 and 237 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Nine Unstarred Questions (Nos. 59—67) were put down on the order paper. Original notice of Unstarred Question No. 64 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary references

The Speaker made references to the passing away of Shri R. V. Thomas and Shri E. John Phillipose, members of the Constituent Assembly.

Thereafter the House stood in silence for some time as a mark of respect.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1955-56, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

[P.T.O.]

(2) A copy of each of the following papers:—

- (1) Annual Report and Accounts of the Hindustan Housing Factory Limited for the period 1st April, 1953 to 31st July, 1954.
- (2) Text of Agreement between the Government of India and the Government of the Union of Soviet Socialist Republics for the establishment of an integrated iron and steel works in India.

5. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given to a supplementary question on Starred Question No. 677 on the 8th September, 1954.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business upto and inclusive of Saturday, the 5th March, 1955.

7. Motion re: Twentieth Report of the Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd February, 1955.”

The motion was adopted.

8. Private Members' Resolutions

(1) Further discussion on the following Resolution moved by Shri Sitanath Brohmo-Chaudhury on the 17th December, 1954, was resumed:—

“This House is of opinion that a Department of Welfare be created forthwith to function under a separate Ministry for appropriate measures to be taken for ameliorating the conditions of the Scheduled Tribes, Scheduled Castes and other Backward Classes.”

✓ Four amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Sarangadhar Das
- (2) Shri Dodda Thimmaiah
- (3) Shri Jaipal Singh

- (4) Shri Nikunja Behari Chowdhury
- (5) Shri M. G. Uikey
- (6) Shri P. N. Rajabhoj
- (7) Shri Balwant Nagesh Datar.

The Resolution was negatived.

(2) Thakur Jugal Kishore Sinha moved the following Resolution:—

“This House is of opinion that Government should introduce legislation, as early as possible, to set up a corporation to control and operate the broadcasting media in the country.”

An amendment was moved by Shri Shree Narayan Das.

An amendment was ruled out of order.

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri Kamal Kumar Basu
- (3) Shri Diwan Chand Sharma
- (4) Shri M. S. Gurupadaswamy
- (5) Shri Bhagwat Jha Azad
- (6) Dr. B. V. Keskar

The discussion was not concluded.

9. Motion in reply to the President's Address

Further discussion on the following motion and the amendments thereto, moved on the 23rd February, 1955, continued:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on 21st February, 1955.”

The following members took part in the debate:—

- (1) Shri Narhar Vishnu Gadgil
- (2) Shri M. G. Uikey
- (3) Shri Chintaman Dwarkanath Deshmukh
- (4) Shri Balwant Nagesh Datar

Shri Jawaharlal Nehru replied to the debate.

[P.T.O.]

On an amendment moved by Shri Shankar Shantaram More and an amendment moved by Shri Hirendra Nath Mukerjee which were put to vote together, the House divided, Ayes 28, Noes 192. The combined amendment was accordingly negatived.

An amendment moved by Shri Nand Lal Sharma and an amendment moved by Shri Vishnu Ghanashyam Deshpande were put to vote and negatived.

The motion was adopted.

(The House adjourned till 11 A.M on Monday, the 28th February, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

February 28, 1955

No. 383

1. Starred Questions

Fifty-eight Starred Questions (Nos. 281—309 and 311 to 339) were put down on the order paper. Original notices of Starred Questions Nos. 283, 311, 320 and 335 were received in Hindi.

Thirty-five Starred Questions (Nos. 283—287, 289, 291—292, 294, 296—299, 302, 305-306, 311-312, 313—319, 323—325, 327—331, 333 and 334) were orally answered and supplementary questions were asked on 34 of them. Replies to the remaining questions (including Starred Questions Nos. 281-282, 288, 290, 293, 295, 300-301, 303, 304, 307—309, 312, 320—322, 326 and 332 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 68—82) were put down on the order paper. Original notices of Unstarred Questions Nos. 72 and 80 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported three messages from the Rajya Sabha that Rajya Sabha had passed the following three Bills at its sitting held on the 25th February, 1955:—

- (1) The Indian Railways (Amendment) Bill, 1955.
- (2) The Insurance (Amendment) Bill, 1955.
- (3) The Imports and Exports (Control) Amendment Bill, 1955.

[P.T.O.]

4. Bills passed by Rajya Sabha—Laid on the Table.

Secretary laid on the Table the following bills as passed by Rajya Sabha:—

- (1) The Indian Railways (Amendment) Bill, 1955.
- (2) The Insurance (Amendment) Bill, 1955.
- (3) The Imports and Exports (Control) Amendment Bill, 1955.

5. Government Bill—Motion for reference to Joint Committee adopted.

The University Grants Commission Bill, 1954.

Further discussion of the following motion moved by Dr. Mono Mohon Das on the 18th December, 1954, was resumed:—

“That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri Narhar Vishnu Gadgil, Shri V. B. Gandhi, Shri Jethalal Hari-krishna Joshi; Shri R. V. Dhulekar, Shri Birbal Singh, Pandit Algurai Shastri, Shri Syamnandan Sahaya, Shri T. S. Avinashilingam Chettiar, Shri S. Sinha, Shri T. N. Vishvanatha Reddy, Shri A. M. Thomas, Shri N. Rachiah, Shri Diwan Chand Sharma, Giani Gurmukh Singh Musafir, Shri Radhelal Vyas, Mulla Abdullabhai Mulla Taherali, Shri Krishnacharya Joshi, Pandit Lingaraj Misra, Dr. Mono Mohon Das, Shri Rameshwar Sahu, Shri Jaipal Singh, Shri Hirendra Nath Mukerjee, Shri K. M. Vallatharas, Shri B. Ramachandra Reddi, H. H. Mahara-ja, Rajendra Narayan Singh Deo, Shri B. H. Khardekar, Shri Meghnad Saha, Shri Sivamurthi Swami, Shri P. N. Rajabhoj and Maulana Abul Kalam Azad, and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 30th day of April, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri Moreshwar Dinkar Joshi
- (3) Shrimati Sucheta Kripalani
- (4) Shri A. E. T. Barrow
- (5) Dr. A. Krishnaswami
- (6) Babu Ram Narayan Singh
- (7) Shri Nikunja Behari Chowdhury

Dr. Mono Mohon Das replied to the Debate.

The motion was adopted.

6. Government Bills passed

(1) *The Drugs (Amendment) Bill, 1954 (As passed by the Rajya Sabha).*

The motion for consideration of the Bill was moved by Rajkumari Amrit Kaur.

The following members took part in the debate:—

- (1) Shri Choithram Partabrai Gidwani
- (2) Shri V. B. Gandhi
- (3) Her Highness Rajmata Kamalendu Mati Shah
- (4) Shrimati Ila Palchoudhuri
- (5) Dr. Ch. V. Rama Rao
- (6) Shri R. V. Dhulekar

Rajkumari Amrit Kaur replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 were adopted.

The Enacting Formula and Clause 1 were adopted as amended.

The Long Title was also adopted.

[P.T.O.]

On the motion moved by Rajkumari Amrit Kaur that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Nemi Chandra Kasliwal
- (2) Sardar Amar Singh Saigal

The motion was adopted and the Bill, as amended, was passed.

(2) *The Dentists (Amendment) Bill, 1954 (As passed by the Rajya Sabha).*

The motion for consideration of the Bill was moved by Rajkumari Amrit Kaur.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clauses 2 to 17 were adopted.

The Enacting Formula and Clause 1 were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Rajkumari Amrit Kaur.

The motion was adopted and the Bill, as amended, was passed.

7. Government Resolutions

(1) Shri D. P. Karmarkar moved the following Resolution:—

“In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry. No. S.R.O. 112, dated the 8th January, 1955, by which the export duty on tea was enhanced from seven annas to ten annas per lb. with effect from the date of the said notification.”

The Resolution was adopted.

(2) Shri D. P. Karmarkar moved the following Resolutions:—

(a) “In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 113, dated the 9th January, 1955 by which the export duty on groundnuts was enhanced from Rs. 150 to Rs. 300 per ton of 2,240 lbs. with effect from the date of the said notification.”

(b) “In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of

India in the Ministry of Commerce and Industry, No. S.R.O. 332, dated the 5th February, 1955, by which an export duty of Rs. 230/- per ton of 2,240 lbs. on groundnut oilcake and an export duty of Rs. 175/- per ton of 2,240 lbs. on de-oiled groundnut meal (solvent extracted variety containing less than $\frac{1}{2}$ per cent. oil) were levied with effect from the date of the said notification”.

(c) “In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 386, dated the 15th February, 1955, by which—

(i) an export duty of Rs. 100/- per ton of 2,240 lbs. on decorticated cotton seed oil cake and an export duty of Rs. 50/- per ton of 2,240 lbs. on all oil cakes, other than the following namely, groundnut, copra, mowha, tobacco seed, neem seed and decorticated cotton seed oil cakes were levied; and

(ii) the export duty levied on de-oiled groundnut meal (solvent extracted variety containing less than $\frac{1}{2}$ per cent. oil) was made applicable to de-oiled groundnut meal (solvent extracted variety containing less than 1 per cent. oil).

with effect from the date of the publication of said notification in the Gazette of India.”

Shri D. P. Karmarkar commenced his speech which was not concluded.

8. The Budget (General) 1955-56

Shri C. D. Deshmukh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1955-56.

9. Government Bill introduced

The Finance Bill, 1955.

[The House adjourned till 11 A.M. on Tuesday, the 1st March, 1955).

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 1, 1955

No. 384

1. Starred Questions

Fifty-seven Starred Questions (Nos. 340—379, 381—397) were put down on the order paper. Original notices of Starred Questions Nos. 341, 346, 357, 360, 371, 388 and 393 were received in Hindi.

Thirty-four Starred Questions (Nos. 340—343, 345, 347, 348, 350—352, 355, 356, 358—360, 362—373, 375, 377, 378, 381, 384, 385 and 395) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 344, 346, 349, 353, 354, 357, 361, 374 and 376 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixteen Unstarred Questions (Nos. 83—98) were put down on the order paper. Original notice of Unstarred Question No. 86 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Motion for election to Committee and programme of dates for election thereto.

Motion for election of two members to the Central Advisory Committee of the National Cadet Corps was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election
3-3-1955 (upto 4 P.M.)	4-3-1955 (upto 4 P.M.)	7-3-1955 (Between 11 A.M. and 1-30 P.M.)

4. Government Resolutions

Further discussion of the following resolutions moved by Shri D. P. Karmarkar on the 28th February, 1955, continued:—

- (1) "In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha
[P.T.O.]

hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 113, dated the 9th January, 1955 by which the export duty on groundnuts was enhanced from Rs. 150 to Rs. 300 per ton of 2,240 lbs. with effect from the date of the said notification."

(2) "In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 332, dated the 5th February, 1955, by which an export duty of Rs. 230 per ton of 2,240 lbs. on groundnut oilcake and an export duty of Rs. 175 per ton of 2,240 lbs. on de-oiled groundnut meal (solvent extracted variety containing less than $\frac{1}{2}$ per cent. oil) were levied with effect from the date of the said notification."

(3) "In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 386, dated the 15th February, 1955 by which—

(i) an export duty of Rs. 100 per ton of 2,240 lbs. on decorticated cotton seed oil cake and an export duty of Rs. 50 per ton of 2,240 lbs. on all oil cakes, other than the following namely, groundnut, copra, mowha, tobacco seed, neem seed and decorticated cotton seed oil cakes were levied; and

(ii) the export duty levied on de-oiled groundnut meal (solvent extracted variety containing less than $\frac{1}{2}$ per cent. oil) was made applicable to de-oiled groundnut meal (solvent extracted variety containing less than 1 per cent. oil)

with effect from the date of the publication of said notification in the *Gazette of India*."

Shri D. P. Karmarkar concluded his speech on the Resolutions moved on the 28th February, 1955.

The following members took part in the debate:—

- (1) Shri Sarangadhar Das
- (2) Dr. Ch. V. Rama Rao
- (3) Shri Shankar Shantaram More
- (4) Shri B. Ramachandra Reddi
- (5) Shri Tulsidas Kilachand
- (6) Shri Shivram Rango Rane
- (7) Shri U. R. Bogawat

(8) Dr. A. Krishnaswami
 Shri D. P. Karmarkar replied to the debate.
 The Resolutions were adopted.

5. Supplementary Demands for Grants for 1954-55

The following Supplementary Demands for Grants for 1954-55 were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
	I. EXPENDITURE MET FROM REVENUE	
	<i>(Ministry of Commerce and Industry)</i>	
		Rs.
✓ 1	Ministry of Commerce and Industry	10,00,000
2	Industries	1,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	7,00,000
	<i>(Ministry of Defence)</i>	
11	Ministry of Defence	55,000
	<i>(Ministry of External Affairs)</i>	
23	External Affairs	30,67,000
24A	French Establishments in India	18,96,000
	<i>(Ministry of Finance)</i>	
✓ 32	Payments to other Governments, Departments, etc. on account of the Administration of Agency subjects and Management of Treasuries	11,000
35	Mint	2,75,000
37	Superannuation Allowances and Pensions	23,00,000
38	Miscellaneous Departments and Expenditure under the Ministry of Finance	1,06,00,000
40	Miscellaneous Adjustments between the Union and State Governments	1,26,000

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Number of Demand	Name of Demand	Amount of Demand
	<i>(Ministry of Food and Agriculture)</i>	
47	Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture .	12,00,000
	<i>(Ministry of Health)</i>	
48	Ministry of Health	53,000
	<i>(Ministry of Home Affairs)</i>	
53	Cabinet	2,07,000
55	Police	51,21,000
	<i>(Ministry of Information and Broadcasting)</i>	
60	Broadcasting.	9,00,000
	<i>(Ministry of Law)</i>	
71	Administration of Justice	27,000
	<i>(Ministry of Production)</i>	
82	Salt	8,00,000
	<i>(Ministry of States)</i>	
89	Privy Purses and Allowances of Indian Rulers	10,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
	<i>(Ministry of Communications)</i>	
113	Other Capital Outlay of the Ministry of Communications	96,80,000
	<i>(Ministry of Health)</i>	
125	Capital Outlay of the Ministry of Health	76,20,000
	<i>(Ministry of Rehabilitation)</i>	
133	Capital Outlay of the Ministry of Rehabilitation	5,00,00,000

Fourteen cut motions—of which four were moved on Demand No. 1, two on Demand No. 2, one on Demand No. 4, one on Demand No. 11, three on Demand No. 23, one on Demand No. 24A, one on Demand No. 53 and one on Demand No. 113—were either negatived or not pressed or withdrawn by leave of the House.

6. Appropriation Bill—Government Bill Introduced

The Appropriation Bill, 1955.

7. Appropriation Bill—Government Bill Passed

The Appropriation Bill, 1955.

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

8. Government Bill under consideration

The Imports and Exports (Control) Amendment Bill, 1955 (As passed by the Rajya Sabha).

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Wednesday, the 2nd March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 2, 1955

No. 385

1. Starred Questions

Fifty-seven Starred Questions (Nos. 398—420 and 422—455) were put down on the order paper. Original notices of Starred Questions Nos. 400, 431, 432, 438, 451, 452 were received in Hindi.

Thirty-three Starred Questions (Nos. 399, 400, 401, 403, 404, 406, 408—410, 412—415, 418—420, 423, 425, 428—430, 432, 434, 435, 437, 441—448) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 398, 402, 405, 407, 411, 416, 417, 422, 424, 426, 427, 431, 433, 436, 438 and 440 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seven Unstarred Questions (Nos. 99 to 105) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Strike in Giridih Collieries addressed to the Minister of Production was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each, were laid on the Table of the House:—

- | | |
|--|--|
| (1) Supplementary Statement
No. II. | Eighth Session, 1954 of Lok Sabha. |
| (2) Supplementary Statement
No. VI. | Seventh Session, 1954 of Lok
Sabha. |
| (3) Supplementary Statement
No. XII. | Sixth Session, 1954 of Lok Sabha. |
| (4) Supplementary Statement
No. XVII. | Fifth Session, 1953 of Lok Sabha. |
| (5) Supplementary Statement
No. XXII. | Fourth Session, 1953 of Lok Sabha. |

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- (6) Supplementary Statement Third Session, 1953 of Lok Sabha.
No. XXVII.
- (7) Supplementary Statement Second Session, 1952 of Lok Sabha.
No. XXVI.
- (8) Supplementary Statement First Session, 1952 of Lok Sabha.
No. XXVII.

5. President's message

The Speaker communicated to the House the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address I delivered to both the Houses of Parliament assembled together on the 21st February, 1955."

6. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bill introduced

The Essential Commodities Bill, 1955.

8. The Budget (Railways) 1955-56

General Discussion on the Budget (Railways), 1955-56, commenced. The following members took part in the debate:—

- (1) Shri V. V. Giri
- (2) Shri T. B. Vittal Rao
- (3) Dr. Ram Subhag Singh
- (4) Shri Asoka Mehta
- (5) Shri Bhagwat Jha Azad
- (6) Shrimati Anasuyabai Kalé
- (7) Shri Vishnu Ghanashyam Deshpande
- (8) Shrimati Ila Palchoudhuri
- (9) Shri R. P. Nevatia
- (10) Shrimati Tarkeshwari Sinha
- (11) Shri U. M. Trivedi
- (12) Shri Rohini Kumar Chaudhuri
- (13) Shri Tridib Kumar Chaudhuri
- (14) Shri Raghubir Sahai
- (15) Shri Tulsidas Kilachand
- (16) Shri N. Somana
- (17) Shri B. Ramachandra Reddi
- (18) Shri Ganpati Ram (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 3rd March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 3, 1955

No. 386

1. Starred Questions

Seventy-eight Starred Question (Nos. 456—478, 478-A, 479—483, 484—502 and 504—534) were put down on the order paper. Starred Questions Nos. 484 and 503 were transferred to the list of questions for the 11th March, 1955. Original notices of Starred Questions No. 458, 474, 495, 499, 500, 507, 522, 526 and 534 were received in Hindi.

Twenty-seven Starred Questions (Nos. 458, 459, 461, 464-473, 475, 476, 478-A, 479, 480, 482, 483, 485, 489 and 491—494) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 456, 457, 460, 462, 463, 474, 477, 481, 480, 487, 488 and 490 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-three Unstarred Questions (Nos. 106—128) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. The Budget (Railways) 1955-56

General Discussion on the Budget (Railways) 1955-56, continued.
The following members took part in the debate:—

- (1) Shri Ganpati Ram
- (2) Shri K. M. Vallatharas
- (3) Shrimati Jayashri Raiji
- (4) Shri G. D. Somani
- (5) Shri S. V. Ramaswamy

[P.T.O.]

- (6) Shri Frank Anthony
- (7) Shri Basanta Kumar Das
- (8) Shri K. Ananda Nambiar
- (9) Kumari Annie Mascarene
- (10) Shri C. R. Narasimhan
- (11) Shri Nettur P. Damodaran
- (12) Shri Radhelal Vyas
- (13) Shri Dodda Thimmaiah
- (14) Her Highness Rajmata Kamalendu Mati Shah
- (15) Shri Hirendra Nath Mukerjee
- (16) Shri Shahnawaz Khan
- (17) Pandit Dwarka Nath Tiwary
- (18) Shrimati Indira A. Maydeo
- (19) Dr. A. Krishnaswami
- (20) Shri Ranbir Singh Chaudhuri
- (21) Shri Jaswantraj Mehta
- (22) Shri O. V. Alagesan (Speech unfinished).

The discussion was not concluded.

4. Message from Rajya Sabha

Secretary reported a message from the Rajya Sabha that the Rajya Sabha had passed the Working Journalists (Industrial Disputes) Bill, 1955, at its sitting held on the 2nd March, 1955.

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Working Journalists (Industrial Disputes) Bill, 1955, as passed by the Rajya Sabha.

(The House adjourned till 11 A.M. on Friday, the 4th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 4, 1955

No. 387

1. Starred Questions

Forty-nine Starred Questions (Nos. 535—551, 551-A and 552—582) were put down on the order paper. Original notices of Starred Questions Nos. 536, 544, 547, 563, 565 and 571 were received in Hindi.

Thirty Starred Questions (Nos. 538, 540—547, 550, 551, 551-A, 552, 554—556, 560, 561, 563, 564, 566, 567, 570—573 and 575—578) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to the remaining questions (including Starred Questions Nos. 535—537, 539, 548, 549, 553, 557—559, 562, 565, 568, 569 and 574 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eleven Unstarred Questions (Nos. 129—139) were put down on the order paper. Original notice of Unstarred Question No. 135 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indo-U.S. Co-operation addressed to the Minister of Finance was put down on the order paper. The questioner being absent, reply to it was laid on the Table.

4. Papers laid on the Table.

The following papers were laid on the Table:—

- (1) A copy of the Delimitation Commission, India, Final Order No. 23, published in the *Gazette of India* Extraordinary, Part II, Section 3, dated the 16th February, 1955, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952.

[P.T.O.]

2. A copy of the Ministry of Works, Housing and Supply Notification No. 1085-EII/55, dated the 9th February, 1955, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

5. Intimation re: Release of a Member of Parliament

The Chairman informed the House that he had received a communication dated the 24th February, 1955 from the Chief Secretary to Government of Manipur, intimating that the order of detention against Shri Rishang Keishing had been revoked by the Chief Commissioner and the member released.

6. The Budget (Railways) 1955-56

General Discussion on the Budget (Railways) 1955-56, continued.
The following members took part in the debate:—

- (1) Shri O. V. Alagesan
- (2) Shri V. Veeraswamy
- (3) Swami Ramananda Tirtha
- (4) Sardar Amar Singh Saigal
- (5) Shri Diwan Chand Sharma
- (6) Shri K. T. Achuthan
- (7) Shri Debeswar Sarmah
- (8) Shri K. A. Damodara Menon
- (9) Shri Pannalall Barupal
- (10) Dr. Suresh Chandra
- (11) Shri U. R. Bogawat
- (12) Shri Narayan Rao Waghmare

Shri Lal Bahadur replied to the debate.

The discussion was concluded.

7. The Budget (Railways), 1955-56—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways commenced.

Twenty-one cut motions on Demand No. 1 were moved.

The discussion was not concluded.

8. Motions re: Nineteenth and Twenty-first reports of the Committee on Private Members' Bills and Resolutions

(1) Further discussion of the following motion moved by Shri Ganesh Sadashiv Altekar on the 24th December, 1954, was resumed:—

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954".

Shri Tushar Chatterjea spoke on the motion.

The amendment moved on the 24th December, 1954, was negatived.

The motion was adopted.

(2) Shri Ganesh Sadashiv Altekar moved the following motion:—

"That this House agrees with the Twenty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1955".

The motion was adopted.

9. Private Member's Bills introduced

(1) The Mines (Amendment) Bill, 1955 (Amendment of sections 33 and 51) by Shri T. B. Vittal Rao.

(2) The Industrial Disputes (Amendment) Bill, 1955 (Insertion of new Chapter V AA) by Shri T. B. Vittal Rao.

10. Private Member's Bill—withdrawn

The Prevention of Free, Forced or Compulsory Labour Bill, 1954, by Shri Diwan Chand Sharma.

Further discussion on the motion for the consideration of the Bill moved by Shri Diwan Chand Sharma on the 24th December, 1954, was resumed.

The following members took part in the debate:—

(1) Shri Rohini Kumar Chaudhuri

(2) Shri Biren Dutt

(3) Shri Hem Raj

(4) Dr. Virendra Kumar Satyawadi

(5) Shri Khandubhai Kasanji Desai

Shri Diwan Chand Sharma replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill—Debate adjourned

The Women's and Children's Institutions Licensing Bill, 1953, by Shrimati Jayashri Raiji.

The motion for consideration of the Bill was moved by Shrimati Jayashri Raiji.

[P.T.O.]

Shri Hari Vinayak Pataskar spoke on the motion.

Thereafter, Shri Hari Vinayak Pataskar moved that debate on the Bill be adjourned. The motion was adopted.

12. Private Member's Bill under consideration

The Indian Trade Unions (Amendment) Bill, 1953 (Insertion of new section 15A) by Shri K. Ananda Nambiar.

The motion for consideration of the Bill was moved by Shri K. Ananda Nambiar.

The following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri T. B. Vittal Rao (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Saturday, the 5th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 5, 1955

No. 388

1. Calling attention to matter of urgent public importance

Shri Nemi Chandra Kasliwal called attention to a recent report published in the 'Statesman' dated the 28th February, 1955, about the latest developments in the Canal Waters dispute between India and Pakistan.

The Minister of Irrigation and Power made a statement in regard thereto.

2. Government Bill passed

The Imports and Exports (Control) Amendment Bill, 1955 (As passed by Rajya Sabha).

Further discussion on the motion for consideration of the Bill moved on the 1st March, 1955, was resumed.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri Shankar Shantaram More
- (3) Shri V. B. Gandhi
- (4) Shri A. M. Thomas
- (5) Shri M. S. Gurupadaswamy
- (6) Shri N. M. Lingam
- (7) Shri V. P. Nayar
- (8) Shri Tulsidas Kilachand

[P.T.O.]

- (9) Shri Banarsi Prasad Jhunjhunwala
- (10) Shri Ghamandi Lal Bansal
- (11) Shri H. C. Heda
- (12) Shri Rohini Kumar Chaudhuri
- (13) Shri K. T. Achuthan
- (14) Shri U. R. Bogawat

Shri D. P. Karmarkar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri D. P. Karmarkar that the Bill be passed, the following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Sarangadhar Das
- (3) Shri D. P. Karmarkar

The motion was adopted and the Bill was passed.

3. Government Bill—Motion for reference to Select Committee adopted

The Essential Commodities Bill, 1955.

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar. An amendment for reference of the Bill to a Select Committee was moved by Shri R. Venkataraman.

The following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Pandit Dwarka Nath Tiwary
- (3) Shri Satis Chandra Samanta
- (4) Shri K. S. Raghavachari
- (5) Shri Syed Mohammad Ahmad ~~Kazmi~~
- (6) Shri B. Ramachandra Reddi
- (7) Shri O. V. Alagesan

The amendment moved by Shri R. Venkataraman for reference of the Bill to a Select Committee consisting of the following members with instructions to report by the 15th March, 1955, was adopted:—

1. Shri N. M. Lingam
2. Dr. Suresh Chandra
3. Shri Ganesh Sadashiv Altekar
4. Shri Basanta Kumar Das
5. Shri Ghamandi Lal Bansal
6. Shri Radheshyam Ramkumar Morarka
7. Shri Bhagwat Jha 'Azad'
8. Shrimati Tarkeshwari Sinha
9. Shri Tribhuan Narayan Singh
10. Shri Raichand Bhai N. Shah
11. Shri Nandlal Joshi
12. Shri Chaudhri Muhammed Shaffee
13. Shri Bishwa Nath Roy
14. Shri Khushi Ram Sharma
15. Shri Debeswar Sarmah
16. Shri Banarsi Prasad Jhunjhunwala
17. Pandit Thakur Das Bhargava
18. Shri Narendra P. Nathwani
19. Shri Shivram Rango Rane
20. Shri Tek Chand
21. Shri Tulsidas Kilachand
22. Shri Asoka Mehta
23. Shri M. S. Gurupadaswamy
24. Shri Shankar Shantaram More
25. Shri A. M. Thomas
26. Shri U. M. Trivedi
27. Shri Kamal Kumar Basu
28. Shri Tushar Chatterjea
29. Shri D. P. Karmarkar
30. Shri T. T. Krishnamachari and
31. the Mover.

[P.T.O.]

4. Government Bill under consideration

The Railway Stores (Unlawful Possession) Bill, 1954 (As passed by Rajya Sabha).

The motion for consideration of the Bill was moved by Shri O. V. Alagesan.

Shri K. Ananda Nambiar spoke on the motion.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Monday, the 7th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

March 7, 1955

No. 389

1. Starred Questions

Fifty-eight Starred Questions (Nos. 583—633 and 635—641) were put down on the order paper. Original notices of Starred Questions Nos. 585, 595, 605, 613, 616, 619, 622, 624 and 636 were received in Hindi.

Forty-one Starred Questions (Nos. 585—596, 598—601, 603, 607, 610—615, 619—623, 625, 626, 629—633, 635, 636, 638, 639, 641) were orally answered and supplementary questions were asked on Thirty-seven of them. Replies to the remaining questions (including Starred Questions Nos. 583, 584, 597, 602, 604—606, 608, 609, 616—618, 624, 627, 628, 637, 640, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 140—154) were put down on the order paper. Original notices of Unstarred Questions Nos. 151 and 152 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. President's Assent to Bill

Secretary reported to the House that the Constitution (Third Amendment) Bill, which was passed by the Houses of Parliament during the Seventh Session, 1954, was assented to by the President on the 22nd February, 1955.

4. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. Statement regarding Supplementary Demands for Grants (Railways) for 1954-55

Shri Lal Bahadur presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1954-55.

6. Statement regarding Supplementary Demands for Grants for 1954-55 (Andhra State)

Shri C. D. Deshmukh presented a statement showing Supplementary Demands for Grants for expenditure of the Andhra State in 1954-55.

7. The Andhra Budget

Shri C. D. Deshmukh presented a statement of the estimated receipts and expenditure of the Andhra State for the year 1955-56.

8. The Budget (Railways), 1955-56—Demands for Grants

Further discussion on Demand for Grant No. 1 in respect of Railways continued and the Demand was voted in full:—

Number of Demand	Name of Demand	Amount of Demand
1	Railway Board.	Rs. 42,43,000

Forty-one other cut motions on Demand No. 1 were also moved.

All the cut motions moved on Demand No. 1 were negatived.

(The House adjourned till 11 A.M. on Thursday, the 10th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief record of proceedings]

March 10, 1955

No. 390

1. Starred Questions

Eighty-five Starred Questions (Nos. 642—682, 684—692, 694—717 and 719—729) were put down on the order paper. Starred Questions Nos. 683 and 693 were transferred to the list of questions for the 21st and 16th March, 1955 respectively. Original notices of Starred Questions Nos. 645, 652, 659, 677, 686, 689, 694, 701, 703, 710, 719 and 726 were received in Hindi.

Thirty-nine Starred Questions (Nos. 643, 645—650, 653, 654, 656, 657, 660, 663, 664, 665, 667, 672, 673, 675, 677, 679—682, 686, 687, 689—691, 694—699, 702, 705, and 709) were orally answered and supplementary questions were asked on thirty-eight of them. Replies to the remaining questions (including Starred Questions Nos. 642, 644, 651, 652, 655, 658, 659, 661, 662, 666, 668 to 671, 674, 678, 684, 685, 688, 692, 700, 701, 703, 704 and 706 to 708 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-one Unstarred Questions (Nos. 155—205) were put down on the order paper. Original notices of Unstarred Questions Nos. 168, 169, 186, 188, 189, 191, 193, 194, 197 and 200 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

Shri C. D. Deshmukh laid on the Table copies of letters exchanged between the Government of India and the Government of the United Kingdom on the subject of the transfer of the liability in regard to the payment of sterling pensions.

[P.T.O.]

4. Result of Election

The Speaker declared that the following members had been elected to the Central Advisory Committee of the National Cadet Corps:—

- (1) Pandit Sheo Narayan Fotedar
- (2) Shri Choithram Partabrai Gidwanj

5. The Budget (Railways), 1955-56—Demands for Grants

Further discussion on the Demands for Grants in respect of Railways continued and the following Demands for Grants were voted in full:—

Number ^s of Demand	Name of Demand	Amount of Demand
		Rs.
3	Miscellaneous Expenditure	1,40,80,000
4	Ordinary Working Expenses—Administration .	30,84,41,000
5	Ordinary Working Expenses—Repairs and Maintenance	75,39,48,000
6	Ordinary Working Expenses—Operating Staff .	48,14,96,000
7	Ordinary Working Expenses—Operation (Fuel)	37,57,67,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	14,65,10,000
9	Ordinary Working Expenses—Miscellaneous Expenses	36,02,69,000
9-A	Ordinary Working Expenses—Labour Welfare .	5,08,31,000
10	Payments to Worked Lines and Others . . .	31,25,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund	35,00,00,000
12-A	Open Line Works—(Revenue)—Labour Welfare	1,07,45,000
12-B	Open Line Works—(Revenue)—Other than Labour Welfare	4,61,18,000
14	Appropriation to Revenue Reserve Fund . .	7,14,17,000

Number of Demand	Name of Demand	Amount of Demand
15	Construction of New Lines—Capital and Depreciation Reserve Fund	5,65,87,000
16	Open Line Works—Additions	2,54,01,66,000
17	Open Line Works—Replacements	46,82,85,000
18	Open Line Works—Development Fund	12,34,44,000
19	Capital Outlay on Vizagapatam Port	80,73,000
20	Dividend payable to General Revenues	36,07,16,000

Sixty cut motions—of which one was on Demand No. 3, fifteen on Demand No. 4, five on Demand No. 5, six on Demand No. 6, three on Demand No. 9, five on Demand No. 9A, one on Demand No. 10, three on Demand No. 12A, one on Demand No. 12B, three on Demand No. 15, two on Demand No. 16 and fifteen on Demand No. 18—were moved and negatived.

6. Government Bill introduced

The Appropriation (Railways) Bill, 1955.

7. Appropriation (Railways) Bill—Government Bill passed

The Appropriation (Railways) Bill, 1955.

The motion for consideration of the Bill was moved by Shri Lal Bahadur.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Lal Bahadur.

The motion was adopted and the Bill was passed.

[P.T.O.]

8. The Budget (General), 1955-56—Demands for Grants on Account

The following Demands for Grants on Account for 1955-56 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		Rs.
<i>(Ministry of Commerce and Industry)</i>		
1	Ministry of Commerce and Industry	6,83,000
2	Industries	1,37,56,000
3	Commercial Intelligence and Statistics	4,48,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	5,39,000
<i>(Ministry of Communications)</i>		
5	Ministry of Communications	97,000
6	Indian Posts and Telegraphs Department (including working Expenses)	4,07,12,000
7	Meteorology	10,48,000
8	Overseas Communications Service	8,32,000
9	Aviation	22,73,000
10	Miscellaneous Departments and Expenditure under the Ministry of Communications	1,55,000
<i>(Ministry of Defence)</i>		
11	Ministry of Defence	2,56,000
12	Defence Services, Effective—Army	12,99,02,000
13	Defence Services, Effective—Navy	1,06,04,000
14	Defence Services, Effective—Air Force	2,95,70,000
15	Defence Services, Non-Effective Charges	1,36,16,000

Number of Demand	Name of Demand	Amount of Demand
	<i>(Ministry of Education)</i>	Rs.
16	Ministry of Education	5,54,000
17	Archaeology	4,59,000
18	Other Scientific Departments	23,10,000
19	Education	1,49,76,000
20	Miscellaneous Departments and Expenditure under the Ministry of Education	21,86,000
	<i>(Ministry of External Affairs)</i>	
21	Tribal Areas	48,56,000
22	External Affairs	56,45,000
23	State of Pondicherry	17,26,000
24	Miscellaneous Expenditure under the Ministry of External Affairs	17,000
	<i>(Ministry of Finance)</i>	
25	Ministry of Finance	15,43,000
26	Customs	31,81,000
27	Union Excise Duties	56,00,000
28	Taxes on Income including Corporation Tax and Estate Duty	33,06,000
29	Opium	1,40,36,000
30	Stamps	10,99,000
31	Payment to other Governments, Departments, etc. on account of the Administration of Agency Subjects and Management of Treasuries	92,000
32	Audit	68,09,000
33	Currency	19,58,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
34.	Mint	8,35,000
35.	Territorial and Political Pensions	2,28,000
36.	Superannuation Allowances and Pensions	58,50,000
37.	Miscellaneous Departments and Expenditure under the Ministry of Finance	1,75,32,000
38.	Grants-in-aid to States	5,20,51,000
39.	Miscellaneous Adjustments between the Union and State Governments	30,000
40.	Pre-partition Payments	10,64,000
	<i>(Ministry of Food and Agriculture)</i>	
41.	Ministry of Food and Agriculture	5,25,000
42.	Forest	7,99,000
43.	Agriculture	1,22,65,000
44.	Civil Veterinary Services	6,50,000
45.	Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture	47,81,000
	<i>(Ministry of Health)</i>	
46.	Ministry of Health	67,000
47.	Medical Services	16,52,000
48.	Public Health	54,16,000
49.	Miscellaneous Expenditure under the Ministry of Health	7,34,000
	<i>(Ministry of Home Affairs)</i>	
50.	Ministry of Home Affairs	17,55,000
51.	Cabinet	2,61,000
52.	Delhi	13,44,000
53.	Police	14,82,000

Number of Demand	Name of Demand	Amount of Demand
54	Census	1,67,000
55	Privy Purses and Allowances of Indian Rulers	67,000
56	Andaman and Nicobar Islands	16,69,000
57	Kutch	11,26,000
58	Manipur	7,78,000
59	Tripura	12,22,000
60	Relations with States	3,81,000
61	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	15,30,000
	<i>(Ministry of Information and Broadcasting)</i>	
62	Ministry of Information and Broadcasting	3,45,000
63	Broadcasting	26,11,000
64	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	10,33,000
	<i>(Ministry of Irrigation and Power)</i>	
65	Ministry of Irrigation and Power	95,000
66	Irrigation (including Working Expenses), Navigation, Embankment and Drainage Works (met from Revenue)	2,000
67	Multipurposes River Schemes	8,72,000
68	Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power.	5,39,000
	<i>(Ministry of Labour)</i>	
69	Ministry of Labour	2,86,000
70	Chief Inspector of Mines	86,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand.
71	Miscellaneous Departments and Expenditure under the Ministry of Labour	28,39,000
72	Employment Exchanges and Resettlements .	14,52,000
73	Civil Defence (Ministry of Law)	10,000
74	Ministry of Law	11,54,000
75	Administration of Justice (Ministry of Natural Resources and Scientific Research)	19,000
76	Ministry of Natural Resources and Scientific Research	80,000
77	Survey of India	12,70,000
78	Botanical Survey	1,01,000
79	Zoological Survey	43,000
80	Geological Survey	6,19,000
81	Mines	4,69,000
82	Scientific Research	43,21,000
83	Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research (Department of Parliamentary Affairs)	1,000
84	Department of Parliamentary Affairs (Ministry of Production)	14,000
85	Ministry of Production	88,000
86	Salt	11,03,000
87	Other Organisations under the Ministry of Production	9,31,000

Number of Demand	Name of Demand	Amount of Demand
88	Government Collieries	35,37,000
89	Miscellaneous Departments and Expenditure under the Ministry of Production <i>(Ministry of Rehabilitation)</i>	8,18,000
90	Ministry of Rehabilitation	2,14,000
91	Expenditure on Displaced Persons	86,40,000
92	Miscellaneous Expenditure under the Ministry of Rehabilitation <i>(Ministry of Transport)</i>	1,000
93	Ministry of Transport	3,73,000
94	Ports and Pilotage	5,72,000
95	Lighthouses and Lightships	6,79,000
96	Central Road Fund	38,37,000
97	Communications (including National Highways.	42,21,000
98	Miscellaneous Expenditure under the Ministry of Transport <i>(Ministry of Works, Housing and Supply)</i>	2,93,000
99	Ministry of Works, Housing and Supply	3,47,000
100	Supplies	23,34,000
101	Other Civil Works	1,55,47,000
102	Stationery and Printing	56,06,000
103	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply <i>(Parliament)</i>	5,91,000
104	Parliament	14,51,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
105	Miscellaneous Expenditure under the Parliament Secretariat <i>(Secretariat of the Vice-President)</i>	3,000
106	Secretariat of the Vice-President	6,000
<p style="text-align: center;">II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.</p> <p style="text-align: center;"><i>(Ministry of Commerce and Industry)</i></p>		
107	Capital Outlay of the Ministry of Commerce and Industry <i>(Ministry of Communications)</i>	1,37,26,000
108	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)	2,16,90,000
109	Capital Outlay on Civil Aviation	44,59,000
110	Other Capital Outlay on the Ministry of Communications <i>(Ministry of Defence)</i>	51,06,000
111	Defence Capital Outlay <i>(Ministry of Education)</i>	2,05,33,000
112	Capital Outlay of the Ministry of Education <i>(Ministry of External Affairs)</i>	2,78,000
113	Capital Outlay of the Ministry of External Affairs <i>(Ministry of Finance)</i>	2,08,000
114	Capital Outlay on the India Security Press	29,000
115	Capital Outlay on Currency	65,40,000
116	Capital Outlay on Mints	4,19,000
117	Commuted Value of Pensions	6,19,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
118	Payments to Retrenched Personnel	4,000
119	Other Capital Outlay of the Ministry of Finance	3,62,75,000
120	Loans and Advances by the Central Government <i>(Ministry of Food and Agriculture)</i>	5,42,01,000
121	Capital Outlay on Forests	3,66,000
122	Purchases of Foodgrains	13,11,00,000
123	Other Capital Outlay of the Ministry of Food and Agriculture <i>(Ministry of Health)</i>	6,18,15,000
124	Capital Outlay of the Ministry of Health <i>(Ministry of Home Affairs)</i>	83,42,000
125	Capital Outlay of the Ministry of Home Affairs <i>(Ministry of Information and Broadcasting)</i>	23,31,000
126	Capital Outlay on Broadcasting <i>(Ministry of Irrigation and Power)</i>	33,31,000
127	Capital Outlay on Multipurpose River Schemes	35,97,000
128	Other Capital Outlay of the Ministry of Irrigation and Power <i>(Ministry of Labour)</i>	12,000
129	Capital Outlay of the Ministry of Labour <i>(Ministry of National Resources and Scientific Research)</i>	4,28,000
130	Capital Outlay of the Ministry of Natural Resources and Scientific Research <i>(Ministry of Production)</i>	27,45,000
131	Capital Outlay of the Ministry of Production	81,14,000

[P.T.O.]

Number of Demand	Name of Demands	Amount of Demand
	<i>(Ministry of Rehabilitation)</i>	
132	Capital Outlay of the Ministry of Rehabilitation	2,58,75,000
	<i>(Ministry of Transport)</i>	
133	Capital Outlay on Ports	39,82,000
134	Capital Outlay on Roads	1,35,83,000
135	Other Capital Outlay of the Ministry of Transport	11,55,000
	<i>(Ministry of Works, Housing and Supply)</i>	
136	New Delhi Capital Outlay	57,12,000
137	Capital Outlay on Buildings	74,67,000
138	Other Capital Outlay of the Ministry of Works, Housing and Supply	42,27,000

9. The Appropriation (Vote on Account) Bill—Government Bill introduced.

The Appropriation (Vote on Account) Bill, 1955.

10. The Appropriation (Vote on Account) Bill—Government Bill passed.

The Appropriation (Vote on Account) Bill, 1955.

The motion for consideration of the Bill was moved by Shri Chintaman Dwarkanath Deshmukh.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Chintaman Dwarkanath Deshmukh.

The motion was adopted and the Bill was passed.

11. Government Bill passed

The Working Journalists (Industrial Disputes) Bill, 1955 (As passed by Rajya Sabha).

On the motion for consideration of the Bill moved by Dr. B. V. Keskar, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri N. C. Chatterjee
- (3) Shri R. Venkataraman
- (4) Shri M. S. Gurupadaswamy
- (5) Shrimati B. Khongmen
- (6) Shri Diwan Chand Sharma.

Dr. B. V. Keskar replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clauses 2, 3, 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Dr. B. V. Keskar.

The motion was adopted and the Bill was passed.

(The House adjourned till 11 A.M. on Friday, the 11th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 11, 1955

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1. Oath or Affirmation

A member took oath in English.

2. Starred Questions

Sixty-nine Starred Questions (Nos. 730—742, 744—763, 765—800) were put down on the order paper. Starred Question No. 743 was deleted from the list of questions. Original notices of Starred Questions Nos. 731, 738, 739, 740, 757, 763, 766, 769, 774, 782, 789 and 793 were received in Hindi.

Thirty-eight Starred Questions (Nos. 731—735, 737, 742, 745, 750, 751, 755, 759, 761, 762, 765—767, 769, 770, 772—779, 781, 783, 785, 786, 790, 792—794, 796, 798 and 799) were orally answered and supplementary questions were asked on thirty-six of them. Replies to Starred Question No. 800 and Starred Questions Nos. 730, 736, 738—741, 744, 746—749, 752—754, 756—758, 760, 763, 768, 771, 780, 782, 784, 787—789, 791, 795 and 797 of which the questioners were absent were laid on the Table.

3. Unstarred Questions

Seventeen Unstarred Questions (Nos. 206—222) were put down on the order paper. Original notice of Unstarred Question No. 216 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Statement by Minister of Revenue and Civil Expenditure

The Minister of Revenue and Civil Expenditure made a statement correcting the reply given to a supplementary Question on Starred Question No. 1290 on the 16th December, 1954.

[P.T.O.]

5. Supplementary Demands for Grants in respect of Andhra State for 1954-55

The following Supplementary Demands for Grants in respect of Andhra State for 1954-55 were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	A. REVENUE ACCOUNT	
I	Land Revenue	40,400
VI	Forest	100
VII	General Sales Tax and other taxes and duties .	3,27,900
VIII	Irrigation	22,22,300
IX	Head of State Ministers and Headquarters staff .	2,58,400
X	State Legislature and Elections	21,64,900
XI	District Administration and Miscellaneous .	38,48,900
XII	Administration of Justice	1,11,600
XIII	Jails	8,36,700
XVI	Medical	8,04,300
XVII	Public Health	5,00,000
XIX	Veterinary	92,800
XXII	Welfare of Scheduled Tribes, Scheduled Castes and other Backward classes	31,58,600
XXIII	Labour including Factories	55,900
XXIV	Civil Works—Works	1,73,200
XXVI	Civil Works—Grants-in-aid	23,03,200
XXVII	Electricity	18,42,800
XXXI	Miscellaneous	3,00,000
	B. CAPITAL ACCOUNT	
XXXIII	Payment of compensation to land holders on the abolition of the Zamindari system	11,43,300
XXXIV	Capital Outlay on Irrigation	300

Number of Demand	Name of Demand	Amount of Demand
		Rs.
XXXIVA	Capital Outlay on Improvements to Public Health	1,00,000
XXXIVB	Agricultural Improvements and Research	53,26,800
XXXVI	Capital Outlay on Civil Works	16,79,400
XXXVII	Capital Outlay on Electricity Schemes	1,100
XXXIX	Capital Outlay on Schemes of State Trading	4,26,62,300
C. DEBT HEAD OF ACCOUNT.		
XL	Loans and Advances by the State Government	1,83,63,700

6. The Andhra Budget 1955-56—Demands for Grants on Account

The following Demands for Grants on Account for 1955-56 in respect of the Andhra Budget under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
A. REVENUE ACCOUNT.		
I	Land Revenue Department	36,10,000
II	Excise Department	15,15,000
III	Stamps	5,81,000
IV	Forest Department	15,81,000
V	Registration Department	8,21,000
VI	Motor Vehicles Acts Administration	2,64,000
VII	General Sales Tax and other Taxes and Duties— Administration	24,45,000
VIII	Irrigation]	67,37,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
IX	Heads of State, Ministers and Headquarters Staff	34,83,000
X	State Legislature	14,19,000
XI	District Administration and Miscellaneous	1,42,80,000
XII	Administration of Justice	31,63,000
XIII	Jails	9,52,000
XIV	Police	1,35,98,000
XV	Education	2,05,65,000
XVI	Medical	34,56,000
XVII	Public Health	30,01,000
XVIII	Agriculture and Fisheries	41,34,000
XIX	Veterinary	11,55,000
XX	Co-operation	15,49,000
XXI	Industries	14,37,000
XXII	Welfare of Scheduled Tribes, Castes, etc.	49,36,000
XXIII	Labour including Factories	3,00,000
XXIV	Civil Works—Works	1,19,61,000
XXV	Civil Works—Establishment and Tools and Plant	29,95,000
XXVI	Civil Works—Grants -in-Aid	13,21,000
XXVII	Electricity	44,81,000
XXVIII	Famine	1,50,000
XXIX	Pensions	14,00,000
XXX	Stationery and Printing	6,32,000
XXXI	Miscellaneous	4,86,000
XXXII	Community Development Projects	12,93,000

Number of Demand	Name of Demand	Amount of Demand
	B. CAPITAL EXPENDITURE OUTSIDE THE REVENUE ACCOUNT	
XXXIII	Compensation to Zamindars	12,27,000
XXXIV	Capital Outlay on Irrigation	2,15,87,000
XXXV	Capital Outlay on improvement of Public Health	35,00,000
XXXVI	Capital Outlay on Schemes of Agricultural Improvement and Research	6,14,000
XXXVII	Capital Outlay on Industrial Development .	11,07,000
XXXVIII	Capital Outlay on Civil Works	51,12,000
XXXIX	Capital Outlay on Electricity Schemes . .	2,87,50,000
XL	Commuted value of Pensions	1,76,000
XLI	Capital Outlay on Schemes of State Trading .	13,70,000
	C. DISBURSEMENTS OF LOANS AND ADVANCES AND REPAYMENT OF DEBT	
XLII	Loans and Advances by the State Government .	2,38,61,000

7. The Andhra Appropriation Bill—Government Bill introduced

The Andhra Appropriation Bill, 1955.

8. The Andhra Appropriation Bill—Government Bill passed

The Andhra Appropriation Bill, 1955.

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

[P.T.O.]

9. The Andhra Appropriation (Vote on Account) Bill—Government Bill introduced

The Andhra Appropriation (Vote on Account) Bill, 1955.

10. The Andhra Appropriation (Vote on Account) Bill—Government Bill passed

The Andhra Appropriation (Vote on Account) Bill, 1955.

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (Railways) for 1954-55

The following Supplementary Demands for Grants in respect of Railways for 1954-55 were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
4	Ordinary Working Expenses—Administration	1,27,14,000
5	Ordinary Working Expenses—Repairs and Maintenance	4,07,83,000
6	Ordinary Working Expenses—Operating Staff	1,17,72,000
7	Ordinary Working Expenses—Operation (Fuel)	1,74,80,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel.	74,08,000
13	Appropriation to Development Fund	1,43,06,000
15	Construction of New Lines	1,000
18	Open Line Works—Development Fund	1,55,96,000

12. Appropriation (Railways) No. 2 Bill—Government Bill introduced

The Appropriation (Railways) No. 2 Bill, 1955.

13. Appropriation (Railways) No. 2 Bill—Government Bill passed

The Appropriation (Railways) No. 2 Bill, 1955.

The motion for consideration of the Bill was moved by Shri O. V. Alagesan.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

14. Government Bill under consideration

The Railway Stores (Unlawful Possession) Bill, 1954 (As passed by Rajya Sabha).

Further discussion on the motion for consideration of the Bill moved on the 5th March, 1955, was resumed.

An amendment for reference of the Bill to a Select Committee was moved by Pandit Thakur Das Bhargava.

Pandit Thakur Das Bhargava's speech was not concluded.

15. Motion Re: Twenty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th March, 1955”.

The motion was adopted.

16. Private Member's Resolution—Negatived

Further discussion of the following Resolution moved by Thakur Jugal Kishore Sinha and amendment thereto moved on the 25th February, 1955, was resumed:—

“This House is of opinion that Government should introduce legislation as early as possible, to set up a corporation to control and operate the broadcasting media in the country.”

Thakur Jugal Kishore Sinha replied to the debate.

An amendment moved on the 25th February, 1955, was negatived.

The Resolution was negatived.

[P.T.O.]

17. Private Member's Resolution—Withdrawn

Shri Satis Chandra Samanta moved the following Resolution:—

“This House is of opinion that Posts and Telegraphs Finance should be separated from the General Finance.”

The following members took part in the debate.

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Bhakt Darshan
- (3) Shri Debeswar Sarmah
- (4) Shri H. C. Heda
- (5) Shri Raj Bahadur
- (6) Shri Jagjivan Ram

Shri Satis Chandra Samanta replied to the debate.

The Resolution was withdrawn by leave of the House.

18. Private Member's Resolution under consideration

Shri Kamal Kumar Basu moved the following Resolution:—

“This House if of opinion that suitable legislation should be immediately enacted to guarantee rights of workers for collective bargaining, by providing the following:—

- (a) Workers shall have the right to join any trade union of their own choice and the employer shall recognise such trade unions, if there are more than one in his establishment or industry, and enter into collective agreements with the trade union or trade unions, as the case may be;
- (b) In cases of differences between trade unions, the opinions of the majority of workers in the establishment or industry shall be ascertained through a general body meeting of all the workers belonging to the establishment or industry concerned.”

Shri K. Ananda Nambiar commenced his speech which was not concluded.

(The House adjourned till 11 A.M. on Saturday, the 12th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 12, 1955

No. 392

1. Oath or Affirmation

A member took oath in Hindi.

2. Starred Questions

Sixty Starred Questions (Nos. 801—832, 834—838, 840—855 and 857—863) were put down on the order paper. Starred Questions Nos. 833 and 856 were transferred to the list of questions for the 21st March and 24th March, 1955 respectively. Original notices of Starred Questions Nos. 803, 816, 848, 854 and 857 were received in Hindi.

Thirty Starred Questions (Nos. 801, 803—805, 807, 812—815, 817, 819—823, 826, 831, 834—836, 838, 840, 842, 844—846, 849, 852, 854 and 860) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including Starred Questions Nos. 802, 806, 808—811, 816, 818, 824, 825, 827—830, 832, 837, 841, 843, 847, 848, 850, 851 and 853 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Twenty-one Unstarred Questions (Nos. 225—245) were put down on the order paper. Unstarred Questions Nos. 223 and 224 were transferred to the list of questions for the 23rd March, and 18th March 1955 respectively. Original notices of Unstarred Questions Nos. 225, 227 and 243 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(a) A copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the half year ended the 31st December, 1954.

[P.T.O.]

(b) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

- | | | |
|---|-----|-------------------------------------|
| (1) Supplementary Statement No. III. | ... | Eighth Session, 1954 of Lok Sabha. |
| (2) Supplementary Statement No. VII. | ... | Seventh Session, 1954 of Lok Sabha. |
| (3) Supplementary Statement No. XIII. | | Sixth Session, 1954 of Lok Sabha. |
| (4) Supplementary Statement No. XVIII. | ... | Fifth Session, 1953 of Lok Sabha. |
| (5) Supplementary Statement No. XXIII. | ... | Fourth Session, 1953 of Lok Sabha. |
| (6) Supplementary Statement No. XXVIII. | ... | Third Session, 1953 of Lok Sabha. |
| (7) Supplementary Statement No. XXVII. | ... | Second Session, 1952 of Lok Sabha. |
| (8) Supplementary Statement No. XXVIII. | ... | First Session, 1952 of Lok Sabha. |

5. Government Bill—Motion for reference to Select Committee adopted

The Railway Stores (Unlawful Possession) Bill, 1954 (As passed by Rajya Sabha).

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 5th and 11th March, 1955, continued.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri K. S. Raghavachari
- (3) Shri Sinhasan Singh
- (4) Shri Rohini Kumar Chaudhuri
- (5) Shri Upendranath Barman
- (6) Shri Mulchand Dube
- (7) Shri Satis Chandra Samanta
- (8) Sardar Hukam Singh
- (9) Shri Bhupendra Nath Misra
- (10) Shri Moreswar Dinkar Joshi

Shri O. V. Alagesan replied to the debate.

The amendment moved by Pandit Thakur Das Bhargava for reference of the Bill to a Select Committee consisting of the following members with instructions to report by the 31st March, 1955, was adopted:—

- (1) Shri Ganesh Sadashiv Altekar
- (2) Shri K. Ananda Nambiar
- (3) Sardar Hukam Singh
- (4) Shri N. C. Chatterjee
- (5) Shri B. Ramachandra Reddi
- (6) Shri Tek Chand
- (7) Shri U. M. Trivedi
- (8) Shri Nemi Chandra Kasliwal
- (9) Shri S. V. Ramaswamy
- (10) Shri K. S. Raghavachari
- (11) Shri P. R. Kanavade Patil
- (12) Shri R. Venkataraman
- (13) Shri Fulsinhji B. Dabhi
- (14) Shri C. R. Narasimhan
- (15) Shri Kamal Kumar Basu
- (16) Shri Mulchand Dube
- (17) Dr. Lanka Sundaram
- (18) Shri Hari Vinayak Pataskar
- (19) Shri O. V. Alagesan, and
- (20) the Mover

6. Government Bill passed

The Medicinal and Toilet Preparations (Excise Duties) Bill, 1954.

The motion for consideration of the Bill was moved by Shri Arun Chandra Guha.

An amendment for reference of the Bill to a Select Committee was moved by Shri Ghamandi Lal Bansal.

The following members took part in the debate:—

- (1) Shri Ghamandi Lal Bansal
- (2) Shri Fulsinhji B. Dabhi
- (3) Shri Satis Chandra Samanta
- (4) Shri R. V. Dhulekar
- (5) Pandit Thakur Das Bhargava
- (6) Dr. Ch. V. Rama Rao

[P.T.O.]

- (7) Shri N. Rachiah
- (8) Shri Sinhasan Singh
- (9) Shri Nand Lal Sharma
- (10) Shri C. R. Iyyunni
- (11) Shri N. M. Lingam

Shri Arun Chandra Guha replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Ghamandi Lal Bansal was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clauses 2 to 21 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Chandra Guha.

The motion was adopted and the Bill, as amended, was passed.

7. Statement by Minister of Home Affairs

The Minister of Home Affairs made a statement in regard to an incident which occurred during the Prime Minister's visit at Nagpur.

8. Government Bill under consideration

The Sea Customs (Amendment) Bill, 1954.

The motion for consideration of the Bill was moved by Shri Arun Chandra Guha.

The following members took part in the debate:—

- (1) Shri Chimanlal Chakubhai Shah
- (2) Shri Hirendra Nath Mukerjee

The discussion was not concluded.

(The House adjourned at till 11 A.M. on Monday, the 14th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 14, 1955

No. 393

1. Starred Questions

Ninety Starred Questions (Nos. 864—904 and 906—954) were put down on the order paper. Starred Question No. 905 was transferred to the list of questions for the 23rd March, 1955. Original notices of Starred Questions Nos. 865, 867, 869, 873, 883, 886, 902, 904, 915, 916, 918, 927, 931, 935, 936, 941, 943 and 950 were received in Hindi.

Thirty-two Starred Questions (Nos. 864—868, 871—874, 877, 878, 881, 883, 885, 888, 891, 892, 894, 895, 897, 900, 901, 903, 904, 906, 907, 910, 915, 917, 918, 920 and 921) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 869, 870, 875, 876, 879, 880, 882, 884, 886, 887, 889, 890, 893, 896, 898, 899, 902, 908, 909, 911—914, 916 and 919 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 246—275) were put down on the order paper. Original notices of Unstarred Questions Nos. 255—257, 271, 274 and 275 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference.

The Prime Minister and the Speaker made references to the passing away of His Majesty Tribhuvana Bir Bickram Shah Dev, King of Nepal. After the references the House stood in silence for some time as a mark of respect.

4. Greetings to King of Nepal and the people of Nepal

The House requested the Speaker to convey the greetings of the House to His Majesty King Mahendra Bir Bickram Shah Dev on his accession to the throne of Nepal, and further to convey the best wishes of the House for the people of Nepal.

[P.T.O.]

5. Government Bill—Motion for reference to Joint Committee

The Constitution (Fourth Amendment) Bill, 1954

Shri Jawaharlal Nehru moved the following motion:—

“That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 members, 30 members from this House, namely:—

1. Shri T. T. Krishnamachari
2. Shri Hari Vinayak Pataskar
3. Shri Satyanarayan Sinha
4. Shri Ghamandi Lal Bansal
5. Shri Chimanlal Chakubhai Shah
6. Shri Awadheshwar Prasad Sinha
7. Shrimati B. Khongmen
8. Shri Digvijaya Narain Singh
9. Shri Tribhuan Narayan Singh
10. Pandit Munishwar Dutt Upadhyay
11. Shri Diwan Chand Sharma
12. Shri Radheshyam Ram Kumar Morarka
13. Shri Ahmed Mohiuddin
14. Shri Radheylal Vyas
15. Shri Wasudeo Kirolikar
16. Shri Upendranath Barman
17. Shri T. Sanganna
18. Shri Kotha Raghuramaiah
19. Shri Tekur Subrahmanyam
20. Shri R. Venkataraman
21. Shri C. P. Matthen
22. Shri N. C. Chatterjee
23. Shri Jaipal Singh
24. Shri Uma Charan Patnaik
25. Shri Shankar Shantaram More
26. Shri Amjad Ali
27. Shri Asoka Mehta
28. Shrimati Renu Chakravartty
29. Shri Kamal Kumar Basu and
30. Shri Jawaharlal Nehru

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 31st March, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of members to be appointed by Rajya Sabha to the Joint Committee."

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon was moved by Shri Vishnu Ghanashyam Deshpande.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Asoka Mehta
- (4) Shri Hari Vinayak Pataskar
- (5) Shri Frank Anthony
- (6) Dr. A Krishnaswami
- (7) Shri Chimanlal Chakubhai Shah
- (8) Shri Vishnu Ghanashyam Deshpande (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 15th March, 1955).

CORRIGENDA

In Bulletin Part I, dated the 10th March, 1955, in para 8 under the heading "The Budget (General) 1955-56—Demands for Grants on Account",—

- (1) in third column, against Demand No. 16, for the figures "5,54,000", read "4,54,000"; and
- (2) in second column, after Demand No. 129, for "Ministry of National Resources and Scientific Research" read "Ministry of Natural Resources and Scientific Research".

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 15, 1955

No. 394

1. Starred Questions

Fifty-five Starred Questions (Nos. 955—975 and 977—1010) were put down on the order paper. Original notices of Starred Questions (Nos. 955, 959, 960, 963, 982, 983, 985, 988, 993, 995, 1004, 1005, 1009 and 1010) were received in Hindi.

Forty-five Starred Questions (Nos. 955—967, 969, 970, 974, 975, 977, 979—982, 984—990, 992—996, 999—1002, 1004—1010) were orally answered and supplementary questions were asked on forty of them. Replies to Starred Questions Nos. 968, 971—973, 978, 983, 991, 997, 998 and 1003 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Seventeen Unstarred Questions (Nos. 276—292) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported the following three messages from the Rajya Sabha:—

- (i) That the Rajya Sabha had no recommendations to make to the House in regard to the Appropriation Bill, 1955, passed by the House on the 1st March, 1955;
- (ii) That the Rajya Sabha had no recommendations to make to the House in regard to the Appropriation (Vote on Account) Bill, 1955, passed by the House on the 10th March, 1955; and
- (iii) That the Rajya Sabha had no recommendations to make to the House in regard to the following Bills passed by the House on the 11th March, 1955:—
 - (1) The Andhra Appropriation Bill, 1955.
 - (2) The Andhra Appropriation (Vote on Account) Bill, 1955.

4. Paper laid on the Table

A copy of the Audit Report (Posts and Telegraphs), 1955—Part I, was laid on the Table of the House under Article 151 (1) of the Constitution.

[P.T.O.]

5. Presentation of Eighth Report of Committee on Absence of Members from the Sittings of the House

Shri Ganesh Sadashiv Altekar presented the Eighth Report of the Committee on Absence of Members from the Sittings of the House.

6. Government Bill—Motion for reference to Joint Committee—Adopted

The Constitution (Fourth Amendment) Bill, 1954

Further consideration of the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 14th March, 1955, continued.

The following members took part in the debate:—

- (1) Shri Vishnu Ghanashyam Deshpande
- (2) Shri Narhar Vishnu Gadgil
- (3) Shri Tulsidas Kilachand
- (4) Shri U. M. Trivedi
- (5) Shri R. Venkataraman
- (6) Pandit Thakur Das Bhargava
- (7) Shri M. S. Gurupadaswamy
- (8) Shri P. T. Punnoose
- (9) Shri B. S. Murthy
- (10) Shri P. N. Rajabhoj
- (11) Shri T. T. Krishnamachari
- (12) Shri Upendranath Barman
- (13) Shri Shree Narayan Das
- (14) Shri K. S. Raghavachari

Shri Jawaharlal Nehru replied to the debate.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Vishnu Ghanashyam Deshpande on the 14th March, 1955, was negatived.

On the motion for reference of the Bill to a Joint Committee, the House divided, Ayes 322; Noes 9.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting, in the following form:—

“That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 members; 30 members from this House, namely:—

1. Shri T. T. Krishnamachari
2. Shri Hari Vinayak Pataskar

3. Shri Satya Narayan Sinha
4. Shri Ghamandi Lal Bansal
5. Shri Chimanlal Chakubhai Shah
6. Shri Awadheshwar Prasad Sinha
7. Shrimati B. Khongmen
8. Shri Digvijaya Narain Singh
9. Shri Tribhuan Narayan Singh
10. Pandit Munishwar Dutt Upadhyay
11. Shri Diwan Chand Sharma
12. Shri Radheshyam Ramkumar Morarka
13. Shri Ahmed Mohiuddin
14. Shri Radheylal Vyas
15. Shri Wasudeo Shridhar Kirolikar
16. Shri Upendranath Barman
17. Shri T. Sanganna
18. Shri Kotha Raghuramaiah
19. Shri Tekur Subrahmanyam
20. Shri R. Venkataraman
21. Shri C. P. Matthen
22. Shri N. C. Chatterjee
23. Shri Jaipal Singh
24. Shri Uma Charan Patnaik
25. Shri Shankar Shantaram More
26. Shri Amjad Ali
27. Shri Asoka Mehta
28. Shrimati Renu Chakravartty
29. Shri Kamal Kumar Basu and
30. Shri Jawaharlal Nehru

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 31st March, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

[P.T.O.]

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of members to be appointed by Rajya Sabha to the Joint Committee."

7. Presentation of Report of Select Committee

Shri R. Venkataraman presented the report of the Select Committee on the Bill to provide, in the interests of the general public, for the control of the production, supply and distribution of, and trade and commerce in, certain commodities.

(The House adjourned till 11 A.M. on Wednesday, the 16th March, 1955.)

CORRIGENDA

In Bulletin Part I, dated the 11th March, 1955—

- (1) in para 5 under the heading "Supplementary Demands for Grants in respect of Andhra State for 1954-55" in the first column after Demand No. 1, for VI read IV.
- (2) in para 18 under the heading "Private Member's Resolution under consideration", on page 1018, in line 16, for "This House if of opinion" read "This House is of opinion".

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 16, 1955

No. 395

1. Oath or Affirmation

A member took oath in Hindi.

2. Starred Questions

Seventy-seven Starred Questions (Nos. 1011—1018 and 1020—1088) were put down on the order paper. Original notices of Starred Questions Nos. 1014, 1022, 1041, 1042, 1047, 1051, 1070 and 1081 were received in Hindi.

Thirty-eight Starred Questions (Nos. 1011—1018, 1020, 1021, 1023—1026, 1028, 1030, 1034, 1035, 1037, 1039, 1042, 1043, 1047—1049 and 1051—1063) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1022, 1027, 1029, 1031—1033, 1036, 1038, 1040, 1041, 1044—1046 and 1050 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Seventeen Unstarred Questions (Nos. 293—309) were put down on the order paper. Original notice of Unstarred Question No. 296 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Tridib Kumar Chaudhuri regarding the alleged failure of the Government to take steps against the stoppage of work by shipping agents and Stevedores in Calcutta port, as a statement on the subject was expected to be made shortly on a notice under Rule 216.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Bulletin No. 21 containing report on the Silk industry in Japan, in pursuance of the assurance given by the Minister of Commerce and Industry on the 29th July, 1952, during the discussion on the Central Silk Board (Amendment) Bill, 1952.

(2) A copy of the Ministry of Finance Notification No. 3, dated the 1st March, 1955, under section 38 of the Central Excises and Salt Act, 1944.

[P.T.O.]

6. Messages from Rajya Sabha

Secretary reported the following two messages from the Rajya Sabha:—

- (i) That the Rajya Sabha had no recommendations to make to the House in regard to the Appropriation (Railways) Bill, 1955, passed by the House on the 10th March, 1955; and
- (ii) That the Rajya Sabha had no recommendations to make to the House in regard to the Appropriation (Railways) No. 2 Bill, 1955, passed by the House on the 11th March, 1955.

7. Presentation of Report of Joint Committee

Shri Hari Vinayak Pataskar presented the Report of the Joint Committee in respect of the Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus.

8. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Nemi Chandra Kasliwal presented the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

9. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement regarding removal of zonal restrictions on the movement of wheat.

10. The Budget (General) 1955-56

General Discussion on the Budget (General) 1955-56, commenced.

The following members took part in the debate:—

- (1) Shri J. B. Kripalani
- (2) Shri Ghamandi Lal Bansal
- (3) Dr. N. B. Khare
- (4) Shri H. C. Heda
- (5) Shri Sinhasan Singh
- (6) Shrimati Renu Chakravartty
- (7) Shri Tulsidas Kilachand
- (8) Shri Ram Saran
- (9) Shri P. Natesan
- (10) Shri B. Pocker
- (11) Shri Nageshwar Prasad Sinha
- (12) Shri R. Velayudhan
- (13) Kumari Annie Mascarene

The discussion was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 17th March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 17, 1955

No. 396

1. Starred Questions

Eighty-one Starred Questions (Nos. 1089—1129, 1131—1168, 1170 and 1171) were put down on the order paper. Original notices of Starred Questions Nos. 1090, 1093, 1097, 1105, 1114, 1116, 1122, 1126, 1138, 1139, 1143, 1148, 1153 and 1159 were received in Hindi.

Twenty-Nine Starred Questions (Nos. 1089—1091, 1093, 1096—1100, 1102—1104, 1109, 1115, 1116, 1118, 1120—1124, 1126, 1128, 1129, 1132—1134, 1136 and 1137) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1092, 1094, 1095, 1101, 1105—1108, 1110—1114, 1117, 1119, 1125, 1127, 1131 and 1135 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 310—336) were put down on the order paper. Original notices of Unstarred Questions Nos. 311, 316, 323, 324, 326, 327, 328 and 336 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported two messages from the Rajya Sabha that the Rajya Sabha, at its sitting held on the 15th March, 1955 had agreed to the amendments made by the Lok Sabha on the 28th February, 1955, in the following Bills:—

- (1) The Drugs (Amendment) Bill, 1954.
- (2) The Dentists (Amendment) Bill, 1954.

[P.T.O.]

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|------------------------------|---|
| (1) Shri Bhajahari Mahata | From the 21st February to the 20th April, 1955. |
| (2) Dr. Satyaban Roy | From the 9th December to the 24th December, 1954. |
| (3) Dr. Edward Paul Mathuram | From the 21st February to the 22nd March, 1955. |
| (4) Dr. N. M. Jaisoorya | From the 28th February to the 29th March, 1955. |
| (5) Shri B. Shiva Rao | From the 25th February to the 24th April, 1955. |

5. The Budget (General) 1955-56

General Discussion on the Budget (General) 1955-56, continued.

The following members took part in the debate:—

- (1) Shri T. S. Avinashilingam Chettiar
- (2) Shri Asoka Mehta
- (3) Shri Shree Narayan Das
- (4) Dr. Ch. V. Rama Rao
- (5) Shri Fulsinhji B. Dabhi
- (6) Shri Sivamurthi Swami
- (7) Shri Govind Hari Deshpande
- (8) Shri Satyendra Narayan Sinha
- (9) Shri Kamakhya Prasad Tripathi
- (10) Shri Nand Lal Sharma
- (11) Shri G. D. Somani
- (12) Shri Ajit Singh
- (13) Shrimati B. Khongmen
- (14) Dr. A. Krishnaswami
- (15) Shri Daulat Mal Bhandari
- (16) Shri Moreshwar Dinkar Joshi
- (17) Shri Banarsi Prasad Sinha
- (18) Shri Ahmed Mohiuddin (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Friday, the 18th March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

March 18, 1955

No. 397

1. Oath or Affirmation

A member took oath in Hindi.

2. Starred Questions

Fifty-nine Starred Questions (Nos. 1172 to 1230) were put down on the order paper. Original notices of Starred Questions Nos. 1174, 1177, 1182, 1188, 1193, 1197, 1208, 1214, 1218, 1221, 1228 and 1229 were received in Hindi.

Thirty-seven Starred Questions (Nos. 1172—1178, 1180—1182, 1184—1188, 1190, 1193, 1194, 1196—1200, 1203, 1205, 1208—1210, 1212—1214, 1216, 1218—1221 and 1224) were orally answered and supplementary questions were asked on thirty-five of them. Replies to the remaining questions (including Starred Questions Nos. 1179, 1183, 1189, 1191, 1192, 1195, 1201, 1202, 1204, 1206, 1207, 1211, 1215, 1217, 1222 and 1223 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Ten Unstarred Questions (Nos. 337—346) were put down on the order paper. Original notices of Unstarred Questions Nos. 342, 345 and 346 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions, regarding Police Operations against Mansingh and Discontinuance of supply of foodgrains to Mine Workers addressed to the Minister of Home Affairs and Minister of Labour respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

5. Calling attention to matter of urgent public importance

Shri Kamal Kumar Basu called attention to the situation arising out of the alleged use of Malabar Special Police by Government in

[P.T.O.]

connection with the stay-in-strike of workers of the Bharathi Textile Mills, Pondicherry.

Shri Anil Kumar Chanda, the Deputy Minister of External Affairs made a statement in regard thereto.

6. The Budget (General) 1955-56

General Discussion on the Budget (General) 1955-56, continued.

The following members took part in the debate:—

- (1) Shri Ahmed Mohiuddin
- (2) Shri Amarnath Vidyalkar
- (3) Shri N. M. Lingam
- (4) Shri Tekur Subrahmanyam
- (5) Dr. Jayantilal Narbheram Parekh
- (6) Her Highness Rajmata Kamlendu Mati Shah
- (7) Dr. Satyanarain Sinha
- (8) Shri Raghavendrarao Srinivasrao Diwan
- (9) Shri P. T. Punnoose
- (10) Shri Banarsi Prasad Jhunjhunwala
- (11) Shri M. S. Gurupadaswamy

The discussion was not concluded.

7. Motion Re: Twenty-third Report of the Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1955.”

The motion was adopted.

8. Private Member's Bill Negatived

The Indian Trade Unions (Amendment) Bill, 1953 (Insertion of new section 15A) by Shri K. Ananda Nambiar.

Further discussion on the motion for the consideration of the Bill moved by Shri K. Ananda Nambiar on the 4th March, 1955, was resumed.

The following members took part in the debate:—

- (1) Shri T.B. Vittal Rao
- (2) Shri Diwan Chand Sharma
- (3) Shri N. Keshavaiengar
- (4) Shri Sādhan Chandra Gupta

- (5) Shri Raja Ram Shastri
- (6) Dr. Virendra Kumar Satyawadi
- (7) Shrimati Renu Chakravartty
- (8) Shri Khandubhai Kasanji Desai

The motion was negatived.

9. Private Member's Bill under consideration

The Prevention of Corruption (Amendment) Bill, 1954 (Amendment of Section 5) by Shri Uma Charan Patnaik.

The motion for the circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Uma Charan Patnaik.

The following members took part in the debate:—

- (1) Shri U. R. Bogawat
- (2) Shri Sivamurthi Swami
- (3) Shri Bhagwat Jha 'Azad' (*Speech Unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Saturday, the 19th March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 19, 1955

No. 398

1. Calling attention to matter of urgent public importance

Shri Nemi Chandra Kasliwal called attention to the recent strike by the shipowners and stevedores in Calcutta port.

Shri Lal Bahadur, the Minister of Railways and Transport made a statement in regard thereto.

2. Paper laid on the Table

A copy of the Minerals Conservation and Development Rules, 1955, published in the Ministry of Natural Resources and Scientific Research Notification No. MII-185(1)/55, dated the 15th March, 1955, was laid on the Table of the House under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948.

3. The Budget (General) 1955-56

General Discussion on the Budget (General) 1955-56, continued.

The following members took part in the debate:—

- (1) Seth Govind Das
- (2) Shri Shibban Lal Saksena
- (3) Shri Ram Sahai Tiwari
- (4) Shrimati Maniben Vallabhbai Patel
- (5) Dr. Lanka Sundaram
- (6) Shri Mulchand Dube
- (7) Shri Narhar Vishnu Gadgil
- (8) Shri Hoti Lal Agarawal
- (9) Shri Laisram Jogeswar Singh
- (10) Shri Mohanlal Saksena
- (11) Shrimati Sucheta Kripalani
- (12) Shri Shri Chand Singhal
- (13) Shri Shankargauda Veeranagauda Patil
- (14) Shri P. N. Rajabhoj
- (15) Shri Hirendra Nath Mukerjee
- (16) Shrimati Sushama Sen
- (17) Shri Upendranath Barman
- (18) Shri Purushottamdas Tandon
- (19) Shri C. D. Gautam
- (20) Pandit Thakur Das Bhargava

[P.T.O.]

(21) Shri B. S. Murthy

(22) Shri Jaipal Singh

The discussion was not concluded.

4. Message from Rajya Sabha

Secretary reported to the House the following message received from the Rajya Sabha regarding the Constitution (Fourth Amendment) Bill, 1954, signed by the Secretary of the Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Saturday, the 19th March, 1955, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Diwan Chaman Lall
2. Shri Sri Narayan Mahtha
3. Shri Jasaud Singh Bisht
4. Kazi Karimuddin
5. Shrimati Violet Alva
6. Shri K. Madhava Menon
7. Shri N. R. Malkani
8. Shri M. Govinda Reddy
9. Shri S. Chattanatha Karayalar
10. Shri G. Ranga
11. Dr. B. R. Ambedkar
12. Shri Surendranath Dwivedy
13. Shri Surendra Mahanty
14. Shri S. N. Mazumdar
15. Shri Govind Ballabh Pant."

(The House adjourned till 11 A.M. on Monday, the 21st March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 21, 1955

No. 399

1. Oath or Affirmation

A member took oath in English.

2. Starred Questions

Sixty-three Starred Questions (Nos. 1231 to 1283 and 1285 to 1294) were put down on the order paper. Original notices of Starred Questions Nos. 1237, 1246, 1247, 1252, 1255, 1274, 1279, 1286 and 1292 were received in Hindi.

Thirty-three Starred Questions (Nos. 1231, 1233—1236, 1238, 1241, 1243, 1245—1247, 1250, 1252—1259, 1261, 1262, 1265, 1266, 1268—1271, 1274, 1275, 1277, 1279 and 1280) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1232, 1237, 1239, 1240, 1242, 1244, 1248, 1249, 1251, 1260, 1263, 1264, 1267, 1272, 1273, 1276 and 1278 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Thirty Unstarred Questions (Nos. 347 to 376) were put down on the order paper. Original notices of Unstarred Questions Nos. 351, 357, 358, 361, 363, 374 and 375 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. President's Assent to Bills

Secretary reported to the House that the following Bills, which were passed by the Houses of Parliament during the current session, had been assented to by the President:—

- (1) The Working Journalists (Industrial Disputes) Bill, 1955.
- (2) The Imports and Exports (Control) Amendment Bill, 1955.
- (3) The Andhra Appropriation Bill, 1955.
- (4) The Andhra Appropriation (Vote on Account) Bill, 1955.

[P.T.O.]

5. The Budget (General) 1955-56

General Discussion on the Budget (General) 1955-56, continued.

The following members took part in the debate:—

- (1) Shri Devi Datt Pant.
- (2) Shrimati Anasuyabai Kale.

Shri Chintaman Dwarkanath Deshmukh replied to the debate.

6. Government Bill under consideration

The Essential Commodities Bill, 1955 as reported by the Select Committee

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi.
- (2) Shri R. Venkataraman.
- (3) Kumari Annie Mascarene.
- (4) Pandit Thakur Das Bhargava.
- (5) Shri Tushar Chatterjea.
- (6) Dr. Suresh Chandra.
- (7) Shri K. S. Raghavachari.
- (8) Shri Nand Lal Sharma.

Shri Nityanand Kanungo replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 7 were adopted.

New clause 7A was also adopted.

The clause by clause consideration was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 22nd March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

March 22, 1955

No. 400

1. Starred Questions

Seventy-two Starred Questions (Nos. 1295—1366) were put down on the order paper. Original notices of Starred Questions Nos. 1296, 1299, 1301, 1324, 1338, 1341, 1344, 1359, 1360 and 1361 were received in Hindi.

Thirty-seven Starred Questions (Nos. 1296—1300, 1304, 1306, 1307, 1309, 1313, 1314, 1318, 1319, 1321, 1323—1327, 1330, 1332—1334, 1340—1343, 1346—1351, 1353, 1355, 1357 and 1360) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including Starred Questions Nos. 1295, 1301—1303, 1305, 1308, 1310—1312, 1315—1317, 1320, 1322, 1328, 1329, 1331, 1335—1339, 1344, 1345, 1352, 1354, 1356, 1358 and 1359 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 337—415) were put down on the order paper. Original notices of Unstarred Questions Nos. 379, 381, 394, 398, 399, 400, 403 and 412 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Message from Rajya Sabha

Secretary reported to the House the following message received from the Rajya Sabha regarding the University Grants Commission Bill, 1954, signed by the Secretary of the Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 21st March, 1955, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

[P.T.O.]

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Indra Vidyavachaspati
2. Dr. M. D. D. Gilder
3. Dr. P. Subbarayan
4. Dr. Radha Kumud Mookerji
5. Dr. Raghu Vira
6. Dr. P. V. Kane
7. Maulana M. Tayyebulla
8. Shrimati Mona Hensman
9. Shri T. V. Kamalaswamy
10. Shri Kishen Chand
11. Shri J. V. K. Vallabharao
12. Dr. A. Ramaswami Mudaliar
13. Dr. Zakir Hussain
14. Shri C. C. Biswas
15. Dr. K. L. Shrimali."

4. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement regarding an accident to the Frontier Mail.

5. Government Bill passed

The Essential Commodities Bill, 1955 as reported by the Select Committee.

The clause by clause consideration of the Bill continued.

Clauses 8 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

6. The Budget (General) 1955-56—Demands for Grants

(1) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Works, Housing and Supply is responsible, were voted in full:—

MINISTRY OF WORKS, HOUSING AND SUPPLY

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
99	Ministry of Works, Housing and Supply	38,15,000
100	Supplies	2,56,71,000
101	Other Civil Works	17,10,22,000
102	Stationery and Printing	6,16,71,000
103	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	65,01,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
136	New Delhi Capital Outlay	6,28,32,000
137	Capital Outlay on Buildings;	8,21,35,000
138	Other Capital Outlay of the Ministry of Works, Housing and Supply	4,64,97,000

Fourteen cut motions, of which four were moved on Demand No. 99, two on Demand No. 100 and eight on Demand No. 101, were negatived.

(2) Discussion on Demands for Grants Nos. 69, 70, 71, 72, 73 and 129, for which the Ministry of Labour is responsible, commenced.

Forty-two cut motions, of which thirty-seven were on Demand No. 69, two on Demand No. 70, one on Demand No. 71 and two on Demand No. 72, were moved.

The discussion was not concluded.

[P.T.O.]

7. Half-an-hour discussion on matter arising out of answer to question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of answer given on the 3rd March, 1955 to Unstarred Question No. 123 regarding Accidents in Coal Mines.

Dr. Ram Subhag Singh took part in the debate.

Shri Khandubhai Kasanji Desai replied to the debate.

(The House adjourned till 11 A.M. on Wednesday, the 23rd March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 23, 1955

No. 401

1. Starred Questions

Fifty-four Starred Questions (Nos. 1367—1394 and 1396—1421) were put down on the order paper. Starred Question No. 1395 was transferred to the list of questions for the 29th March, 1955. Original notices of Starred Questions Nos. 1367, 1371, 1375, 1378, 1385, 1393, 1394, 1403, 1414 and 1421 were received in Hindi.

Thirty-three Starred Questions (Nos. 1367—1373, 1375, 1377, 1379—1381, 1386, 1388—1390, 1392, 1393, 1396, 1397, 1399, 1400, 1403, 1404, 1406, 1407, 1413—1415, 1417, 1418 and 1421) were orally answered and supplementary questions were asked on thirty-one of them. Replies to Starred Questions Nos. 1374, 1376, 1378, 1382—1385, 1387, 1391, 1394, 1398, 1401, 1402, 1405, 1408—1412, 1416, 1419 and 1420 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eight Unstarred Questions (Nos. 416—423) were put down on the order paper. Original notices of Unstarred Questions Nos. 420, 421, 422 and 423 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Report of the Indian Government Delegation to the Thirty-seventh session of the International Labour Conference held at Geneva in June, 1954, was laid on the Table of the House.

4. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Nemi Chandra Kasliwal presented the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

5. Government Bill introduced

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1955.

6. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry

[P.T.O.]

of Labour is responsible, concluded and the Demands were voted in full:—

MINISTRY OF LABOUR

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I—EXPENDITURE MET FROM REVENUE	Rs.
69	Ministry of Labour	31,44,000
70	Chief Inspector of Mines	9,45,000
71	Miscellaneous Departments and Expenditure under the Ministry of Labour	3,12,25,000
72	Employment Exchanges and Resettlement	1,59,68,000
73	Civil Defence	1,10,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
129	Capital Outlay of the Ministry of Labour	47,07,000

Forty-two cut motions moved on the 22nd March, 1955, of which thirty-seven were on Demand No. 69, two on Demand No. 70, one on Demand No. 71 and two on Demand No. 72, were negatived by the House.

(2) Discussion on Demands for Grants Nos. 90, 91, 92, and 132, for which the Ministry of Rehabilitation is responsible, commenced.

Twenty-eight cut motions, of which eleven were on Demand No. 90, fifteen on Demand No. 91 and two on Demand No. 132, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 24th March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 24, 1955

No. 402

1. Starred Questions

Fifty-six Starred Questions (Nos. 1422 to 1477) were put down on the order paper. Original notices of Starred Questions Nos. 1424, 1436, 1440, 1441, 1443, 1453, 1466, 1467, 1469, and 1476 were received in Hindi.

Thirty-eight Starred Questions (Nos. 1422—1435, 1438, 1441, 1442, 1444, 1446, 1448, 1450, 1453—1464, 1467, 1468 and 1470—1472) were orally answered and supplementary questions were asked on thirty-five of them. Replies to the remaining questions (including Starred Questions Nos. 1436, 1437, 1439, 1440, 1443, 1445, 1447, 1449, 1451, 1452, 1465 and 1466 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Four Unstarred Questions (Nos. 424 to 427) were put down on the order paper. Original notices of Unstarred Questions Nos. 424 and 427 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Statement by Deputy Minister of Irrigation and Power

The Deputy Minister of Irrigation and Power made a statement correcting the reply given to a supplementary question on Starred Question No. 233 on the 25th February, 1955.

4. Government Bill introduced

The Spirituous Preparations (Inter-state Trade and Commerce) Control Bill, 1955.

5. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the

[P.T.O.]

Ministry of Rehabilitation is responsible, concluded and the Demands were voted in full:—

MINISTRY OF REHABILITATION

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
90	Ministry of Rehabilitation	23,51,000
91	Expenditure on Displaced persons	9,50,38,000
2	Miscellaneous Expenditure under the Ministry of Rehabilitation	9,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
132	Capital Outlay of the Ministry of Rehabilitation	28,46,25,000

Twenty-eight cut motions moved on the 23rd March, 1955, of which eleven were on Demand No. 90, fifteen on Demand No. 91 and two on Demand No. 132, were negated by the House.

(2) Discussion on Demands for Grants Nos. 41, 42, 43, 44, 45, 121, 122 and 123, for which the Ministry of Food and Agriculture is responsible, commenced.

Thirty-one cut motions, of which twenty-seven were on Demand No. 41, three on Demand No. 42 and one on Demand No. 43, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Friday, the 25th March, 1955.)

CORRIGENDUM

In Bulletin—Part I, dated the 22nd March, 1955, in para 2 under the heading "Unstarred Questions" in line 1, for (Nos. 337—415) read (Nos. 377—415).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

March 25, 1955

No. 403

1. Starred Questions

Sixty Starred Questions (Nos. 1478—1531 and 1533—1538) were put down on the order paper. Original notices of Starred Questions Nos. 1478, 1481, 1482, 1491, 1511, 1514—1516, 1519, 1527 and 1531 were received in Hindi.

Thirty-six Starred Questions (Nos. 1478—1481, 1483—1485, 1487, 1488, 1490—1492, 1494, 1496, 1498, 1499, 1501, 1504, 1507, 1508, 1510—1513, 1515—1517, 1521—1523, 1525, 1527, 1530, 1531, 1533 and 1535) were orally answered and supplementary questions were asked on thirty-five of them. Replies to the remaining questions (including Starred Questions Nos. 1482, 1486, 1489, 1493, 1495, 1497, 1500, 1502, 1503, 1505, 1506, 1509, 1514, 1518—1520, 1524, 1526, 1528, 1529 and 1534 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-three Unstarred Questions (Nos. 428—460) were put down on the order paper. Original notices of Unstarred Questions Nos. 436, 439, and 458 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding damage to crops in U.P. addressed to the Minister of Food and Agriculture was put down on the order paper. The questioner being absent, reply to it was laid on the Table.

4. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry

[P.T.O.]

of Food and Agriculture is responsible, concluded and the Demands were voted in full:—

MINISTRY OF FOOD AND AGRICULTURE

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
41	Ministry of Food and Agriculture	57,74,000
42	Forest	87,94,000
43	Agriculture	13,49,20,000
44	Civil Veterinary Services	71,56,000
45	Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture	5,25,89,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
121	Capital Outlay on Forests	40,31,000
122	Purchases of Foodgrains	77,13,00,000
123	Other Capital Outlay of the Ministry of Food and Agriculture	69,40,61,000

Thirty-one cut motions moved on the 24th March, 1955, of which twenty-seven were on Demand No. 41, three on Demand No. 42 and one on Demand No. 43, were negatived.

(2) Discussion on Demands for Grants Nos. 11, 12, 13, 14, 15 and 111, for which the Ministry of Defence is responsible, commenced.

Twenty-eight cut motions, of which twenty-seven were on Demand No. 11 and one on Demand No. 15, were moved.

The discussion was not concluded.

5. Government Bill passed

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1955.

The motion for consideration of the Bill was moved by Shri Satya Narayan Sinha.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Satya Narayan Sinha that the Bill be passed, the following members took part in the debate:—

- (1) Shri P. N. Rajabhoj
- (2) Shri Vishnu Ghanashyam Deshpande

The motion was adopted and the Bill was passed.

6. Motion Re: Twenty-fourth report of the Committee on Private Members' Bills and Resolutions.

Shri Nemi Chandra Kasliwal moved the following motion:—

“That this House agrees with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd March, 1955.”

The motion was adopted.

7. Private Members' Resolutions barred

On points of order raised the Chairman ruled that the further discussion of the Resolution moved by Shri Kamal Kumar Basu on the 11th March, 1955 regarding 'collective bargaining by workers' and another Resolution to be moved by Shri Amjad Ali regarding 'imbalance in price structure' were barred under Rule 321 of the Rules of Procedure and Conduct of Business.

8. Private Member's Resolution—withdrawn

Shri Jhulan Sinha moved the following Resolution:—

“This House is of opinion that in fixing priorities for the river valley schemes to be executed in the Second Five Year Plan preference should be given to those schemes which are capable of producing quick results at cheaper cost.”

The following members took part in the debate:—

- (1) Shri Jhulan Sinha
- (2) Shri Nikunja Behari Chowdhury
- (3) Shri T. N. Viswanatha Reddy

[P.T.O.]

- (4) Kumari Annie Mascarene
- (5) Pandit Thakur Das Bhargava
- (6) Dr. Suresh Chandra
- (7) Dr. Gangadhara Siva
- (8) Shri Raghavendrarao Srinivasrao Diwan
- (9) Shri Paidi Lakshmayya
- (10) Shri M. L. Dwivedi
- (11) Shri Pannalall Barupal
- (12) Shri Jai Sukh Lal Hathi

The Resolution was withdrawn by leave of the House.

(The House adjourned till 11 A.M. on Monday, the 28th March, 1955).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 28, 1955

No. 404

1. Starred Questions

Forty-eight Starred Questions (Nos. 1539—1560, 1562—1577 and 1579—1588) were put down on the order paper. Starred Question No. 1578 was transferred to the list of questions for the 5th April, 1955. Original notices of Starred Questions Nos. 1540, 1547, 1551, 1556, 1559, 1568, 1569, 1571, 1579, 1583 and 1585 were received in Hindi.

Thirty-six Starred Questions (Nos. 1539—1541, 1543—1550, 1552, 1554, 1555, 1557—1560, 1562, 1564, 1568, 1569, 1571—1577, 1579, 1580, 1582 and 1585—1588) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the Starred Questions Nos. 1542, 1551, 1553, 1556, 1563, 1565, 1567, 1570, 1581, 1583 and 1584 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eight Unstarred Questions (Nos. 461—468) were put down on the order paper. Original notices of Unstarred Questions Nos. 464 and 468 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Annual Report of the Indian Council of Agricultural Research for the year 1952-53 was laid on the Table of the House.

4. President's Assent to Bills

Secretary reported to the House that the following Bills, which were passed by the Houses of Parliament during the current session, had been assented to by the President:—

- (1) The Appropriation (Railways) Bill, 1955.
- (2) The Appropriation (Railways) No. 2 Bill, 1955.

[P.T.O.]

(3) The Appropriation Bill, 1955.

(4) The Appropriation (Vote on Account) Bill, 1955.

5. Message from Rajya Sabha

Secretary reported to the House the following message received from the Rajya Sabha regarding the Hindu Succession Bill, 1954, signed by the Secretary of the Rajya Sabha:—

“I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th March, 1955, has passed the enclosed motion referring the Hindu Succession Bill, 1954, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.”

MOTION

“That the Bill to amend and codify the law relating to intestate succession among Hindus be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:

1. Dr. Shrimati Seeta Parmanand
2. Shri K. P. Madhavan Nair
3. Shrimati Savitry Devi Nigam
4. Shri Rajeshvar Prasad Narain Sinha
5. Shri Awadhesh Pratap Singh
6. Shri Onkar Nath
7. Shri Deokinandan Narayan
8. Pandit Sham Sunder Narain Tankha
9. Shri V. M. Surendra Ram
10. Shri Adityendra
11. Shrimati Parvathi Krishnan
12. Shri Rajendra Pratap Sinha
13. Shri T. V. Kamalawamy
14. Shri P. S. Rajagopal Naidu
15. Shri Amolakh Chand

and 30 members from the Lok Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees will apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of August, 1955.” ’

6. The Budget (General) 1955-56—Demands for Grants

Further discussion on Demands for Grants Nos. 11, 12, 13, 14, 15 and 111, for which the Ministry of Defence is responsible, and the cut motions moved thereunder on the 25th March, 1955, continued.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 29th March, 1955.)

CORRIGENDUM

In Bulletin Part I, dated the 24th March, 1955, in para 5 under the heading “The Budget (General) 1955-56—Demands for Grants” on page 1048 in the first column after Demand No. 91, for ‘2’ read ‘92’.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

March 29, 1955

No. 405

1. Starred Questions

Fifty-eight Starred Questions (Nos. 1589—1609, 1611—1621, 1623—1640, 1642—1648 and 1650) were put down on the order paper. Starred Questions Nos. 1641 and 1649 were transferred to the list of questions for the 12th and 5th April, 1955 respectively. S.Q. No. 1610 was withdrawn by the Member. Original notices of Starred Questions Nos. 1590, 1593, 1594, 1608, 1610, 1612, 1621, 1623, 1625, 1629, 1633, 1636, 1637 and 1644 were received in Hindi.

Forty-three Starred Questions (Nos. 1589—1592, 1594—1600, 1602, 1607, 1611—1613, 1615—1617, 1619—1621, 1624—1628, 1630—1635, 1638, 1640, 1642—1648 and 1650) were orally answered and supplementary questions were asked on Thirty-eight of them. Replies to the remaining questions (including Starred Questions Nos. 1593, 1601, 1603—1606, 1608, 1609, 1614, 1618, 1623, 1629, 1636, 1637 and 1639 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixteen Unstarred Questions (Nos. 469—484) were put down on the order paper. Original notices of Unstarred Questions Nos. 482 and 483 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

[P.T.O.]

3. Papers laid on the Table

The following papers were laid on the Table:—

(a) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

(1) First Statement		Ninth Session, 1955 of Lok Sabha.
(2) Supplementary Statement No. IV.	State-	Eighth Session, 1954 of Lok Sabha.
(3) Supplementary Statement No. VIII.	State-	Seventh Session, 1954 of Lok Sabha.
(4) Supplementary Statement No. XIV.	State-	Sixth Session, 1954 of Lok Sabha.
(5) Supplementary Statement No. XIX.	State-	Fifth Session, 1953 of Lok Sabha.
(6) Supplementary Statement No. XXIV.	State-	Fourth Session, 1953 of Lok Sabha.
(7) Supplementary Statement No. XXIX.	State-	Third Session, 1953 of Lok Sabha.

(b) A copy of the Proclamation made by the President on the 28th March, 1955 revoking the Proclamation made by him on the 13th November, 1954 under clause (3) of Article 356 of the Constitution.

4. Message from Rajya Sabha

Secretary reported a message from the Rajya Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1955, had agreed without any amendment to the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1955, passed by the House on the 25th March, 1955.

5. Presentation of Petition

Shri Ranbir Singh Chaudhuri presented a petition signed by a petitioner in respect of the Finance Bill, 1955.

6. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Defence is responsible, concluded and the Demands were voted in full:—

MINISTRY OF DEFENCE

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
11	Ministry of Defence	28,18,000
12	Defence Services, Effective—Army	1,42,89,17,000
13	Defence Services, Effective—Navy	11,66,40,000
14	Defence Services, Effective—Air Force	32,52,72,000
15	Defence Services, Non-Effective Charges	14,97,79,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
111	Defence Capital Outlay	22,58,67,000

Twenty-eight cut motions moved on the 25th March, 1955, of which twenty-seven were on Demand No. 11 and one on Demand No. 15, were negatived.

(2) Discussion on Demands for Grants Nos. 5, 6, 7, 8, 9, 10, 108, 109 and 110, for which the Ministry of Communications is responsible, commenced.

Sixty-six cut motions, of which nine were on Demand No. 5, forty-three on Demand No. 6 and fourteen on Demand No. 9, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Wednesday, the 30th March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

March 30, 1955

No. 406

1. Starred Questions

Seventy-one Starred Questions (Nos. 1651—1710 and 1712—1722) were put down on the order paper. Starred Question No. 1711 was transferred to the list of questions for the 5th April, 1955. Original notices of Starred Questions Nos. 1651, 1654, 1655, 1682, 1692, 1694, 1695, 1703, 1706, 1712, 1714 and 1721 were received in Hindi.

Thirty-nine Starred Questions (Nos. 1651—1659, 1664—1666, 1668, 1670—1674, 1677, 1678, 1680, 1682, 1686, 1689, 1690—1695 and 1697—1705) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including Starred Questions Nos. 1660—1663, 1667, 1669, 1675, 1676, 1679, 1681, 1683—1685, 1687, 1688 and 1696 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 485—490 and 492—519) were put down on the order paper. Unstarred Question No. 491 was transferred to the list of questions for the 6th April, 1955. Original notices of Unstarred Questions Nos. 486, 493, 502, 510, 514, 516 and 517 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Message from Rajya Sabha

✓ Secretary reported a message from Rajya Sabha that at its sitting held on the 29th March, 1955, Rajya Sabha had agreed without any amendment to the Essential Commodities Bill, 1955, passed by the House on the 22nd March, 1955.

4. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Nemi Chandra Kasliwal presented the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Communications is responsible, concluded and the Demands were voted in full:—

MINISTRY OF COMMUNICATIONS

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
5	Ministry of Communications	10,68,000
6	Indian Posts and Telegraphs Department (Including Working Expenses)	44,78,29,000
7	Meteorology	1,15,23,000
8	Overseas Communications Service	91,47,000
9	Aviation	2,50,09,000
10	Miscellaneous Departments and Expenditure under the Ministry of Communications	17,09,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
108	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)	23,85,88,000
109	Capital Outlay on Civil Aviation	4,90,51,000
110	Other Capital Outlay of the Ministry of Communications	5,61,62,000

Sixty-six cut motions moved on the 29th March, 1955, of which nine were on Demand No. 5, forty-three on Demand No. 6 and fourteen on Demand No. 9, were negatived.

(2) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Health is responsible, were also voted in full:—

MINISTRY OF HEALTH

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
46	Ministry of Health	7,31,000
47	Medical Services	1,81,70,000
48	Public Health	5,95,77,000
49	Miscellaneous Expenditure under the Ministry of Health	80,69,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
124	Capital Outlay of the Ministry of Health	9,17,59,000

Thirteen cut motions, of which eleven were moved on Demand No. 46, and two on Demand No. 47, were negatived.

(3) The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Natural Re-

[P.T.O.]

sources and Scientific Research is responsible, were also voted in full:—

MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEACH

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
76	Ministry of Natural Resources and Scientific Research	8,75,000
77	Survey of India	1,39,74,000
78	Botanical Survey	11,06,000
79	Zoological Survey	4,74,000
80	Geological Survey.	68,07,000
81	Mines	51,63,000
82	Scientific Research	4,75,26,000
83	Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research	14,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
130	Capital Outlay of the Ministry of Natural Resources and Scientific Research	3,01,95,000

Nine cut motions, of which eight were moved on Demand No. 76 and one on Demand No. 77, were negatived.

(The House adjourned till 11 A.M. on Thursday, the 31st March, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

March 31, 1955

No. 407

1. Starred Questions

Forty-nine Starred Questions (Nos. 1723—1734 and 1736—1772) were put down on the order paper. Starred Question No. 1735 was postponed to the list of questions for the 9th April, 1955. Original notices of Starred Questions Nos. 1723, 1727, 1732, 1738, 1751, 1759, 1763 and 1770 were received in Hindi.

Thirty-five Starred Questions (Nos. 1723—1727, 1729—1734, 1737, 1738, 1742, 1744, 1745, 1747—1752, 1754, 1755, 1757—1766 and 1770) were orally answered and supplementary questions were asked on Thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1728, 1736, 1739, 1740, 1741, 1743, 1746, 1753 and 1756 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Six Unstarred Questions (Nos. 520—523, 525 and 526) were put down on the order paper. Original notice of Unstarred Question No. 523 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy each of the Customs Notifications Nos. 31 and 32, dated the 26th February, 1955, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953, was laid on the Table of the House.

4. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th March, 1955, Rajya Sabha had agreed without any amendment to the Medicinal and Toilet Preparations (Excise Duties) Bill, 1955, passed by the House on the 12th March, 1955;
- (ii) That Rajya Sabha had passed the Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955, at its sitting held on the 29th March, 1955.

[P.T.O.]

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955, as passed by Rajya Sabha.

6. Government Bill introduced

The Hyderabad Export Duties (Validation) Bill, 1955.

7. Presentation of Report of Select Committee

Sardar Hukam Singh presented the Report of the Select Committee on the Bill to provide for the extension of the law relating to the punishment of the offence of unlawful possession of railway stores, as now in force, to the whole of India and to re-enact its provisions, as passed by Rajya Sabha.

8. Extension of time for presentation of Report of Select Committee

The House adopted the motion for extension of time for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950 upto the 30th April, 1955.

9. The Budget (General) 1955-56—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of External Affairs is responsible, were voted in full:—

MINISTRY OF EXTERNAL AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
21	Tribal Areas	5,34,11,000
22	External Affairs	6,21,00,000
23	State of Pondicherry	1,89,83,000
24	Miscellaneous Expenditure under the Ministry of External Affairs	1,88,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
113	Capital Outlay of the Ministry of External Affairs	22,92,000

Twelve cut motions, of which two were moved on Demand No. 21 and ten on Demand No. 22, were negatived.

10. Presentation of Report of Joint Committee

Shri Jawaharlal Nehru presented the Report of the Joint Committee on the Bill further to amend the Constitution of India.

(The House adjourned till 11 A.M. on Saturday, the 2nd April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 2, 1955

No. 408

1. Starred Questions

Fifty-four Starred Questions (Nos. 1773—1790, 1792—1806, 1808—1814 and 1816—1829) were put down on the order paper. Starred Questions Nos. 1791 and 1815 were transferred to the list of questions for the 9th April, 1955. Original notices of Starred Questions Nos. 1774, 1779, 1780, 1797, 1800, 1809, 1810, 1818, 1822 and 1827 were received in Hindi.

Forty Starred Questions (Nos. 1774—1778, 1780—1786, 1789, 1790, 1792—1794, 1796, 1797, 1799—1802, 1804—1806, 1808, 1809, 1811, 1813, 1814, 1817, 1819, 1821—1824 and 1826—1828) were orally answered and supplementary questions were asked on thirty-nine of them. Replies to Starred Questions Nos. 1773, 1779, 1787, 1788, 1795, 1798, 1803, 1810, 1812, 1816, 1818, 1820, 1825 and 1829 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eleven Unstarred Questions (Nos. 527—537) were put down on the order paper. Original notices of Unstarred Questions Nos. 527—529 and 534 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. The Budget (General) 1955-56—Demands for Grants

Discussion on Demands for Grants Nos. 62, 63, 64 and 126, for which the Ministry of Information and Broadcasting is responsible, commenced.

Seven cut motions, of which five were on Demand No. 62 and one each on Demands Nos. 63 and 126, were moved.

The discussion was not concluded.

4. Motion Re: Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Nemi Chandra Kasliwal moved the following motion:—

“That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1955.”

The motion was adopted.

[P.T.O.]

5. Private Member's Bill circulated

The Prevention of Corruption (Amendment) Bill, 1954 (Amendment of Section 5) by Shri Uma Charan Patnaik.

Further discussion on the motion for the circulation of the Bill for the purpose of eliciting opinion thereon moved on the 18th March, 1955, was resumed.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha 'Azad'
- (2) Shri Raghbir Sahai
- (3) Shri Mulchand Dube
- (4) Shri K. S. Raghavachari
- (5) Shri K. T. Achuthan
- (6) Shri Nageshwar Prasad Sinha
- (7) Shri Vishnu Ghanashyam Deshpande
- (8) Shri Balwant Nagesh Datar

Shri Uma Charan Patnaik replied to the debate.

The motion that the Bill be circulated for the purpose of eliciting opinion thereon by the end of July, 1955, was adopted.

6. Private Member's Bill negatived

The Indian Cattle Preservation Bill, 1952, by Seth Govind Das

(1) Seth Govind Das moved that the adjourned debate on the following motion moved by him on the 12th March, 1954 be resumed namely:—

“That the Bill to preserve the milch and draught cattle of the country, be taken into consideration.”

The motion was adopted.

(2) Further discussion on the motion for consideration of the Bill moved on the 27th November, 1953 was resumed.

The following members took part in the debate:—

- (1) Seth Govind Das
- (2) Pandit Thakur Das Bhargava
- (3) Shri N. C. Chatterjee
- (4) Shri Jawaharlal Nehru

Seth Govind Das replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 12; Noes 95.

The motion was accordingly negatived.

(The House adjourned till 11 A.M. on Monday, the 4th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 4, 1955

No. 409

1. Starred Questions.

Sixty-nine Starred Questions (Nos. 1830—1834 and 1836—1899) were put down on the order paper. Starred Question No. 1835 was deleted. Original notices of Starred Questions Nos. 1831, 1833, 1834, 1843, 1857, 1859, 1873, 1879, 1885, 1887, 1891, 1893, 1895 and 1898 were received in Hindi.

Thirty-nine Starred Questions (Nos. 1830—1832, 1836, 1838, 1840—1844, 1847—1849, 1851—1853, 1855, 1857, 1859, 1860, 1862—1864, 1866—1870, 1872, 1878, 1879, 1882—1884, 1887, 1889, 1891 and 1892) were orally answered and supplementary questions were asked on thirty-five of them. Replies to the remaining questions (including Starred Questions Nos. 1833, 1834, 1837, 1839, 1845, 1846, 1850, 1854, 1856, 1858, 1861, 1865, 1871, 1873—1877, 1880, 1881, 1885, 1886 and 1890 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Thirty-eight Unstarred Questions (Nos. 538—575) were put down on the order paper. Original notices of Unstarred Questions Nos. 544, 555, 560 and 566 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question.

One Short Notice Question, regarding exhibition of newsreels and documentaries addressed to the Minister of Information and Broadcasting was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table.

The following papers were laid on the Table:—

- (1) A statement on the progress of flood control measures.
- (2) A copy of the Ministry of Finance Notification No. 7, dated the 18th March, 1955, under section 38 of the Central Excises and Salt Act, 1944.

[P.T.O.]

5. President's Assent to Bill.

Secretary reported to the House that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1955, which was passed by the Houses of Parliament during the current Session, was assented to by the President on the 31st March, 1955.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs informed the House that Government proposed to bring forward the Constitution (Fourth Amendment) Bill, as amended by the Joint Committee of Parliament, for consideration and passing by the House on Monday, the 11th April, 1955, and that the Demands for Grants for the Ministry of Finance would be submitted to the vote of the House after the disposal of the Constitution (Fourth Amendment) Bill.

7. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Information and Broadcasting is responsible, concluded and the Demands were voted in full:—

Ministry of Information and Broadcasting

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
62	Ministry of Information and Broadcasting	37,98,000
63	Broadcasting	2,87,24,000
64	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	1,13,66,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOAN AND ADVANCES	
126	Capital Outlay on Broadcasting	3,66,42,000

Seven cut motions moved on the 2nd April, 1955, of which five were on Demand No. 62 and one each on Demands Nos. 63 and 126, were negatived.

(2) Discussion on Demands for Grants Nos. 85, 86, 87, 88, 89 and 131, for which the Ministry of Production is responsible, commenced.

Eighteen cut motions, of which thirteen were on Demand No. 85, one on Demand No. 86, two on Demand No. 87, and one each on Demands Nos. 88 and 89, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 5th April, 1955.)

CORRIGENDUM

In Bulletin Part I, dated the 2nd April, 1955, in para 6 under the heading "Private Member's Bill negatived" in line 17 for "Ayes 12" read "Ayes 13".

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 5, 1955

No. 410

1. Starred Questions

Fifty-eight Starred Questions (Nos. 1900—1926, 1928—1933 and 1935—1959) were put down on the order paper. Starred question No. 1927 was deleted from the list of questions. Starred Question No. 1934 was transferred to the list of questions for the 14th April, 1955. Original notices of Starred Questions Nos. 1900, 1902, 1910, 1922, 1931, 1937, 1945, 1955 and 1958 were received in Hindi.

Thirty-seven Starred Questions (Nos. 1900—1904, 1906, 1907, 1909, 1910, 1913—1916, 1918, 1920, 1921, 1924—1926, 1928, 1929, 1931, 1935—1939, 1941, 1942, 1944—1950 and 1953) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1905, 1908, 1911, 1912, 1917, 1919, 1922, 1923, 1930, 1932, 1933, 1940, 1943, 1951 and 1952 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-five Unstarred Questions (Nos. 576, 577, 579—594 and 596—602) were put down on the order paper. Unstarred Question No. 595 was withdrawn by the Member. Original notices of Unstarred Questions Nos. 576, 579, 580, 581 and 597 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following papers was laid on the Table of the House, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (1) Ministry of Commerce and Industry Notification No. 21(3)-T.B./54, dated the 24th March, 1955; and
- (2) Ministry of Commerce and Industry letter No. TC/ID/E/88/comp/53/HTI, dated the 2nd March, 1955.

[P.T.O.]

4. Motion Re: Allocation of Time Order

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative business as announced by the Speaker to-day.”

The motion was adopted.

5. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Production is responsible, concluded and the Demands were voted in full:—

MINISTRY OF PRODUCTION

Number of Demand	Name of Demand	Amount of Demand
I	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
85	Ministry of Production	9,66,000
86	Salt	1,21,35,000
87	Other Organisations under the Ministry of Production	1,02,41,000
88	Government Collieries	3,89,01,000
89	Miscellaneous Departments and Expenditure under the Ministry of Production	89,96,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
131	Capital Outlay of the Ministry of Production	8,92,51,000

Eighteen cut motions moved on the 4th April, 1955, of which thirteen were on Demand No. 85, one on Demand No. 86, two on Demand No. 87, and one each on Demands Nos. 88 and 89, were negatived.

(2) Discussion on Demands for Grants Nos. 65, 66, 67, 68, 127 and 128, for which the Ministry of Irrigation and Power is responsible, commenced.

Twenty-three cut motions, of which four were on Demand No. 65, five on Demand No. 66, ten on Demand No. 67, three on Demand No. 127 and one on Demand No. 128, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Wednesday, the 6th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 6, 1955

No. 411

1. Starred Questions

Forty-eight Starred Questions (Nos. 1960—1982, 1984—1987, 1989—2006 and 2008—2010) were put down on the order paper. Starred Questions Nos. 1983, 1988 and 2007 were transferred to the list of questions for the 11th April, 1955. Original notices of Starred Questions Nos. 1963, 1965, 1978—1981, 1993, 1998, 2006 and 2007 were received in Hindi.

Thirty-seven Starred Questions (Nos. 1961, 1965, 1966, 1968—1972, 1974—1977, 1980—1982, 1984—1987, 1989—1992, 1994, 1995, 1997, 1998, 2000—2006 and 2008—2010) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the Starred Questions Nos. 1960, 1962—1964, 1967, 1973, 1978, 1979, 1993, 1996 and 1999 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Seventeen Unstarred Questions (Nos. 603 to 619) were put down on the order paper. Original notices of Unstarred Questions Nos. 606—608, 611, 612 and 614 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

4. Motion for election to Committee and Programme of dates for election thereto

Motion for election of four members to the Central Silk Board was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election
7-4-1955 (Upto 4 P.M.)	9-4-1955 (Upto 4 P.M.)	12-4-1955 (Between 11 A.M. and 1-30 P.M.)

5. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs informed the House that further consideration of the Sea Customs (Amendment) Bill and consideration of the Finance Commission (Miscellaneous Provisions) Amendment Bill and the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill had been included in the list of business for Saturday, the 9th April, 1955 and that as a consequence, voting on Demands for Grants for the Ministry of Commerce and Industry, scheduled to commence on Thursday, the 7th April, would be resumed after the passing of the Constitution (Amendment) Bill and the voting on the Demands for Grants for the Ministry of Finance would be taken up thereafter.

6. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Irrigation and Power is responsible, concluded and the Demands were voted in full:—

MINISTRY OF IRRIGATION AND POWER

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
65	Ministry of Irrigation and Power	10,48,000
66	Irrigation (including Working Expenses), Navigation, Embankment and Drainage Works (met from Revenue)	23,000
67	Multipurpose River Schemes	95,95,000
68	Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power	59,32,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay on Multipurpose River Schemes	3,95,67,000
128	Other Capital Outlay of the Ministry of Irrigation and Power	1,28,000

Twenty-three cut motions moved on the 5th April, 1955, of which four were on Demand No. 65, five on Demand No. 66, ten on Demand No. 67, three on Demand No. 127 and one on Demand No. 128, were negatived.

(2) Discussion on Demands for Grants Nos. 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61 and 125, for which the Ministry of Home Affairs is responsible, commenced.

Forty cut motions, of which eighteen were on Demand No. 50, three on Demand No. 53, one on Demand No. 54, two on Demand No. 58, thirteen on Demand No. 59 and three on Demand No. 61, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 7th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 7, 1955

No. 412

1. Starred Questions

Fifty-nine Starred Questions (Nos. 2011—2013, 2015—2045 and 2047—2071) were put down on the order paper. Original notices of Starred Questions Nos. 2012, 2016, 2019, 2024, 2031, 2035, 2055 and 2066 were received in Hindi.

Thirty-seven Starred Questions (Nos. 2013, 2015—2017, 2019, 2022, 2023, 2025, 2026, 2028, 2030, 2033—2035, 2037, 2039—2042, 2044, 2045, 2047—2053, 2056, 2059—2065 and 2067) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including Starred Questions Nos. 2011, 2012, 2018, 2020, 2021, 2024, 2027, 2029, 2031, 2032, 2036, 2038, 2043, 2054, 2055, 2057, 2058 and 2066 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-six Unstarred Questions (Nos. 620—655) were put down on the order paper. Original notices of Unstarred Questions Nos. 623—625, 631, 638, 643, 645, 646, 648, 649, 652 and 655 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri A. K. Gopalan and Shri K. Ananda Nambiar re. the situation alleged to have been created in States of India as a result of the continued levy of sales tax on inter-state trade.

4. Paper laid on the Table

A copy of the statement regarding ratification of I.L.O. Convention (No. 29) concerning Forced Labour was laid on the Table of the House.

[P.T.O.]

5. The Budget (General) 1955-56—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Home Affairs is responsible, concluded and the Demands were voted in full:—

MINISTRY OF HOME AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
I	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
50	Ministry of Home Affairs	1,93,01,000
51	Cabinet	28,69,000
52	Delhi	1,47,84,000
53	Police	1,62,97,000
54	Census	18,33,000
55	Privy Purses and Allowances of Indian Rulers .	2,03,000
56	Andaman and Nicobar Islands	1,83,63,000
57	Kutch	1,23,86,000
58	Manipur	85,56,000
59	Tripura	1,34,46,000
60	Relations with States	41,87,000
61	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs . . .	1,68,34,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
125	Capital Outlay of the Ministry of Home Affairs	2,56,43,000

Forty cut motions moved on the 6th April, 1955, of which eighteen were on Demand No. 50, three on Demand No. 53, one on Demand No. 54, two on Demand No. 58, thirteen on Demand No. 59 and three on Demand No. 61, were negatived.

(2) Discussion on Demands for Grants Nos. 1, 2, 3, 4 and 107, for which the Ministry of Commerce and Industry is responsible, commenced.

Twenty-eight cut motions, of which seventeen were on Demand No. 1, nine on Demand No. 2 and two on Demand No. 4, were moved.

The discussion was not concluded.

(The House adjourned till 11 A.M on Saturday, the 9th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 9, 1955

No. 413

1. Starred Questions

Thirty-eight Starred Questions (Nos. 2072, 2074—2100, 2102—2110 and 1735) were put down on the order paper. Starred Question No. 2073 was transferred to the list of questions for the 11th April, 1955. Starred Question No. 2101 was withdrawn by the Member. Original notices of Starred Questions Nos. 2074, 2079, 2083, 2084, 2088, 2091, 2104 and 2107 were received in Hindi.

Twenty-six Starred Questions (Nos. 2072, 2074, 2076, 2077, 2079—2082, 2085, 2090—2097, 2099, 2100, 2102—2104, 2106, 2107, 2109 and 1735) were orally answered and supplementary question were asked on twentyfive of them. Replies to Starred Questions Nos. 2075, 2078, 2083, 2084, 2086—2089, 2098 2105, 2108 and 2110 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 656—682) were put down on the order paper. Original notices of Unstarred Questions Nos. 660, 676 and 679 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri Shibban Lal Saksena regarding the alleged failure of the Government to prevent the atrocities alleged to have been perpetrated on the 6th April, 1955 at Macupa by Portuguese authorities on Shrimati Sudhabai Joshi and others.

[P.T.O.]

4. Government Bill—Debate adjourned

The Sea Customs (Amendment) Bill, 1954

Further discussion on the motion for consideration of the Bill moved on the 12th March, 1955, was resumed and the following members took part in the debate:—

- (1) Shri Fulsinhji B. Dabhi
- (2) Shri Tulsidas Kilachand
- (3) Shri Khub Chand Sodhia
- (4) Shri Ghamandi Lal Bansal
- (5) Shrimati Jayashri Raiji
- (6) Shri Tek Chand
- (7) Shri M. S. Gurupadaswamy

Shri Arun Chandra Guha replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clauses 2, 4, 6 to 10 and 13 were adopted.

Clauses 3, 5, 11 and 12 were adopted as amended.

Consideration of clause 14 was not concluded.

Thereafter, Pandit Thakur Das Bhargava moved that the debate on the Bill be adjourned. The motion was adopted.

5. Motion Re: Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1955.”

The motion was adopted.

6. Private Member's Resolution Negatived

Dr. Ram Subhag Singh moved the following Resolution:—

“This House is of opinion that all political pensions granted under the British regime in India as rewards for services rendered to the British be forthwith terminated.”

The following members took part in the debate:—

- (1) Shri Mathura Prasad Mishra
- (2) Shri Nikunja Behari Chowdhury
- (3) Pandit Algu Rai Shastri

- (4) Dr. Suresh Chandra
- (5) Shri U. R. Bogawat
- (6) Shri Raja Ram Shastri
- (7) Shri Diwan Chand Sharma
- (8) Shri Sadhan Chandra Gupta
- (9) Shri Raghunir Sahai
- (10) Sardar Amar Singh Saigal
- (11) Shrimati Jayashri Raiji
- (12) Shri P. T. Punnoose
- (13) Shri Balwant Nagesh Datar

Dr. Ram Subhag Singh replied to the debate.

The Resolution was negatived.

7. Private Member's Resolution under consideration

Shri K. T. Achuthan moved the following Resolution:—

“This House is of opinion that Government should take necessary steps to introduce uniform weights and measures throughout the country and to make penal the use or possession of any other weight or measure.”

Shri K. T. Achuthan's speech was not concluded.

(The House adjourned till 11 A.M. on Monday, the 11th April, 1955.)

CORRIGENDUM

In Bulletin—Part I dated the 4th April, 1955, *delete* the Corrigendum and *insert* the following para after para 7:—

“8. Announcement by Chairman Re: Division Result

The Chairman informed the House that there was an error in the announcement of the figures of Division on the 2nd April, 1955 on the motion for consideration of the Cattle Preservation Bill by Seth Govind Das and that the correct figure for the ‘Ayes’ was 13 and not 12 as announced.”

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 11, 1955

No. 414

1. Starred Questions

Fifty-two Starred Questions (Nos. 2111 to 2126, 2128 to 2139, 2139-A, 2140 to 2159, 1983, 1988 and 2007) were put down on the order paper. Original notices of Starred Questions Nos. 2120, 2124, 2129, 2139, 2150, 2158 and 2007 were received in Hindi.

Thirty-six Starred Questions (Nos. 2111—2114, 2118, 2120, 2123, 2125, 2129, 2130, 2132—2135, 2138, 2139, 2139-A, 2140, 2141 and 2143—2159) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including) Starred Questions Nos. 2115—2117, 2119, 2121, 2122, 2124, 2126, 2128, 2131, 2136, 2137 and 2142 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-three Unstarred Questions (Nos. 684 to 716) were put down on the order paper. Original notices of Unstarred Questions Nos. 692, 706 and 713—715 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. President's Assent to Bill

Secretary reported to the House that the Essential Commodities Bill, 1955, which was passed by the Houses of Parliament during the current Session, was assented to by the President on the 1st April, 1955.

4. Papers laid on the Table

A copy of each of the following Customs Notifications was laid on the Table of the House, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953:—

- (1) Ministry of Finance (Revenue Division) Notification No. 163, dated the 18th December, 1954;
- (2) Ministry of Finance (Revenue Division) Notification No. 164, dated the 18th December, 1954; and
- (3) Ministry of Finance (Revenue Division) Notification No. 28, dated the 26th February, 1955.

[P.T.O.]

5. Result of election

The Speaker declared that the following members had been elected to the Central Silk Board:—

- (1) Pandit Lingaraj Misra
- (2) Shri Dodda Thimmaiah
- (3) Shri Bimalaprosad Chaliha
- (4) Shri Y. Gadilingana Gowd.

6. Government Bill under consideration

The Constitution (Fourth Amendment) Bill, 1954 as reported by the Joint Committee.

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

An amendment for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon was ruled out of order.

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri A. K. Gopalan
- (3) Shri Frank Anthony
- (4) Shri Tridib Kumar Chaudhuri
- (5) Shri Narendra P. Nathwani
- (6) Dr. A. Krishnaswami
- (7) Shri Mathura Prasad Mishra
- (8) Shri N. C. Chatterjee
- (9) Shri Shibban Lal Saksena
- (10) Shri Jaipal Singh
- (11) Shri Banarsi Prasad Sinha
- (12) Shri S. V. Ramaswamy
- (13) Swami Ramananda Tirtha
- (14) Shri G. D. Somani
- (15) Pandit Thakur Das Bhargava
- (16) Shri Raghubar Dayal Misra
- (17) Shri R. Venkataraman (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 12th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 12, 1955

No. 415

1. Starred Questions

Forty-three Starred Questions (Nos. 2160—2190 and 2192—2203) were put down on the order paper. Starred Question No. 2191 was transferred to the list of questions for the 22nd April, 1955. Original notices of Starred Questions Nos. 2161, 2178, 2180, 2188, 2195, 2196, 2197, 2199, 2200 and 2203 were received in Hindi.

Thirty Starred Questions (Nos. 2160—2163, 2165—2169, 2171, 2174, 2176, 2178, 2180—2184, 2186-2187, 2189, 2190, 2192—2194, 2196, 2198, 2200—2201) were orally answered and supplementary questions were asked on twenty-eight of them. Replies to the remaining questions (including Starred Questions Nos. 2164, 2170, 2172, 2173, 2175, 2177, 2179, 2185, 2188, 2195, 2197, 2199, 2203 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Sixty-two Unstarred Questions (Nos. 717—778) were put down on the order paper. Original notices of Unstarred Questions Nos. 717, 739, 746, 758, 759, 767, 768, 769, 770, 772, 773, 774, 775 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Strike of Railway Porters at Lucknow Station, addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri M. S. Gurupadaswamy regarding the arrest of Dr. R. M. Lohia and others at Imphal on the 11th April, 1955.

5. Presentation of Petition

Shri Tek Chand presented a petition signed by a petitioner in respect of the Finance Bill, 1955.

[P.T.O.]

6. Government Bills Introduced

(1) The Commanders-in-Chief (Change in Designation) Bill, 1955.

(2) The Industrial and State Financial Corporations (Amendment) Bill, 1955.

7. Government Bill passed

The Constitution (Fourth Amendment) Bill, 1954 as reported by the Joint Committee.

Further discussion on the motion for consideration of the Bill moved on the 11th April, 1955, continued.

Shri R. Venkataraman concluded his speech.

Shri Govind Ballabh Pant replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 280; Noes 16.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the clause by clause consideration was taken up.

On the motion for adoption of clause 2, the House divided, Ayes 297; Noes 8.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 3 as amended, the House divided, Ayes 301; Noes 9.

Clause 3 as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 4 as amended, the House divided, Ayes 295; Noes 8.

Clause 4 as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 5 as amended, the House divided, Ayes 300; Noes 7.

Clause 5 as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were adopted unanimously.

On the motion moved by Shri Hari Vinayak Pataskar that the Bill as amended be passed, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Vishnu Ghanashyam Deshpande
- (3) Shri Shibban Lal Saksena
- (4) Shri Jawaharlal Nehru

On the motion that the Bill as amended be passed, the House divided, Ayes 302; Noes 5.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill as amended, was passed.

(The House adjourned till 11 A.M. on Thursday, the 14th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 14, 1955

No. 416

1. Starred Questions

Thirty-nine Starred Questions (Nos. 2204—2230 and 2232—2243) were put down on the order paper. Original notices of Starred Questions Nos. 2205, 2207, 2212, 2214, 2234, 2240, 2242 and 2243 were received in Hindi.

Thirty Starred Questions (Nos. 2204—2208, 2210—2215, 2219, 2221, 2223, 2224—2229, 2234—2242 and 2243) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to Starred Questions Nos. 2209, 2216—2218, 2220, 2222, 2230, 2232 and 2233 (of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 779—807) were put down on the order paper. Original notices of Unstarred Questions Nos. 779, 784, 786, 801, 802, 805, 806 and 807 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs the Speaker did not admit the adjournment motion given notice of by Shri N. C. Chatterjee, Shri Meghnad Shah and Shri Tridib Kumar Chaudhuri regarding the situation arising out of the exodus of Bengali-speaking people from the District of Goalpara (Assam) into Cooch Behar and other Districts of West Bengal.

4. Papers laid on the Table

A copy of each of the following papers was laid on the Table of the House under Article 151(1) of the Constitution:—

- (1) Appropriation Accounts (Civil) 1951-52 and the Audit Report 1953.

[P.T.O.]

(2) Commercial Appendix to the Appropriation Accounts (Civil) 1951-52 and the Audit Report 1953.

5. Calling Attention to Matter of Urgent Public Importance

Shri M. S. Gurupadaswamy called attention to the crash of an Indian Airlines Constellation on the 11th April, 1955 in the South China Sea.

Shri Jagjivan Ram, the Minister of Communications made a statement in regard thereto.

6. The Budget (General) 1955-56—Demands for Grants

Further discussion on Demands for Grants Nos. 1, 2, 3, 4 and 107, for which the Ministry of Commerce and Industry is responsible, and the cut motions moved thereunder on the 7th April, 1955, continued.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Friday, the 15th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 14, 1956

No. 416

1. Starred Questions

Thirty-nine Starred Questions (Nos. 2204—2230 and 2232—2243) were put down on the order paper. Original notices of Starred Questions Nos. 2205, 2207, 2212, 2214, 2224, 2240, 2242 and 2243 were received in Hindi.

Thirty Starred Questions (Nos. 2204—2208, 2210—2215, 2219, 2221, 2223, 2224—2229, 2234—2242 and 2243) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to Starred Questions Nos. 2209, 2216—2218, 2220, 2222, 2230, 2232 and 2233 (of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 779—807) were put down on the order paper. Original notices of Unstarred Questions Nos. 779, 784, 786, 801, 802, 805, 806 and 807 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs the Speaker did not admit the adjournment motion given notice of by Shri N. C. Chatterjee, Shri Meghnad Shah and Shri Tridib Kumar Chaudhuri regarding the situation arising out of the exodus of Bengali-speaking people from the District of Goalpara (Assam) into Cooch Behar and other Districts of West Bengal.

4. Papers laid on the Table

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- (1) Appropriation Accounts (Civil) 1951-52 and the Audit Report 1953.

(2) Commercial Appendix to the Appropriation Accounts (Civil) 1951-52 and the Audit Report 1953.

5. Calling Attention to Matter of Urgent Public Importance

Shri M. S. Gurupadaswamy called attention to the crash of an Indian Airlines Constellation on the 11th April, 1955 in the South China Sea.

Shri Jagjivan Ram, the Minister of Communications made a statement in regard thereto.

6. The Budget (General) 1955-56—Demands for Grants

Further discussion on Demands for Grants Nos. 1, 2, 3, 4 and 107, for which the Ministry of Commerce and Industry is responsible, and the cut motions moved thereunder on the 7th April, 1955, continued.

The discussion was not concluded.

(The House adjourned till 11 A.M. on Friday, the 15th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 15, 1955

No. 417

1. Starred Questions.

Forty Starred Questions (Nos. 2244, 2246—2284) were put down on the order paper. Starred Question No. 2245 was withdrawn by the Member. Original notices of Starred Questions Nos. 2257, 2267, 2272, 2273, 2274, 2278, 2280, 2282 and 2283 were received in Hindi.

Thirty-one Starred Questions (Nos. 2244, 2248, 2251—2253, 2255—2259, 2261—2263, 2265, 2266, 2268—2274 and 2276—2284) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to Starred Questions Nos. 2246, 2247, 2249, 2250, 2254, 2260, 2264, 2267 and 2275 of which the questioners were absent were laid on the Table.

2. Unstarred Questions.

Twenty-one Unstarred Questions (Nos. 808—816 and 818—829) were put down on the order paper. Original notices of Unstarred Questions Nos. 812, 813, 819, 827 and 829 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. The Budget (General) 1955-56—Demands for Grants.

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry

[P.T.O.]

of Commerce and Industry is responsible, concluded and the Demands were voted in full:—

MINISTRY OF COMMERCE AND INDUSTRY

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
1	Ministry of Commerce and Industry	75,17,000
2	Industries	15,13,16,000
3	Commercial Intelligence and Statistics	49,23,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	59,27,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
107	Capital Outlay of the Ministry of Commerce and Industry	15,09,84,000

Twenty-eight cut motions moved on the 7th April, 1955, of which seventeen were on Demand No. 1, nine on Demand No. 2 and two on Demand No. 4, were negatived.

(2) Discussion on Demands for Grants Nos. 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 114, 115, 116, 117, 118, 119 and 120, for which the Ministry of Finance is responsible, commenced.

Nineteen cut motions, of which five were on Demand No. 25, one on Demand No. 26, three on Demand No. 27, one on Demand No. 28, two each on Demands Nos. 38 and 119, and five on Demand No. 120, were moved.

The discussion was not concluded.

4. Private Member's Bill under consideration

The Caste Distinctions Removal Bill, 1954, by Shri Fulsinhji B. Dabhi.

The motion for consideration of the Bill was moved by Shri Fulsinhji B. Dabhi.

Two amendments that the Bill be circulated for the purpose of eliciting opinion thereon were moved by Shri N. Keshavaiengar and Shri Sadhan Chandra Gupta.

An amendment that the Bill be referred to a Select Committee was moved by Shri Satis Chandra Samanta.

The following members took part in the debate:—

- (1) Shri Nikunja Behari Chowdhury
- (2) Shrimati Anasuyabai Kale
- (3) Shri N. Rachiah
- (4) Shri N. Keshavaiengar
- (5) Shri Sadhan Chandra Gupta
- (6) Shri Satis Chandra Samanta
- (7) Shri Resham Lal Jangde
- (8) Dr. Suresh Chandra
- (9) Shri Ram Dass
- (10) Shri Shri Chand Singhal
- (11) Shri Kanhaiya Lal Balmiki
- (12) Shri Bhakt Darshan
- (13) Sardar Hukam Singh
- (14) Shri Naval Prabhakar
- (15) Shri N. Somana
- (16) Pandit Thakur Das Bhargava
- (17) Pandit Suresh Chandra Mishra
- (18) Sardar Amar Singh Saigal
- (19) Shri V. Veeraswamy
- (20) Shri Rohini Kumar Chaudhuri
- (21) Shri Ganeshi Lal Chaudhary

The discussion was not concluded.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had passed the Hindu Minority and Guardianship Bill, 1955, at its sitting held on the 7th April, 1955.

[P.T.O.]

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Hindu Minority and Guardianship Bill, 1955, as passed by Rajya Sabha.

(The House adjourned till 11 A.M. on Saturday, the 16th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 16, 1955

No. 418

1. Starred Questions

Thirty-nine Starred Questions (Nos. 2285—2323) were put down on the order paper. Original notices of Starred Questions Nos. 2292, 2300, 2306, 2307, 2309 and 2323 were received in Hindi.

Twenty-two Starred Questions (Nos. 2286—2288, 2292, 2294, 2296—2300, 2302—2304, 2306, 2310, 2313—2315, 2317—2318, 2321 and 2322) were orally answered and supplementary questions were asked on twenty of them. Replies to Starred Questions Nos. 2285, 2289, 2290, 2291, 2293, 2295, 2301, 2305, 2307—2309, 2311, 2312, 2316, 2319, 2320 and 2323, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Forty-one Unstarred Questions (Nos. 830—870) were put down on the order paper. Original notices of Unstarred Questions Nos. 834, 836, 838, 867 and 870 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Goan Satyagrahis addressed to the Prime Minister was asked. It was orally answered by the Minister of Home Affairs and Supplementary questions were also asked and answered thereon.

4. Government Bill Introduced

The State Bank of India Bill, 1955.

[P.T.O.]

5. The Budget (General) 1955-56—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Finance is responsible, concluded and the Demands were voted in full:—

MINISTRY OF FINANCE

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
25	Ministry of Finance	1,69,68,000
26	Customs	3,49,89,000
27	Union Excise Duties.	6,15,95,000
28	Taxes on Income including Corporation Tax and Estate Duty	3,63,70,000
29	Opium	31,71,000
30	Stamps	1,20,92,000
31	Payments to other Governments, Departments, etc. on account of the Administration of Agency Subjects and Management of Treasuries	10,14,000
32	Audit	7,26,17,000
33	Currency.	2,15,39,000
34	Mint	91,89,000
35	Territorial and Political Pensions	25,05,000
36	Superannuation Allowances and Pensions	2,92,52,000
37	Miscellaneous Departments and Expenditure under the Ministry of Finance	19,28,54,000
38	Grants-in-aid to States	15,61,55,000
39	Miscellaneous Adjustments, between the Union and State Governments	3,25,000
40	Pre-partition Payments	1,17,10,000

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
114	Capital Outlay on the India Security Press	3,21,000
115	Capital Outlay on Currency	7,19,40,000
116	Capital Outlay on Mints	46,11,000
117	Commuted Value of Pensions	68,07,000
118	Payments to Retrenched Personnel	42,000
119	Other Capital Outlay of the Ministry of Finance .	39,90,30,000
120	Loans and Advances by the Central Government	59,62,14,000

Nineteen cut motions moved on the 15th April, 1955, of which five were on Demand No. 25, one on Demand No. 26, three on Demand No. 27, one on Demand No. 28, two each on Demands Nos. 38 and 119, and five on Demand No. 120, were negatived.

6. Government Bill passed

The Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955 (As passed by Rajya Sabha).

The motion for consideration of the Bill was moved by Shri M. C. Shah.

The motion was adopted and the clause-by-clause consideration was taken up.

Clauses 1, 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill was passed.

7. Government Bill under consideration

The Sea Customs (Amendment) Bill, 1954.

The clause-by-clause consideration of the Bill was resumed.

Consideration of clause 14 was not concluded.

[P.T.O.]

8. The Budget (General) 1955-56—Demands for Grants

At 5 P.M. the following outstanding Demands for Grants were submitted to the vote of the House and granted in full:—

MINISTRY OF EDUCATION

Number of Demand	Name of Demand	Amount of Demand
1	2	3
	I.—EXPENDITURE MET FROM REVENUE	Rs.
16	Ministry of Education	49,96,000
17	Archaeology	50,47,000
18	Other Scientific Department	2,54,15,000
19	Education	16,47,41,000
20	Miscellaneous Departments and Expenditure under the Ministry of Education	2,40,42,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
112	Capital Outlay of the Ministry of Education.	30,59,000

MINISTRY OF LAW

	I.—EXPENDITURE MET FROM REVENUE	
74	Ministry of Law	1,26,98,000
75	Administration of Justice	2,06,000

DEPARTMENT OF PARLIAMENTARY AFFAIRS

	I.—EXPENDITURE MET FROM REVENUE	
84	Department of Parliamentary Affairs	1,58,000

MINISTRY OF TRANSPORT

I.—EXPENDITURE MET FROM REVENUE		
93	Ministry of Transport	40,98,000
94	Ports and Pilotage	62,93,000
95	Lighthouses and Lightships	74,73,000
96	Central Road Fund	4,22,11,000
97	Communications (including National Highways)	4,64,31,000
98	Miscellaneous Expenditure under the Ministry of Transport	32,28,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
133	Capital Outlay on Ports	4,38,04,000
134	Capital Outlay on Roads	14,94,17,000
135	Other Capital Outlay of the Ministry of Transport	1,27,05,000

PARLIAMENT

I.—EXPENDITURE MET FROM REVENUE		
104	Parliament	1,01,62,000
105	Miscellaneous Expenditure under the Parliament Secretariat	27,000

SECRETARIAT OF THE VICE-PRESIDENT

I.—EXPENDITURE MET FROM REVENUE		
106	Secretariat of the Vice-President	67,000

9. Appropriation Bill—Government Bill introduced

The Appropriation (No. 2) Bill, 1955.

(The House adjourned till 11 A.M. on Monday, the 18th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 18, 1955

No. 419

1. Oath or Affirmation

A member took oath in English.

2. Starred Questions

Forty Starred Questions (Nos. 2324—2342, 2344—2364) were put down on the order paper. Starred Question No. 2343 was transferred to the list of questions for the 25th April, 1955. Original notices of Starred Questions Nos. 2328, 2336, 2342 and 2345 were received in Hindi.

Twenty-seven Starred Questions (Nos. 2325, 2327, 2328, 2330—2339, 2341, 2344—2346, 2349, 2351, 2353—2355, 2357—2359, 2362 and 2364) were orally answered and supplementary questions were asked on twenty-five of them. Replies to Starred Questions Nos. 2324, 2326, 2329, 2340, 2342, 2347, 2348, 2350, 2352, 2356, 2360, 2361 and 2363 of which the questioners were absent were laid on the Table.

3. Unstarred Questions

Fourteen Unstarred Questions (Nos. 872—885) were put down on the order paper. Unstarred Question No. 871 was withdrawn by the Member. Original notices of Unstarred Questions Nos. 873, 875, 878, 879 and 884 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Paper laid on the Table

A copy of the Audit Report (Civil) 1954 (Part I), was laid on the Table of the House under Article 151(1) of the Constitution.

5. Government Bill introduced

The Reserve Bank of India (Amendment) Bill, 1955.

6. Government Bills passed

(1) *The Sea Customs (Amendment) Bill, 1954.*

The clause-by-clause consideration of the Bill continued.

Clauses 14 and 16 were adopted as amended.

Clauses 15 and 17 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

[P.T.O.]

On the motion moved by Shri Arun Chandra Guha that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri Rohini Kumar Chaudhuri
- (3) Pandit Suresh Chandra Mishra
- (4) Shri Arun Chandra Guha

The motion was adopted and the Bill, as amended, was passed.

(2) *The Appropriation (No. 2) Bill, 1955.*

The motion for consideration of the Bill was moved by Shri Chintaman Dwarkanath Deshmukh.

Dr. Lanka Sundaram spoke on the motion.

Shri Chintaman Dwarkanath Deshmukh replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Chintaman Dwarkanath Deshmukh.

The motion was adopted and the Bill was passed.

7. Government Bill under consideration

The Finance Bill, 1955.

On the motion for consideration of the Bill moved by Shri Chintaman Dwarkanath Deshmukh, the following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shrimati Indira A. Maydeo
- (3) Shri Kamal Kumar Basu
- (4) Shri Uma Charan Patnaik
- (5) Pandit Suresh Chandra Mishra
- (6) Shri Satis Chandra Samanta
- (7) Shri K. L. More
- (8) Shri N. C. Chatterjee
- (9) Shri Yeshwantrao Martandrao Mukne
- (10) Shri Ghamandi Lal Bansal
- (11) Shri R. P. Nevatia
- (12) Shri G. D. Somani
- (13) Pandit Thakur Das Bhargava

The discussion was not concluded.

(The House adjourned till 11 A.M. on Tuesday, the 19th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 19, 1955

No. 420

1. Starred Questions

Thirty-two Starred Questions (Nos. 2365—2386, 2388—2395, 2397 and 2398) were put down on the order paper. Starred Questions Nos. 2387 and 2396 were transferred to the list of questions for the 26th April, 1955. Original notices of Starred Questions Nos. 2374, 2384 and 2395 were received in Hindi.

Twenty-three Starred Questions (Nos. 2365—2370, 2372—2376, 2380—2384, 2386, 2388—2390, 2392, 2393 and 2397) were orally answered and supplementary questions were asked on twenty of them. Replies to Starred Questions Nos. 2371, 2377—2379, 2385, 2391, 2394, 2395 and 2398 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Twenty-two Unstarred Questions (Nos. 886—901 and 903—908) were put down on the order paper. Unstarred Question No. 902 was transferred to the list of questions for the 26th April, 1955. Original notices of Unstarred Questions Nos. 886, 897 and 903 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Presentation of petition

Sardar Hukam Singh presented a petition signed by five petitioners in respect of the Finance Bill, 1955.

[P.T.O.]

4. Government Bill under consideration

The Finance Bill, 1955

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1955, continued.

The following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri Bimalaprosad Chaliha
- (3) Shri C. R. Basappa
- (4) Shri Nikunja Behari Chowdhury
- (5) Shri Tulsidas Kilachand
- (6) Dr. A. Krishnaswami
- (7) Shri Raghunath Singh
- (8) Shri T. N. Viswanatha Reddy
- (9) Shri Rishang Keishing
- (10) Shri Ramraj Jajware
- (11) Pandit Krishna Chandra Sharma
- (12) Babu Ram Narayan Singh
- (13) Shri C. P. Matthen
- (14) Shrimati Sushama Sen
- (15) Shrimati Ila Palchoudhuri
- (16) Shri U. R. Bogawat
- (17) Shri P. T. Thanu Pillai
- (18) Shri Vishnu Ghanashyam. Deshpande
- (19) Shri Devi Datt Pant
- (20) Shri Y. Eswara Reddi
- (21) Shri Tekur Subrahmanyam
- (22) Shri M. R. Krishna
- (23) Shri M. K. Shivananjappa
- (24) Shri Diwan Chand Sharma (Speech unfinished)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Wednesday, the 20th April, 1955.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 20, 1955

No. 421

1. Starred Questions

Forty-two starred Questions (Nos. 2399—2401, 2403—2409, 2411—2437 and 2439—2443) were put down on the order paper. Starred Questions Nos. 2402 and 2410 were transferred to the list of questions for the 27th April, 1955. Starred Question No. 2438 was withdrawn by the Member. Original notices of Starred Questions Nos. 2418, 2419, 2423, 2428, 2436 and 2441 were received in Hindi.

Thirty-three Starred Questions (Nos. 2399—2401, 2403—2406, 2409, 2411, 2413—2419, 2421—2423, 2426, 2427, 2429—2436, 2439, 2440, 2442 and 2443) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2407, 2408, 2412, 2420, 2424, 2425, 2428, 2437 and 2441 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 909—911, 913—945 and 946) were put down on the order paper. Unstarred questions Nos. 912 and 946 were deleted. Original notices of Unstarred Questions Nos. 909 and 917 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each were laid on the Table of the House:—

(1) Supplementary Statement No. I.	Ninth Session, 1955 of Lok Sabha.
(2) Supplementary Statement No. V.	Eighth Session, 1954 of Lok Sabha.
(3) Supplementary Statement No. IX.	Seventh Session, 1954 of Lok Sabha.
(4) Supplementary Statement No. XV.	Sixth Session, 1954, of Lok Sabha.

[P.T.O.]

(5) Supplementary Statement No. XX.	Fifth Session, 1953 of Lok Sabha.
(6) Supplementary Statement No. XXV.	Fourth Session, 1953 of Lok Sabha.
(7) Supplementary Statement No. XXX.	Third Session, 1953 of Lok Sabha.
(8) Supplementary Statement No. XXVIII.	Second Session, 1952 of Lok Sabha.
(9) Supplementary Statement No. XXIX.	First Session, 1952 of Lok Sabha.

4. **Motion Re: Allocation of Time Order**

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to Government Legislative business as announced by the Speaker to-day.”

The motion was adopted.

5. **Presentation of Report of Committee on Private Members' Bills and Resolutions**

Shri Ganesh Sadashiv Altekar presented the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

6. **Government Bill under consideration**

The Finance Bill, 1955

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1955, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Purushottamdas Tandon

Shri M. C. Shah replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 6 to 8, 10 to 12, 14, 16 to 19, 21 to 24, 27, 29 and New Clause 30 were adopted.

Clauses 3 to 5, 9, 13, 15, 20, 25, 26 and 28 were adopted as amended.

The clause-by-clause consideration was not concluded.

(The House adjourned till 11 A.M on Thursday, the 21st April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

April 21, 1955.

No. 422

Obituary References

The Speaker and the Home Minister made references to the passing away of Shri Devi Datt Pant, a sitting member of the House.

Thereafter the House stood in silence for a minute as a mark of respect and adjourned for the day.

[The House adjourned till 11 A.M. on Friday the 22nd April, 1955.]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 22, 1955

No. 423

1. Starred Questions

Forty-one Starred Questions (Nos. 2477 to 2495 and 2498 to 2519) were put down on the order paper. Starred Questions Nos. 2496 and 2497 were transferred to the list of questions for the 26th and 28th April, 1955 respectively. Original notices of Starred Questions Nos. 2477, 2494, 2498, 2501, 2503, 2512, 2515 and 2518 were received in Hindi.

Twenty-seven Starred Questions (Nos. 2477—2483, 2486—2488, 2490, 2491, 2493—2495, 2498, 2501, 2502, 2504—2506, 2508—2510, 2512, 2516 and 2517) were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining Starred Questions Nos. 2484, 2485, 2489, 2492, 2499, 2500, 2503, 2507, 2511, 2513—2515, 2518 and 2519 of which the questioners were absent were laid on the Table.

The replies to thirty-three starred questions (Nos. 2444 to 2476) which were put down on the order paper for the 21st April, 1955 were laid on the Table today, the House having adjourned without transacting any business on the 21st April, 1955.

2. Unstarred Questions

Twenty-two Unstarred Questions (Nos. 970 to 983, 985 to 991 and 993) were put down on the order paper. Unstarred Question No. 984 was transferred to the list of questions for the 28th April, 1955 and Unstarred Question No. 992 was deleted. Original notice of Unstarred Question No. 989 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to twenty-two Unstarred Questions (Nos. 948 to 969) which were put down on the order paper for the 21st April, 1955, were also laid on the Table.

[P.T.O.]

3. Short Notice Question

One Short Notice Question, regarding Situation in Goalpara addressed to the Minister of Home Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(a) A copy of each of the following Acts, under sub-section (3) of Section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954 :—

- (i) The Madras Entertainments Tax (Andhra Amendment) Act, 1955 (President's Act No. 2 of 1955).
- (ii) The Andhra Requisitioning of Buildings (Amendment) Act, 1955 (President's Act No. 3 of 1955).
- (iii) The Andhra Cinemas (Regulation) Act, 1955 (President's Act No. 4 of 1955).

(b) A copy of the Ministry of Communications Notification No. 10-A/74-53, dated the 12th October, 1954, together with an Explanatory Note making certain further amendments to the Indian Aircraft Rules, 1937 under sub-section (3) of section 5 of the Indian Aircraft Act, 1934.

(c) A copy of the Notification No. S.R.O. 656, dated the 19th March, 1955 making certain amendment to the Tea Rules, 1954 under sub-section (3) of section 49 of the Tea Act, 1953.

(d) A copy of the Notification No. S.R.O. 5, dated the 6th April, 1955 making certain further amendment to the Estate Duty Rules, 1953 under sub-section (3) of section 85 of the Estate Duty Act, 1953.

(e) A copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:—

- (1) 1/63/54-F.I., dated the 15th December, 1954 (2 Declarations).
- (2) 1/66/54-F.I., dated the 6th January, 1955 (1 Declaration).
- (3) 1/67/54-F.I., dated the 29th December, 1954 (3 Declarations).
- (4) 1/1/55-F.I., dated the 31st January, 1955 (1 Declaration).
- (5) 1/4/55-F.I., dated the 15th February, 1955 (2 Declarations).
- (6) 1/5/55-F.I., dated the 22nd January, 1955 (3 Declarations).
- (7) 1/7/55-F.I., dated the 27th January, 1955 (2 Declarations).
- (8) 1/9/55-F.I., dated the 7th February, 1955 (10 Declarations).

- (9) 1/10/55-F.I., dated the 15th February, 1955 (3 Declarations).
- (10) 1/11/55-F.I., dated the 5th February, 1955 (1 Declaration).
- (11) 1/13/55-F.I., dated the 15th February, 1955 (2 Declarations).
- (12) 1/18/55-F.I., dated the 1st March, 1955 (1 Declaration).
- (13) 1/21/54-F.I., dated the 1st March, 1955 (1 Declaration).

(f) A copy each of certain statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th April, 1955, Rajya Sabha had agreed without any amendment to the Constitution (Fourth Amendment) Bill, 1955, passed by the House on the 12th April, 1955.

6. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

7. Calling attention to matter of urgent public importance

Shri T. B. Vittal Rao called attention to the situation arising out of the tool-down strike by workshop men of 512 Command Workshop, Kirkee, on the 12th April, 1955.

Dr. Kailas Nath Katju, Minister of Defence made a statement in regard thereto.

8. Government Bills passed

(1) *The Finance Bill, 1955*

The clause by clause consideration of the Bill continued.

The first Schedule, the Third Schedule and the Fourth Schedule were adopted.

The Second Schedule was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri M. C. Shah that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Narhar Vishnu Gadgil
- (2) Shri Hirendra Nath Mukerjee

[P.T.O.]

- (3) Shri T. T. Krishnamachari
- (4) Shri A. M. Thomas
- (5) Shri P. N. Rajabhoj
- (6) Shri Sarangadhar Das
- (7) Shri M. C. Shah

The motion was adopted and the Bill, as amended, was passed.

(2) *The Commanders-in-Chief (Change in Designation) Bill, 1955*

On the motion for consideration of the Bill moved by Dr. Kailas Nath Katju, the following members took part in the debate:—

- (1) Shri Bhakt Darshan
- (2) Shri Kamal Kumar Basu

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

9. Government Bill under consideration

The State Bank of India Bill, 1955

The motion for consideration of the Bill was moved by Shri Arun Chandra Guha whose speech was not concluded.

10. Motion re: Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1955.”

The motion was adopted.

11. Private Member's Resolution adopted as amended

Further discussion on the following Resolution moved by Shri K. T. Achuthan on the 9th April, 1955, was resumed:—

“This House is of opinion that Government should take necessary steps to introduce uniform weights and measures throughout the country and to make penal the use or possession of any other weight or measure.”

Three amendments were moved by Shri P. T. Thanu Pillai and Shri Nikunja Behari Chowdhury.

The following members took part in the debate:—

- (1) Shri K. T. Achuthan
- (2) Shri T. T. Krishnamachari
- (3) Shri Nikunja Behari Chowdhury
- (4) Shri Khub Chand Sodhia
- (5) Shri N. Keshavaiengar
- (6) Shri Satis Chandra Samanta

The following amendment moved by Shri P. T. Thanu Pillai was adopted:—

“That for the original Resolution the following be substituted, namely:—

“This House is of opinion that Government should take necessary steps to introduce uniform weights and measures throughout the country based on the metric system.”

12. **Private Member's Resolution under consideration**

Shri Shree Narayan Das moved the following Resolution:—

“This House is of opinion that immediate steps be taken to establish a Central Agricultural Finance Corporation with its branches all over the States to provide credit facilities for agricultural operations in the country.”

An amendment was moved by Shri Nikunja Behari Chowdhury.

The following members took part in the debate:—

- (1) Shri Nikunja Behari Chowdhury
- (2) Shri Shibban Lal Saxena
- (3) Dr. Suresh Chandra
- (4) Shri Arun Chandra Guha
- (5) Pandit Dwarka Nath Tiwary (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Saturday, the 23rd April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 23, 1955

No. 424

Government Bill under consideration

The State Bank of India Bill, 1955.

Shri Arun Chandra Guha concluded his speech on the motion for consideration of the Bill moved by him on the 22nd April, 1955.

The following Members took part in the debate:—

- (1) Shri B. Das
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri N. C. Chatterjee
- (4) Shri Shibban Lal Saksena
- (5) Shri Upendranath Barman
- (6) Kumari Annie Mascarene
- (7) Shri N. R. M. Swamy
- (8) Shri Mulchand Dube
- (9) Shri N. M. Lingam
- (10) Shri Raghubar Dayal Misra
- (11) Shri C. R. Narasimhan
- (12) Shri Kamakhya Prasad Tripathi
- (13) Shri Tulsidas Kilachand
- (14) Shri T. S. Avinashilingam Chettiar
- (15) Shri C. P. Mathew
- (16) Shri N. Rachiah
- (17) Shri Satis Chandra Samanta
- (18) Shri Rayasam Seshagiri Rao
- (19) Shri Sadhan Chandra Gupta (*Speech unfinished*)

The discussion was not concluded.

(The House adjourned till 11 A.M. on Monday, the 25th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 25, 1955

No. 425

1. Starred Questions

Forty-four Starred Questions (Nos. 2520—2557, 2559—2564) were put down on the order paper. Starred Question No. 2558 was transferred to the list of questions for the 29th April, 1955. Original notices of Starred Questions Nos. 2533, 2536, 2538, 2541, 2557, 2560, 2561 and 2563 were received in Hindi.

Twenty-one Starred Questions (Nos. 2521, 2524—2526, 2538, 2540—2542, 2544—2547, 2550, 2552, 2555—2557, 2559 and 2562—2564) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 2520, 2522, 2523, 2527—2537, 2539, 2543, 2548, 2549, 2551, 2553, 2554, 2560 and 2561 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 994—1019 and 1021—1043) were put down on the order paper. Unstarred Question No. 1020 was transferred to the list of questions for the 29th April, 1955. Original notices of Unstarred Questions Nos. 998, 999, 1004-1005, 1019, 1028—1031, 1034—1037 and 1042 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker postponed his decision on the admissibility of an adjournment motion by Shri Asoka Mehta, Shri A. K. Gopalan, Shri Shankar Shantaram More, Shrimati Renu Chakravartty, Shri Hirendra Nath Mukerjee and Dr. Lanka Sundaram regarding the alleged deportation by the Portuguese authorities of Goa *satyagrahis* (including Indian nationals) who had been sentenced to long terms of imprisonment, until information in regard to the matters referred to in the motion had been ascertained by the Government and communicated to the House.

[P.T.O.]

4. President's Assent to Bills

Secretary reported to the House that the following Bills, which were passed by the Houses of Parliament during the current session, had been assented to by the President :—

- (1) The Drugs (Amendment) Bill, 1954.
- (2) The Dentists (Amendment) Bill, 1954.
- (3) The Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955.

5. Motions for Elections to Committees and Programme of dates for elections thereto

Motions for election of three members to the Indian Central Arcanaut Committee, twenty-five members to the Estimates Committee and fifteen members to the Public Accounts Committee were moved and adopted.

The Speaker announced the following programme of dates for elections thereto :—

	Names of Committees	Date for nomination	Date for withdrawal	Date for election
1	The Indian Central Arcanaut Committee.	27-4-1955 (upto 4 P.M.)	28-4-1955 (upto 4 P.M.)	2-5-1955 (Between 11 A.M. and 1-30 P.M.)
2	Estimates Committee . . .	29-4-1955 (Upto 4 P.M.)	30-4-1955 (Upto 4 P.M.)	3-5-1955 (Between 11 A.M. and 1-30 P.M.)
3	Public Accounts Committee			

6. Motion for Association of Members from Rajya Sabha with Public Accounts Committee

A motion recommending to Rajya Sabha to nominate seven members from Rajya Sabha to associate with the Public Accounts Committee for the year 1955-56, was moved by Shri B. Das and adopted.

7. Government Bill Introduced

The All-India Khadi and Village Industries Commission Bill, 1955.

8. Government Bill under consideration

The State Bank of India Bill, 1955.

Further discussion on the motion for consideration of the Bill moved on the 22nd April, 1955, continued and the following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri Khub Chand Sodhia
- (3) Shri Asoka Mehta
- (4) Shri Paidi Lakshmayya
- (5) Shri Narhar Vishnu Gadgil
- (6) Sardar Hukam Singh
- (7) Shri Ghamandi Lal Bansal
- (8) Shri Ganesh Sadashiv Altekar
- (9) Dr. A. Krishnaswami
- (10) Pandit Thakur Das Bhargava
- (11) Shri A. M. Thomas
- (12) Shri U. M. Trivedi
- (13) Shri Syamnandan Sahaya
- (14) Shri Hira Singh Chinaria
- (15) Shri Shankar Shantaram More
- (16) Shri K. Janardhan Reddy
- (17) Shri Joachim Alva
- (18) Shri Nikunja Behari Chowdhury
- (19) Pandit Krishna Chandra Sharma
- (20) Shri Mohanlal Saksena
- (21) Shri M. S. Gurupadaswamy

Shri Arun Chandra Guha replied to the debate.

The motion for consideration of the Bill was adopted.

9. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1955, passed by Lok Sabha on the 18th April, 1955.

(The House adjourned till 11 A.M. on Tuesday, the 26th April, 1955.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 26, 1955

No. 426

1. Starred Questions

Thirty-nine Starred Questions (Nos. 2565—2585 and 2587—2604) were put down on the order paper. Original notices of Starred Questions Nos. 2565, 2568, 2572, 2575, 2583 and 2584 were received in Hindi.

Twenty-eight Starred Questions (Nos. 2565—2570, 2573, 2574, 2577—2580, 2582, 2584, 2585, 2587, 2588, 2590—2597, 2599, 2602 and 2603) were orally answered and supplementary questions were asked on all of them. Replies to Starred questions Nos. 2571, 2572, 2575, 2576, 2581, 2583, 2589, 2598, 2600, 2601 and 2604 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Twenty-six Unstarred Questions (Nos. 1044—1057 and 1059—1070) were put down on the order paper. Original notice of Unstarred Question No. 1064 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table :—

(1) A copy of the Ministry of Works, Housing and Supply Notification No. EII-24(1)/55, dated the 25th March, 1955, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

(2) A copy of the Report on the First General Elections in India, 1951-52—Volume I (General).

(3) A copy each of the Ministry of Finance (Revenue Division) Customs Notifications Nos. 16 and 17, dated the 12th February, 1955, under sub-section (4) of section 43B of the Sea Customs Act, 1878.

[P.T.O.]

4. Government Bills passed

(1) *The Insurance (Amendment) Bill, 1955, (As passed by Rajya Sabha).*

On the motion for consideration of the Bill moved by Shri B. R. Bhagat, the following members took part in the debate:—

(1) Shri Kamal Kumar Basu

(2) Shri C. P. Matthen

Shri B. R. Bhagat replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(2) *The Reserve Bank of India (Amendment) Bill, 1955.*

On the motion for consideration of the Bill moved by Shri Arun Chandra Guha, the following members took part in the debate:—

(1) Shri K. S. Raghavachari

(2) Shri Shankar Shantaram More

(3) Shri Nikunja Behari Chowdhury

(4) Shri Rayasam Seshagiri Rao

(5) Pandit Thakur Das Bhargava

(6) Shri Shree Narayan Das

(7) Shri N. Rachiah

Shri Arun Chandra Guha replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Chandra Guha.

The motion was adopted and the Bill was passed.

~~(3) *The Indian Railways (Amendment) Bill, 1955. (As passed by Rajya Sabha).*~~

The motion for consideration of the Bill was moved by Shri O. V. Alagesan.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

5. Government Bill under consideration

The Hindu Marriage Bill, 1954. (As passed by Rajya Sabha.)

On the motion for consideration of the Bill moved by Shri Hari Vinayak Pataskar, the following members took part in the debate:—

- (1) Shri Vishnu Ghanashyam Deshpande
- (2) Shri Birakisor Ray
- (3) Shrimati Subhadra Joshi
- (4) Shri N. C. Chatterjee (Speech unfinished)

The discussion was not concluded.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1955, passed by Lok Sabha on the 22nd April, 1955.

(The House adjourned till 11 A.M. on Wednesday, the 27th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

April 27, 1955

No. 427

1. Starred Questions

Fifty-two Starred Questions (Nos. 2605—2625, 2627—2634, 2636—2656, 2656-A and 2657) were put down on the order paper. Starred Question No. 2635 was transferred to the list of questions for the 28th April, 1955. Original notices of Starred Questions Nos. 2607, 2615 and 2624 were received in Hindi.

Thirty-five Starred Questions (Nos. 2605—2608, 2610—2618, 2620—2622, 2624, 2625, 2628, 2630, 2632—2634, 2638, 2640, 2642, 2645—2649, 2651, 2653, 2656 and 2656-A) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including Starred Questions Nos. 2609, 2619, 2623, 2627, 2629, 2631, 2636, 2637, 2639, 2641, 2643, 2644, 2650, 2652, 2654, 2655 and 2657 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-six Unstarred Questions (Nos. 1071—1104, 1104-A and 1104-B) were put down on the order paper. Original notices of Unstarred Questions Nos. 1077, 1081, 1084, 1085, 1096 and 1098 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Presentation of Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar presented the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

4. Statement by Deputy Minister of Planning

The Deputy Minister of Planning made a statement correcting the reply given to a supplementary question on Starred Question No. 2282 on the 15th April, 1955.

[P.T.O.]

5. Government Bill under consideration

The Untouchability (Offences) Bill, 1954 as reported by the Joint Committee.

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

An amendment for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon was ruled out of order.

The following members took part in the debate:—

- (1) Shri K. T. Achuthan
- (2) Shri Nand Lal Sharma
- (3) Shri B. H. Khardekar
- (4) Shri Kondru Subba Rao
- (5) Shri P. Kakkan
- (6) Shri Narayan Sadoba Kajrolkar
- (7) Shri Resham Lal Jangde
- (8) Shri K. L. More
- (9) Shri Shankar Shantaram More
- (10) Shri P. N. Rajabhoj
- (11) Her Highness Rajmata Kamalendu Mati Shah
- (12) Shri N. C. Chatterjee
- (13) Dr. Manik Chand Jatav-vir
- (14) Shrimati Minimata
- (15) Shri K. Janardhan Reddy
- (16) Shri M. R. Krishna
- (17) Shri V. Veeraswamy
- (18) Shri Naval Prabhakar

Shri Hari Vinayak Pataskar replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause-by-clause consideration was not concluded.

(The House adjourned till 11 A.M. on Thursday, the 28th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 28, 1955

No. 428

1. Starred Questions

Forty-four Starred Questions (Nos. 2658—2690, 2690-A, 2691 2693, 2693-A and 2694—2699) were put down on the order paper. Original notices of Starred Questions Nos. 2660, 2662, 2668 and 2688 were received in Hindi.

Thirty-three Starred Questions (Nos. 2658—2664, 2666, 2667, 2669—2672, 2674—2677, 2679, 2682—2687, 2689, 2690, 2690-A, 2691, 2692, 2693-A, 2694, 2696 and 2698) were orally answered and supplementary questions were asked on thirty-two of them. Replies to Starred Questions Nos. 2665, 2668, 2673, 2678, 2680, 2681, 2688, 2693, 2695, 2697 and 2699, of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 1105—1118, 1120—1153 and 1153-A) were put down on the order paper. Unstarred Question No. 119 was deleted. Original notices of Unstarred Questions Nos. 1108, 1112, 1118, 1120, 1133, 1134 and 1153 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

Certain statements containing replies to memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56 were laid on the Table of the House.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th April, 1955, Rajya Sabha had agreed without any amendment to the Commanders-in-Chief (Change in Designation) Bill, 1955, passed by the House on the 22nd April, 1955.

[P.T.O.]

5. Government Bills Passed

(1) *The Untouchability (Offences) Bill, 1954 as reported by the Joint Committee.*

Clause-by-clause consideration of the Bill continued.

Clauses 3 to 6 and 12 to 14 were adopted as amended.

Clauses 7 to 11 and 15 to 17 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Govind Ballabh Pant.

The motion was adopted and the Bill, as amended, was passed.

(2) *The Hyderabad Export Duties (Validation) Bill, 1955.*

On the motion for consideration of the Bill moved by Shri Govind Ballabh Pant, the following members took part in the debate:—

(1) Shri Sadhan Chandra Gupta

(2) Shri Ahmed Mohiuddin

(3) Dr. Suresh Chandra

(4) Shri Hanamantrao Vaishnav

Shri Govind Ballabh Pant replied to the debate.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The motion was adopted and the Bill was passed.

(The House adjourned till 11 A.M. on Friday, the 29th April, 1955.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 29, 1955

No. 429

1. Starred Questions

Twenty-four Starred Questions (Nos. 2700—2715, 2718 and 2720—2726) were put down on the order paper. Starred Questions Nos. 2716 and 2719 were transferred to the list of questions for the 28th April, 1955. Original notices of Starred Questions Nos. 2701, 2705 and 2720 were received in Hindi.

Fifteen Starred Questions (Nos. 2700, 2701, 2703, 2706, 2709—2713, 2715, 2718 and 2722—2725) were orally answered and supplementary questions were asked on fourteen of them. Replies to Starred Questions Nos. 2702, 2704, 2705, 2707, 2708, 2714, 2720, 2721 and 2726 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Thirty-three Unstarred Questions (Nos. 1154—1160 and 1162—1187) were put down on the order paper. Unstarred Question No. 1161 was deleted from the list of questions. Original notices of Unstarred Questions Nos. 1159 and 1164 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th April, 1955, Rajya Sabha had agreed without any amendment to the Sea Customs (Amendment) Bill, 1955, passed by the House on the 18th April, 1955.

4. Extension of Time for Presentation of Report of Joint Committee

The House adopted the motion for extension of time for the presentation of the Report of the Joint Committee on the Bill to make provision for the co-ordination and determination of standards in

[P.T.O.]

Universities and for that purpose, to establish a University Grants Commission, upto the 30th July, 1955.

5. Government Bill under consideration

The Hindu Marriage Bill, 1954, (As passed by Rajya Sabha)

Further discussion on the motion for consideration of the Bill, moved on the 26th April, 1955, was resumed and the following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Pandit Krishna Chandra Sharma
- (3) Shri B. H. Khardekar
- (4) Shri Fulsinhji B. Dabhi
- (5) Shri Rohini Kumar Chaudhuri
- (6) Shrimati Shivrajvati Nehru
- (7) Shri Bijoy Chandra Das (*Speech unfinished*)

The discussion was not concluded

6. Motions Re: Twenty-ninth and Twenty-seventh Reports of the Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motions:—

- (1) "That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1955."
- (2) "That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1955."

The motions were adopted.

7. Private Member's Bill Introduced

The Indian Adoption of Children Bill, 1955, by Shrimati Jayashri Raiji.

8. Private Member's Bill Negatived

The Caste Distinctions Removal Bill, 1954, by Shri Fulsinhji B. Dabhi.

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee, moved on the 15th April, 1955, was resumed.

Shri Balwant Nagesh Datar spoke on the motion.

Shri Fulsinhji B. Dabhi replied to the debate.

The amendment moved by Shri N. Keshavaiengar was negatived.

The amendment moved by Shri Sadhan Chandra Gupta was barred.

The amendment moved by Shri Satis Chandra Samanta was withdrawn by leave of the House.

The motion was negatived.

9. Private Member's Bill Withdrawn

The Chartered Accountants (Amendment) Bill, 1953 (Amendment of sections 2, 4, etc.) by Shri C. R. Narasimhan.

The motion for consideration of the Bill was moved by Shri C. R. Narasimhan.

An amendment for circulation of the Bill, for the purpose of eliciting opinion thereon was moved by Shri S. V. Ramaswamy.

The following members took part in the debate:—

- (1) Shri S. V. Ramaswamy
- (2) Dr. Suresh Chandra
- (3) Shri B. R. Bhagat

Shri C. R. Narasimhan replied to the debate.

The amendment moved by Shri S. V. Ramaswamy was withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill under consideration

The Code of Criminal Procedure (Amendment) Bill, 1953 (Amendment of section 435), by Shri Raghunath Singh.

The motion for consideration of the Bill was moved by Shri Raghunath Singh.

Shri Tek Chand's speech was not concluded.

(The House adjourned till 11 A.M. on Saturday, the 30th April, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

April 30, 1955

No. 430

1. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the First Report of the All-India International Corporation, under sub-section (2) of section 37 of the Air Corporations Act, 1953.

(2) A copy of the Ministry of Communications Notification No. S.R.O. 589, dated the 12th March, 1955, under sub-section (3) of section 44 of the Air Corporations Act, 1953.

2. Presentation of Ninth Report of Committee on Absence of Members from the Sittings of the House

Shri Ganesh Sadashiv Altekar presented the Ninth Report of the Committee on Absence of Members from the Sittings of the House.

3. Presentation of Minutes of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (1954-55), Vol. 4, No. 1.

4. Statement by Prime Minister

The Prime Minister made a statement on the Asian-African Conference held at Bandung.

5. Government Bill passed

The State Bank of India Bill, 1955

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5, 9, 10, 12, 14, 17, 18, 20, 24, 26 to 30, 32, 36, 37, 39, 40 and 42 to 48 were adopted.

Clauses 6 to 8, 11, 13, 15, 16, 19, 21 to 23, 25, 31, 33 to 35, 38, 41 and 49 to 53 were adopted as amended.

The First Schedule was adopted as amended.

The Second, Third and Fourth Schedules were adopted.

[P.T.O.]

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Chandra Guha.

Certain consequential amendments to clause 34 moved by Shri Arun Chandra Guha were also adopted.

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta.
- (2) Shri Shibban Lal Saksena.
- (3) Shri Sarangadhar Das.
- (4) Shri A. M. Thomas.
- (5) Shri Ranbir Singh Chaudhuri.
- (6) Shri Arun Chandra Guha.

The motion was adopted and the Bill, as amended, was passed.

6. Extension of time for presentation of report of Select Committee

The House adopted the motion for further extension of time for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950 upto the 31st August, 1955.

(The House adjourned till 10-30 A.M. on Monday, the 2nd May, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 2, 1955

No. 431

1. Short Notice Question

One Short Notice Question regarding Agartala Municipality addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon.

2. Adjournment Motion

The Speaker postponed his decision on the admissibility of an adjournment motion by Shri A. K. Gopalan, Shri Baddam Yella Reddy, Shri Kondru Subba Rao and Shri Y. Eswara Reddi regarding the labour situation in Kanpur as a result of rationalisation measures in textile factories, in order to enable Government to ascertain the facts and to make a statement.

3. President's assent to Bills

Secretary reported to the House that the following Bills, which were passed by the Houses of Parliament during the current session, had been assented to by the President:—

- (1) The Appropriation (No. 2) Bill, 1955.
- (2) The Finance Bill, 1955.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th April, 1955, Rajya Sabha had agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1955, passed by the House on the 26th April, 1955.

5. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of each of the following papers, under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:—
 - (i) Balance Sheets of the Delhi Road Transport Authority for the year 1953-54;

[P.T.O.]

- (ii) Profit and Loss Accounts together with Operating Accounts of the Delhi Road Transport Authority for the year 1953-54;
- (iii) Financial Review by the General Manager on the Accounts of the Delhi Road Transport Authority for the year 1953-54; and
- (iv) Audit Reports on the Annual Accounts of the Delhi Road Transport Authority for the year 1953-54 together with replies of the General Manager to the objections and the Authority's observations thereon.

(2) A copy of the Revised Estimates for the year 1954-55 and Budget Estimates for the year 1955-56 of the Delhi State Electricity Board under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948.

6. Presentation of Fifth Report of Committee on Petitions

Shri Kotha Raghuramaiah presented the Fifth Report of the Committee on Petitions.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|---------------------------------------|---|
| (1) Shri Sanaka Buchhi-kotaiah. | From the 21st February to the 15th March, 1955. |
| (2) Shri Lalit Narayan Mishra. | From the 28th February to the 7th April, 1955. |
| (3) Mulla Abdullabhai Mulla Taherali. | From the 21st February to the 5th April, 1955. |
| (4) Dr. N. M. Jaisoorya. | From the 30th March 1955 to the end of the Ninth Session. |
| (5) Shri Sibnarayan Singh Mahapatra. | From the 31st March to the 5th May, 1955. |

8. Calling attention to matter of urgent Public Importance

Shri N. M. Lingam called attention to the use of Hindi in competitive examinations for All-India Services.

The Minister of Home Affairs made a statement in regard thereto.

9. Government Bills Introduced

- (1) The Citizenship Bill, 1955.
- (2) The Indian Tariff (Amendment) Bill, 1955.

10. Government Bill under consideration

The Hindu Marriage Bill, 1954 (As passed by Rajya Sabha).

Further discussion on the motion for consideration of the Bill, moved on the 26th April, 1955, was resumed and the following members took part in the debate:—

- (1) Shri Bijoy Chandra Das
- (2) Shrimati Renu Chakravartty
- (3) Shri Ganesh Sadashiv Altekar
- (4) Shrimati Sucheta Kripalani
- (5) Shri Banarsi Prasad Jhunjunwala
- (6) Shri Narhar Vishnu Gadgil
- (7) Shri Nand Lal Sharma
- (8) Shrimati Jayashri Raiji
- (9) Shrimati Uma Nehru
- (10) Pandit Dwarka Nath Tiwary
- (11) Shri R. Venkataraman
- (12) Shri V. Muniswamy Avl. Thirukuralar
- (13) Pandit Thakur Das Bhargava
- (14) Shri P. R. Kanavade Patil
- (15) Shri J. B. Kripalani
- (16) Shri Bhakt Darshan
- (17) Shri Shankar Shantaram More
- (18) Shri Lokenath Mishra
- (19) Shri Shibban Lal Saksena
- (20) Sardar Iqbal Singh
- (21) Shri Bhagwandutt Shashtri
- (22) Pandit Sheo Narayan Fotedar

Shri Hari Vinayak Pataskar replied to the debate.

The motion for consideration of the Bill was adopted.

11. Presentation of Report of Joint Committee

✓ Shri Hari Vinayak Pataskar presented the Report of the Joint Committee on the Bill to consolidate and amend the law relating to companies and certain other associations.

(The House adjourned till 10-30 A.M. on Tuesday, the 3rd May, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 3, 1955

No. 432

1. Starred Questions

Six Starred Questions (Nos. 2727 to 2732) were put down on the order paper. Original notices of Starred Questions Nos. 2731 and 2732 were received in Hindi.

Four Starred Questions Nos. 2728, 2729, 2731 and 2732 were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 2727 and 2730 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seven Unstarred Questions (Nos. 1188—1194) were put down on the order paper. Original notice of Unstarred Question No. 1189 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following papers was laid on the Table of the House under sub-section (3) of section 28 of the Public Debt Act, 1944:—

- (i) The Public Debt (Compensation Bonds) Rules, 1954, published in the Ministry of Finance Notification No. S.R.O. 2754, dated the 18th August, 1954; and
- (ii) The Public Debt (Annuity Certificates) Rules, 1954, published in the Ministry of Finance Notification No. S.R.O. 2840, dated the 25th August, 1954.

4. Presentation of Third Report of Committee on Subordinate Legislation

Shri S. V. Ramaswamy presented the Third Report of the Committee on Subordinate Legislation.

5. Result of Election

The Speaker declared that the following members had been elected to the Indian Central Arecanut Committee :—

- (1) Shri A. M. Thomas
- (2) Shri Basanta Kumar Das
- (3) Shri A. K. Gopalan

[P.T.O

6. Statement by Minister of Finance

The Minister of Finance laid on the Table a copy of the Customs Notification No. 86, dated the 3rd May, 1955 regarding reductions in the import duties on cotton textiles and also made a statement.

7. Calling attention to matter of Urgent Public Importance

Shri Nemi Chandra Kasliwal called attention to press reports making allegations relating to the execution of the Kosi Project.

The Minister of Irrigation and Power made a statement in regard thereto.

8. Motion for Election to Committee and Programme of dates for Election thereto

Motion for election of two members to the All India Council for Technical Education was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election.
4th May, 1955 (Upto 4 P.M.)	5th May, 1955 (Upto 4 P.M.)	7th May, 1955 (Between 11 A.M. and 1-30 P.M.)

9. Government Bill under consideration

The Hindu Marriage Bill, 1954 (As passed by Rajya Sabha).

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Consideration of clauses 9 to 12 was not concluded.

(The House adjourned till 10-30 A.M. on Wednesday, the 4th May, 1955.)

CORRIGENDUM

In Bulletin—Part I, dated the 28th April, 1955, in para. 5 (1) under the heading "The Untouchability (Offences) Bill, 1954 as reported by the Joint Committee", for lines 2 and 3 read the following:—

"Clauses 3 to 6, 12 to 14 and 17 were adopted as amended.

Clauses 7 to 11, 15 and 16 were adopted."

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 4, 1955

No. 433

1. Adjournment Motions

(1) In view of the statement made by the Prime Minister, the Deputy Speaker withheld his consent to the moving of an adjournment motion tabled on the 25th April, 1955, by Shri Asoka Mehta, Shri A. K. Gopalan, Shri Shankar Shantaram More, Shrimati Renu Chakravartty; Shri Hirendra Nath Mukerjee and Dr. Lanka Sundaram regarding the deportation by the Portuguese authorities of *satyagrahis* including Indian nationals.

(2) In view of the statement made by the Minister of Labour, the Deputy Speaker withheld his consent to the moving of an adjournment motion tabled on the 2nd May, 1955, by Shri A. K. Gopalan, Shri Baddam Yella Reddy, Shri Kondru Subba Rao and Shri Y. Eswara Reddi regarding the labour situation in Kanpur as a result of rationalisation measures in textile factories.

2. Short Notice Questions.

Three Short Notice Questions regarding 'Detention of Dr. Lohia', 'Strike by Kolar Gold Fields Workers' and 'Forced Landing of Aeroplanes' addressed to the Ministers of Home Affairs, Labour and Communications respectively, were asked. Two of them were orally answered and Supplementary Questions were also asked and answered thereon. The questioner being absent, the reply to the Short Notice Question regarding 'Detention of Dr. Lohia' was laid on the Table of the House.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Review of the General Agreement on Tariffs and Trade.

[P.T.O.]

(2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

1. Supplementary Statement No. II.	Ninth Session, 1955 of Lok Sabha.
2. Supplementary Statement No. VI.	Eighth Session, 1954 of Lok Sabha.
3. Supplementary Statement No. X.	Seventh Session, 1954 of Lok Sabha.
4. Supplementary Statement No. XVI.	Sixth Session, 1954 of Lok Sabha.
5. Supplementary Statement No. XXI.	Fifth Session, 1953 of Lok Sabha.
6. Supplementary Statement No. XXVI.	Fourth Session, 1953 of Lok Sabha.
7. Supplementary Statement No. XXXI.	Third Session, 1953 of Lok Sabha.
8. Supplementary Statement No. XXIX.	Second Session, 1952 of Lok Sabha.
9. Supplementary Statement No. XXX.	First Session, 1952 of Lok Sabha.

(3) A copy of the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1954, under Article 338(2) of the Constitution.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (a) (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Hyderabad Export Duties (Validation) Bill, 1955, passed by Lok Sabha on the 28th April, 1955;
- (2) That Rajya Sabha at its sitting held on the 2nd May, 1955, had agreed without any amendment to the Untouchability (Offences) Bill, 1955, passed by Lok Sabha on the 28th April, 1955;
- (3) That Rajya Sabha at its sitting held on the 27th April, 1955, had passed the Code of Criminal Procedure (Amendment) Bill, 1954, passed by Lok Sabha on the 8th December, 1954, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

(b) Secretary also reported the following message received from Rajya Sabha regarding the Public Accounts Committee of Lok Sabha for the year 1955-56 signed by Secretary of Rajya Sabha:—

“I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 27th April, 1955, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the year 1955-56:—

‘That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Public Accounts Committee of the Lok Sabha for the year 1955-56 and do proceed to elect, in such manner as the Chairman may direct, seven members from among themselves to serve on the said Committee.’

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 2nd May, 1955, the Chairman declared the following members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shrimati Violet Alva
2. Diwan Chaman Lall
3. Shri Ram Prasad Tamta
4. Shri P. S. Rajagopal Naidu
5. Shri Mohammad Valiulla
6. Shri V. K. Dhage
7. Shri B. C. Ghose.”

5. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the following Bill which had been returned by Rajya Sabha with amendments:—

The Code of Criminal Procedure (Amendment) Bill, 1954.

6. Government Bill—Under Consideration

The Hindu Marriage Bill, 1954 (As passed by Rajya Sabha).

Clause-by-clause consideration of the Bill continued.

[P.T.O.]

Clauses 9 to 12 were adopted.

On the motion for adoption of clause 13 the House divided, Ayes 150, Noes 20.

Clause 13 was adopted.

Clauses 14 to 23 were also adopted.

Consideration of clauses 24 to 28 was not concluded.

7. Evidence on Bill

Shri Hari Vinayak Pataskar laid on the Table a copy of the evidence tendered before the Joint Committee on the Companies Bill, 1953.

(The House adjourned till 10-30 A.M. on Thursday, the 5th May, 1955.)

CORRIGENDUM

In Bulletin—Part I, dated the 30th April, 1955 in para 1 under the heading 'Papers laid on the Table', in line 2 for "All—India International" read "Air—India International".

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 5, 1955

No. 434

1. Oath or Affirmation

A member took oath in Hindi.

2. Short Notice Questions.

Three Short Notice Questions regarding 'Second Five Year Plan', 'Salt Production' and 'North East Frontier Agency' addressed to the Ministers of Planning and Production and the Prime Minister respectively were asked. Two of them were orally answered and Supplementary Questions were also asked and answered thereon. The questioner being absent, the reply to the Short Notice Question regarding 'Second Five Year Plan' was laid on the Table of the House.

3. Calling attention to matter of urgent Public Importance

Shri M. L. Dwivedi called attention to the appointment of a Commission on Official language under Article 344 of the Constitution.

The Minister of Home Affairs made a statement in regard thereto.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th May, 1955, Rajya Sabha had agreed without any amendment to the State Bank of India Bill, 1955, passed by Lok Sabha on the 30th April, 1955.

5. Presentation of Second Report of Committee on Assurances

Shrimati Sucheta Kripalani presented the Second Report of the Committee on Assurances.

[P.T.O.]

6. Statement by Minister of Labour

The Minister of Labour made a statement correcting the reply given to Starred Question No. 2435 on the 20th April, 1955.

7. Government Bill passed

✓ The Hindu Marriage Bill, 1954 (as passed by Rajya Sabha).

Clause-by-clause consideration of the Bill continued.

Clauses 24 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Hari Vinayak Pataskar that the Bill be passed, the following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri N. C. Chatterjee
- (4) Shri H. V. Kamath
- (5) Shri P. N. Rajabhoj
- (6) Shrimati Uma Nehru
- (7) Shri Satyendra Narayan Sinha
- (8) Shri Paidi Lakshmayya
- (9) Shrimati Sushama Sen
- (10) Shrimati Shivrajvati Nehru
- (11) Shri M. S. Gurupadaswamy
- (12) Shri R. Venkataraman
- (13) Pandit Krishna Chandra Sharma
- (14) Shri Hari Vinayak Pataskar

The motion was adopted and the Bill was passed.

8. Motion re: Joint Committee on the Hindu Succession Bill

Shri Hari Vinayak Pataskar moved the following motion:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus made in the motion adopted by Rajya Sabha at its sitting held on the 25th March, 1955 and communicated to this House on the 28th March, 1955 and resolves that the

following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Shri Hari Vinayak Pataskar
2. Shri Satyendra Narayan Sinha
3. Pandit Dwarka Nath Tiwary
4. Shrimati Tarkeshwari Sinha
5. Shrimati Uma Nehru
6. Shri Raghubar Dayal Misra
7. Shri Bulaqi Ram Verma
8. Shri Birakisor Ray
9. Dr. Pashupati Mandal
10. Shrimati Jayashri Raiji
11. Choudhary Raghbir Singh
12. Shri C. R. Basappa
13. Shri Rayasam Seshagiri Rao
14. Shri M. Muthukrishnan
15. Shri Khub Chand Sodhia
16. Shri Vaijnath Mahodaya
17. Dr. Devrao Namdevrao Pathrikar Kamble
18. Shri Dev Kanta Borooh
19. Sardar Iqbal Singh
20. Shri Bheekha Bhai
21. Shri M L. Dwivedi
22. Shri Radha Raman
23. Shri Shankar Shantaram More
24. Shrimati Sucheta Kripalani
25. Shrimati Renu Chakravartty
26. Shri S. V. L. Narasimham
27. Shri Vishnu Ghanashyam Deshpande
28. Shri Girraj Saran Singh
29. Shri K. A. Damodara Menon, and
30. Shri Choithram Partabrai Gidwani."

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Dr. Suresh Chandra
- (3) Shri Sadhan Chandra Gupta

[P.T.O.]

- (4) Shri Nand Lal Sharma
 - (5) Shri Tek Chand
 - (6) Babu Ram Narayan Singh
 - (7) Shri U. M. Trivedi
 - (8) Shrimati Subhadra Joshi
 - (9) Shri K. S. Raghavachari
 - (10) Pandit Krishna Chandra Sharma
 - (11) Shri R. Venkataraman (Speech unfinished)
- The discussion was not concluded.

(The House adjourned till 10-30 A.M. on Saturday, the 7th May, 1955.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 7, 1955

No. 435

1. Short Notice Questions

Two Short Notice Questions regarding 'Steel Plant' and 'Cyclone over Manipur' addressed to the Ministers of Commerce and Industry and Home Affairs, respectively were asked. Both questions were orally answered and supplementary questions were also asked and answered thereon.

2. Papers laid on the Table

The following papers were laid on the Table :—

(1) A copy each of certain statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56.

(2) A copy of the Memorandum giving information on the points raised during the Budget debate not covered by the Minister's reply and certain other important points relating to Irrigation and Power Projects.

(3) A copy of the Statement showing the progress of action on cases of alleged financial, accounting and other irregularities, including those of a criminal nature, on the Hirakud Dam Project.

3. Statement by Deputy Minister of Home Affairs

The Deputy Minister of Home Affairs made a statement correcting the reply given to a supplementary question on Starred Question No. 1750 on the 31st March, 1955.

4. Statement by Minister of Commerce and Industry

The Minister of Commerce and Industry made a statement regarding the position of the textile industry in Pondicherry.

[P.T.O.]

5. Calling attention to matter of Urgent Public Importance

Shri T. B. Vittal Rao called attention to the apprehended unemployment of Central Excise Staff in Madras State.

The Minister of Revenue and Defence Expenditure made a statement in regard thereto.

6. Government Bill Withdrawn

The Representation of the People (Amendment) Bill, 1953.

7. Government Bills Introduced

(1) The Code of Civil Procedure (Amendment) Bill, 1955.

(2) The Indian Coinage (Amendment) Bill, 1955.

(3) The Land Customs (Amendment) Bill, 1955.

8. Motion *re* : Joint Committee on Hindu Succession Bill

Further discussion on the following motion *re*: the Joint Committee of the Houses of Parliament on the Hindu Succession Bill, 1954, moved on the 5th May, 1955, continued:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus made in the motion adopted by Rajya Sabha at its sitting held on the 25th March, 1955 and communicated to this House on the 28th March, 1955 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Hari Vinayak Pataskar
- (2) Shri Satyendra Narayan Sinha
- (3) Pandit Dwarka Nath Tiwary
- (4) Shrimati Tarkeshwari Sinha
- (5) Shrimati Uma Nehru
- (6) Shri Raghubar Dayal Misra
- (7) Shri Bulaqi Ram Verma
- (8) Shri Birakisor Ray
- (9) Dr. Pashupati Mandal
- (10) Shrimati Jayashri Raiji
- (11) Choudhary Raghubir Singh
- (12) Shri C. R. Basappa
- (13) Shri Rayasam Seshagiri Rao

- (14) Shri M. Muthukrishnan
- (15) Shri Khub Chand Sodhia
- (16) Shri Vaijnath Mahodaya
- (17) Dr. Devrao Namdevrao Pathrikar Kamble
- (18) Shri Dev Kanta Borooh
- (19) Sardar Iqbal Singh
- (20) Shri Bheekha Bhai
- (21) Shri M. L. Dwivedi
- (22) Shri Radha Raman
- (23) Shri Shankar Shantaram More
- (24) Shrimati Sucheta Kripalani
- (25) Shrimati Renu Chakravartty
- (26) Shri S. V. L. Narasimham
- (27) Shri Vishnu Ghanashyam Deshpande
- (28) Shri Girraj Saran Singh
- (29) Shri K. A. Damodara Menon, and
- (30) Shri Choithram Partabrai Gidwani."

The following members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri N. C. Chatterjee
- (3) Shri Sinhasan Singh
- (4) Shri Bibhuti Mishra
- (5) Shri Hirendra Nath Mukerjee
- (6) Shri N. R. M. Swamy
- (7) Shrimati Shivrajvati Nehru
- (8) Shri Purushottamdas Tandon
- (9) Shri Lokenath Mishra
- (10) Shri P. Subba Rao
- (11) Shri Paidi Lakshmayya
- (12) Shri U. R. Bogawat
- (13) Shri Shree Narayan Das
- (14) Shri Moreshwar Dinkar Joshi
- (15) Shrimati Ganga Devi
- (16) Shri Satis Chandra Samanta
- (17) Shri Ganesh Sadashiv Altekar

[P.T.O.]

- (18) Shri Upendranath Barman
- (19) Pandit Chatur Narain Malviya
- (20) Shri Mulchand Dube
- (21) Shri Banarsi Prasad Sinha
- (22) Shri Sarangadhar Das
- (23) Shrimati Sushama Sen
- (24) Shri K. T. Achuthan
- (25) Sardar Teja Singh Akarpuri
- (26) Shri Hira Singh Chinaria
- (27) Shri Khushi Ram Sharma (*Speech unfinished*)

The discussion was not concluded.

9. Obituary reference

The Prime Minister and the Deputy Speaker made references to the sudden passing away in the House of Shri Hira Singh Chinaria, a sitting Member soon after he had finished his speech on the motion for reference of the Hindu Succession Bill to a Joint Committee.

Thereafter the House stood in silence for some time as a mark of respect and adjourned.

(The House adjourned *sine die* at 5-48 P.M.)

M. N. KAUL,
Secretary.